

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 277 OF 2022**

IN THE MATTER OF:

LIYAKAT ALI & ORS

....APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS

....RESPONDENTS

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FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondents/16 Industrial Units

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

E-mail: utkarsh.sharma7@gmail.com

Dated:21.05.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 277 OF 2022**

IN THE MATTER OF:

LIYAKAT ALI & ORS

....APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS.

....RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENTS/16
INDUSTRIAL UNITS IN COMPLIANCE OF ORDER DATED
12.03.2024 PASSED BY THIS HON'BLE TRIBUNAL**

MOST RESPECTFULLY SHOWETH:

1. That the present Additional Affidavit is being filed on behalf of the Respondents/16 Industrial Units, which have been impleaded as Respondents either in the present Original Application or in Original Application No. 744 of 2022, which is a connected matter being heard along with the present Original Application. The 16 Industrial Units are owned by 11 entities, whose Affidavits are being filed along with this Additional Affidavit.
2. That the present Additional Affidavit is confined to complying with the order dated 12.03.2024 passed by this Hon'ble Tribunal, requiring the entities to comply with the Action Plan proposed by the Uttar Pradesh Pollution Control Board [UPPCB], apart from furnishing details of fly ash disposal by the entities and directions issued by UPPCB regarding submission of ETP Efficiency Report.
3. That the status of compliance with Action Plan, along with the fly ash data, of the entities, is given below:

1) BINDALS PAPERS MILLS LIMITEDACTION PLAN COMPLIANCE

Sr.No.	Action Points	Compliance	Timelines for execution
a) Wastewater Management			
(i)	The Agro based pulp & paper rolls should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	The unit has already ordered Complete Anaerobic Treatment Process Plant and civil work regarding the installation of the same has already started, which is likely to be completed soon.	03 Months
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	The unit has upgraded its ETP as per CPCB Charter of 2015 and has the following treatment system in place: A. Pre-treatment system consists of Mixing Tank, Conical Tank and DAF which reduces COD, BOD and TSS prior to entering the Aeration Tank. B. Aeration Tanks has a capacity of 7500 cubic meters and is equipped with 16 Surface Aerators (25 HP each)	01 Month

		<p>and in addition we have installed 6 Jet Aerators (30 HP each) which further enhance desired level of DO.</p> <p>C. Secondary Clarifier</p> <p>D. Tertiary Physico Chemical Treatment (DAF) for colour removal followed by MMF.</p> <p><u>Other Remarks</u></p> <p>a. We are going to install flash aeration system in ETP which will further reduce BOD and COD load.</p> <p>b. Anaerobic System Treatment System will also help to ensure that discharge is kept well within the prescribed norms.</p> <p>c. ETP Adequacy was carried out in the year 2018 at production capacity of 300 TPD and since then capacity has not been increased but pre-treatment system has been installed to enhance performance of ETP.</p> <p>d. Regular testing of samples is done at</p>	
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		<p>NABL accredited labs and results have been found to be complying with the EP Rules/Charter Norms.</p> <p>e. The unit shall always be willing to be guided by UPPCB/CPCB/Hon'ble NGT in respect of any further additional/new measures which can be undertaken to improve the treatment system.</p>	
b) Fly ash Management			
	Industries should enter into direct agreement/ contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	Direct Agreements are in place with Cement Plants and all records are being maintained with bills/receipts and same has also been communicated to UPPCB.	01 Month
c) Hazardous Waste Management			
(i)	Proper records should be maintained for generation as well as disposal of hazardous waste	All log books and manifests are maintained and sent to UPPCB on a quarterly basis. An agreement is in place	Quarterly

	through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	with Bharat Oil & Waste Management.	
(ii)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Registered	Immediate
d) Plastic Waste Management			
Mill is using Agro based/wood based raw material hence no plastic waste is being generated at the unit.			

FLY ASH DISPOSAL DATA

Year	Quantity of Fly Ash [M.T.]	Mode of Disposal
Apr, 2021- March, 2022	29567.22	Taken by authorised fly ash suppliers for cement companies M/s Bulk Ash Suppliers and Malwa Trading Company, where after it is sent to cement companies [Ambuja Cement at Dadri and Roorkee. Wherever possible, purchase orders are received directly from the cement plants [J.K. Cement Works, Aligarh,

Apr, 2022- March, 2023	26864.39	Taken by authorised fly ash suppliers for cement companies M/s Bulk Ash Suppliers and Malwa Trading Company, where after it is sent to cement companies [Ambuja Cement at Dadri and Roorkee. Wherever possible, purchase orders are received directly from the cement plants [J.K. Cement Works, Aligarh,
Apr, 2023- March, 2024	37110.25	Taken by authorised fly ash suppliers for cement companies M/s Bulk Ash Suppliers and Malwa Trading Company, where after it is sent to cement companies [Ambuja Cement at Dadri and Roorkee. Wherever possible, purchase orders are received directly from the cement plants [J.K. Cement Works, Aligarh,

Copies of Adequacy Report and documents pertaining to fly ash disposal are annexed and marked as **Annexure-1 [Colly]**

2) **BINDLAS DUPLEX LIMITED**

ACTION PLAN COMPLIANCE

Sr.No.	Action Points	Compliance	Timelines for execution
a) Wastewater Management			
(ii)	The Agro based pulp & paper rolls should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable	03 Months

(ii)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Unit ETP is currently meeting parameters prescribed in the consent, which has been granted. The ETP had been upgraded as per the guidelines suggested in the CPCB Charter. However, consultant has been hired to prepare a report regarding further ETP upgradation, if required, where after requisite steps will be taken. A copy of the plan prepared by the consultant shall also be shared with UPPCB. Installation of anaerobic treatment system with tube settler, aeration tank and sand filter is already in process.	01 Month
b) Fly ash Management			
(i)	Industries should enter into direct agreement/ contract with cement plants or brick manufacturers and maintain proper	The unit has agreements for utilisation of fly ash in brick manufacturing process. Records of the same are	01 Month

	logbook records along with bills/receipts to ensure safe disposal.	maintained and have been provided to UPPCB.	
c) Hazardous Waste Management			
(iii)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Proper record is maintained and an agreement is in place with TSDF.	Quarterly
(iv)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Process is underway and the same shall be done shortly.	Immediate
d) Plastic Waste Management			
(i)	The industries should make direct	The plastic waste is either sent to the	01 Month

	agreement/ Contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	pyrolysis plant of Tirupati Baalaji Fibers Private Limited for co-processing or sent to the waste to energy plant of Silvertoan Papers Limited.	
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Proper daily records are maintained for generation and disposal of plastic waste, including logbooks with bills/receipts and reports are sent on quarterly basis to UPPCB.	Quarterly
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Unit has dedicated and adequate space for collection and storage of the plastic waste.	02 Months
(iv)	The plastic packaging waste generated in the	Unit has started to comply with the said direction.	03 Months

	pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.		
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Unit is in the process of ensuring compliance with the said direction. The information regarding the same shall be provided to UPPCB.	03 Months

FLY ASH DISPOSAL DATA

Year	Quantity of Fly Ash	Mode of Disposal
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Apr, 2021- March, 2022	1188.538	Fly Ash dumped, after observing necessary precautions, at land situated at Khasra No. 1, Village Sikhreda, Muzaffarnagar.
Apr, 2022- March, 2023	1565.195	Utilised for brick manufacturing.
Apr, 2023- March, 2024	2871.576	Taken by contractors Ganpati Engineering and Construction Utility, through M/s GMR Contractors, where after it is sent to cement companies [Ambuja Cement at Dadri, Shree Cement Limited, Sikandrabad, RMC Plants, Wonder Cement etc.

Copies of documents pertaining to fly ash disposal are annexed and marked as **Annexure-2 [Colly]**

3) **GALAXY PAPERS PRIVATE LIMITED**

ACTION PLAN COMPLIANCE

Sr.No.	Action Points	Compliance	Timelines for execution
a) Wastewater Management			
(iii)	The Agro based pulp & paper rolls should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable	03 Months
(ii)	All industries are required to upgrade	Our ETP meets the prescribed standard as	01 Month

	their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	per CTO Issued by UPPCB-Not action required.	
b) Fly ash Management			
	Industries should enter into direct agreement/ contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/ receipts to ensure safe disposal.	We have entered and agreement with “Pro Link Overseas LLP” (Protective Protecting packaging Materials Manufacturer)	01 Month
c) Hazardous Waste Management			
(v)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be	We are maintaining proper log-book records, along with bill receipts, to ensure exhaustive record-keeping and full disposal	Quarterly

	submitted to UPPCB.		
(vi)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.		Immediate
d) Plastic Waste Management			
(i)	The industries should make direct agreement/ Contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	We have entered into and agreement with “KK Duplex & paper Mills Pvt. Ltd., Harshit Trading Company.	01 Month
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste	We also maintain Proper log book records Long with bill receipts to ensure full disposal	Quarterly

	processors and submit the quarterly report of the same to the UPPCB.		
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	We have a dedicated space for collection storage and disposal of plastic	02 Months
(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	We disposed off our plastic waste through "KK Duplex & paper Mills Pvt. Ltd., Harshit trading company which is registered on the centralized(ERP) portaal for plastic pacakaging in compliance of Plastic waste management.	03 Months
(v)	The pulp & paper mills which are importing	Noted- We will get ourselves registered within	03 Months

	wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	time limit of 3 months.	
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FLY ASH DISPOSAL DATA

S.No	Name	Purpose	Qty. Dispatched in 2021-22	Qty. Dispatched in 2022-23	Qty. Dispatched in 2023-24
1	Prateek Bhatia	Low Land Filing	448.105 MT	Nil	Nil
2	Bharat Traders	Low Land Filing	Nil	358.135 MT	Nil
3	Bhikki Bricks Field	Brick Making Unit	Nil	38.205 MT	25.280 MT
4	Self-Used	Making Core Pipe	Nil	Nil	130.205 MT
5	Pro Link Overseas LLP	Protective Packaging Material Manufacturing	Nil	Nil	50.285 MT
Total			448.105 MT	396.340 MT	205.770 MT

Copies of Adequacy Report and documents pertaining to fly ash disposal are annexed and marked as **Annexure-3 [Colly]**

4) GARG DUPLEX AND PAPER MILLS PRIVATE LIMITEDACTION PLAN COMPLIANCE

Sr.No.	Action Points	Compliance	Timelines for execution
a) Wastewater Management			
(iv)	The Agro based pulp & paper rolls should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable	03 Months
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Unit ETP is currently meeting parameters prescribed in the consent, which has been granted. However, consultant has been hired to prepare a report regarding ETP upgradation, where after requisite steps will be taken. A copy of the plan prepared by the consultant shall also be shared with UPPCB.	01 Month
b) Fly ash Management			
(i)	Industries should enter into direct agreement/ contract with cement plants or brick	The unit has agreement with Shiva Bricks Field, Muzaffarnagar for	01 Month

	manufacturers and maintain proper logbook records along with bills/receipts to ensure safe disposal.	utilisation of fly ash in brick manufacturing process. Records of the same are maintained and have been provided to UPPCB.	
c) Hazardous Waste Management			
(vii)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Proper record is maintained and an agreement is in place with TSDF.	Quarterly
(viii)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Process is underway and the same shall be done within two weeks.	Immediate
d) Plastic Waste Management			
(i)	The industries should make direct agreement/Contract with the plastic	The plastic waste is self-used by the unit in its Oil Plant.	01 Month

	waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.		
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Proper daily records are maintained for generation and disposal of plastic waste, including logbooks with bills/receipts and reports are sent on quarterly basis to UPPCB.	Quarterly
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Unit has dedicated and adequate space for collection and storage of the plastic waste.	02 Months
(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed- off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in	Unit has started to comply with the said direction.	03 Months

	compliance of the Plastic Waste Management (PWM) Rules, 2016.		
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Unit is in the process of ensuring compliance with the said direction. The information regarding the same shall be provided to UPPCB.	03 Months

FLY ASH DISPOSAL DATA

Years	Opening Stack (MT)	Fly Ash Generated [IN KG]	Fly Ash Disposed	Method of Disposal
2021-22	NIL	15,213.705	15,188.64	Land Filling [in land situated at Khasra Nos. 452, 476, 479, 481 and 820, Village Makhiyali, Muzaffarnagar]
2022-23	25,070	8643.165	8,622.027	Land Filling [in land situated at Khasra No. 973, Village Rehkada, Muzaffarnagar]
2023-24	46,208	6970.510	6927.498	Brick manufacturing process

Copies of documents pertaining to fly ash disposal are annexed and marked as Annexure-4 [Colly]

5) MEENU PAPER MILLS PRIVATE LIMITED

ACTION PLAN COMPLIANCE

Sr.No.	Action Points	Compliance	Timelines for execution
a) Wastewater Management			
(v)	The Agro based pulp & paper rolls should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable	03 Months
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Unit ETP is running efficiently and meeting parameters prescribed in the consent, which has been granted.	01 Month
b) Fly ash Management			
(i)	Industries should enter into direct agreement/ contract with cement plants or brick manufacturers and	The unit has agreement with Shiva Bricks Field, Muzaffarnagar for utilisation of fly ash in brick	01 Month

	maintain proper logbook records along with bills/receipts to ensure safe disposal.	manufacturing process. Records of the same are maintained and have been provided to UPPCB.	
c) Hazardous Waste Management			
(ix)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Proper record is maintained and an agreement is in place with TSDF.	Quarterly
(x)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Process is underway and the same shall be done shortly. Several attempts have been made but it has not been possible to register due to technical glitches.	Immediate
d) Plastic Waste Management			

(i)	The industries should make direct agreement/ Contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	Direct Agreement is there with K.K. Duplex Private Limited to ensure safe disposal of plastic waste. Proper records are maintained and have been provided to UPPCB.	01 Month
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/ receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Proper daily records are maintained for generation and disposal of plastic waste, including logbooks with bills/receipts and reports are sent on quarterly basis to UPPCB.	Quarterly
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Unit has dedicated and adequate space for collection and storage of the plastic waste.	02 Months

(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Unit has started to comply with the said direction and shall inform about the same to UPPCB shortly.	03 Months
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Unit is in the process of ensuring compliance with the said direction. The information regarding the same shall be provided to UPPCB.	03 Months

FLY ASH DISPOSAL DATA

Year	Quantity of Fly Ash [KG]	Mode of Disposal
Jan, 2022- December, 2022	10,46,738	Disposed of, through land filling, at land belonging to the unit situated at Khasra No. 888, Bhandura Road, Muzaffarnagar.
Jan, 2023- December, 2023	32,16,198	Utilised in brick manufacturing process by Shiva Bricks and Supply, Sandhavali, Muzaffarnagar.
Jan, 2024- March, 2024	10,64,148	Utilised in brick manufacturing process by Shiva Bricks and Supply, Sandhavali, Muzaffarnagar.

Copy of document pertaining to fly ash disposal is annexed and marked as **Annexure-5**

6) SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

ACTION PLAN COMPLIANCE

Sr.No.	Action Points	Compliance	Timelines for execution
a) Wastewater Management			
(vi)	The Agro based pulp & paper rolls should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable	03 Months
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action	Unit ETP is currently meeting parameters prescribed in the consent. However, the unit is in the process of taking steps for	01 Month

	Plan may be submitted to UPPCB.	undertaking further upgradation of the ETP and shall require around three more months for the same. Technical agency has already been approached for conducting the said work.	
b) Fly ash Management			
(i)	Industries should enter into direct agreement/ contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/ receipts to ensure safe disposal.	The unit has agreement with BTC Earthmovers, Muzaffarnagar, which send the fly ash to Shree Cement Limited, Sikandrabad. Records of the same are maintained and have been provided to UPPCB. [Unit-2 does not have a boiler and hence no fly ash is generated from the said unit]	01 Month
c) Hazardous Waste Management			
(xi)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks	Proper record is maintained and an agreement is in place with TSDF. Reports are being sent to the UPPCB.	Quarterly

	and manifests received from authorized recyclers/TSD operators and quarterly reports of the same should be submitted to UPPCB.		
(xii)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Process is underway and the same shall be done within two weeks.	Immediate
d) Plastic Waste Management			
(i)	The industries should make direct agreement/ Contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	Direct Agreement is there with K.K. Duplex Private Limited to ensure safe disposal of plastic waste. Proper records are maintained and have been provided to UPPCB.	01 Month
(ii)	Units should maintain proper daily records for	Proper daily records are maintained for generation and	Quarterly

	generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	disposal of plastic waste, including logbooks with bills/receipts and reports are sent on quarterly basis to UPPCB.	
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Unit has dedicated and adequate space for collection and storage of the plastic waste.	02 Months
(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste	Unit has started to comply with the said direction and shall inform UPPCB post compliance.	03 Months

	Management (PWM) Rules, 2016.		
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Unit is in the process of ensuring compliance with the said direction. The information regarding the same shall be provided to UPPCB.	03 Months

FLY ASH DISPOSAL DATA

Year	Quantity of Fly Ash	Mode of Disposal
Apr, 2021- March, 2022		Fly Ash dumped, after observing necessary precautions, at land situated at Khasra No. 309, Muzaffarnagar.
Apr, 2022- March, 2023		Taken by contractors Ganpati Engineering and Construction Utility, subsequently utilised in cement plants
Apr, 2023- March, 2024		Taken by contractors Ganpati Engineering and Construction Utility, through M/s GMR Contractors, and M/s Bulk Ash Suppliers, where after it is sent to cement companies [Ambuja Cement at Dadri, Wonder Cement etc.]

Copies of documents pertaining to fly ash disposal are annexed and marked as **Annexure-6 [Colly]**

7) SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED

ACTION PLAN COMPLIANCE

Sr.No.	Action Points	Compliance	Timelines for execution
a) Wastewater Management			
(vii)	The Agro based pulp & paper rolls should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable	03 Months
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Unit ETP is currently meeting parameters prescribed in the consent, which has been granted. However, consultants have been hired to prepare a report regarding ETP upgradation, where after requisite steps will be taken. A copy of the plan prepared by the consultant shall also be shared with UPPCB.	01 Month
b) Fly ash Management			

	Industries should enter into direct agreement/ contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/ receipts to ensure safe disposal.	The unit has a contract with M/s Bulk Ash Supplier, Muzaffarnagar to supply fly ash to cement plants.	01 Month
c) Hazardous Waste Management			
(xiii)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	The unit is maintaining a proper log-book, along with bill receipts, and already has an agreement with TSDF.	Quarterly
(xiv)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste	Due to technical issues, it has not been possible to register on the NHWTS. Efforts are being made to	Immediate

	Tracking System developed by CPCB.	ensure compliance with the same.	
d) Plastic Waste Management			
(i)	The industries should make direct agreement/ Contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	Agreements are already in place to ensure safe disposal of plastic waste. Logbooks are being maintained, along with receipts, regarding disposal of plastic waste.	01 Month
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Proper records are being maintained and quarterly reports of the same are being submitted to UPPCB.	Quarterly
(iii)	Units should set up a dedicated and adequate space for collection, storage	Unit has developed a dedicated and adequate space for collection storage	02 Months

	and disposal of plastic waste generated by the wastepaper based units.	and disposal of the plastic waste in the factory premises	
(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Unit has started to comply with the said direction.	03 Months
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic	Unit is in the process of ensuring compliance with the said direction.	03 Months

	packaging under the importer category.		
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FLY ASH DISPOSAL DATA

Year	Quantity of Fly Ash [MT]	Mode of Disposal
Apr, 2021- March, 2022	2702.139	Fly Ash dumped, after observing necessary precautions, at land situated at Khasra No. Plot No. 206Ka in Khasra Nos. 1290, 1291Mi, 1292 and 1293 in Village Jadoda, Muzaffarnagar.
Apr, 2022- March, 2023	2683.485	Utilised in brick manufacturing process.
Apr, 2023- April, 2024	4639.785	Utilised in brick manufacturing process and taken by M/s Bulk Ash Suppliers, where after it is sent to cement companies [Ambuja Cement at Dadri, Wonder Cement etc.]

Copies of documents pertaining to fly ash disposal are annexed and marked as **Annexure-7 [Colly]**

8) SILVERTOAN PAPERS LIMITED

ACTION PLAN COMPLIANCE

Sr.No.	Action Points	Compliance	Timelines for execution
a) Wastewater Management			
(viii)	The Agro based pulp & paper rolls should submit an action plan for the complete	Plant is already operating with Chemical Recovery Plant (CRP)	03 Months

	treatment of wet washing effluent to UPPCB.		
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	The existing ETP is based on activated sludge process equipped with diffused aerators for treatment of effluent along with IC reactor outlet.	01 Month
b) Fly ash Management			
(i)	Industries should enter into direct agreement/ contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/ receipts to ensure safe disposal.	The unit has agreements with brick manufacturers for safe disposal of fly ash and records of the same are maintained. The same have also been provided to UPPCB.	01 Month
c) Hazardous Waste Management			
(xv)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from	Proper record is maintained and an agreement is in place with TSDF.	Quarterly

	authorized recyclers/TSD operators and quarterly reports of the same should be submitted to UPPCB.		
(xvi)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Attempt was made to register but was not possible due to technical error at the end of NHWTS. The unit shall ensure compliance of the same at the earliest.	Immediate
d) Plastic Waste Management			
(i)	The industries should make direct agreement/ Contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	The unit has already installed waste to energy plant for plastic waste.	01 Month
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic	The unit has already installed waste to energy plant for plastic waste and	Quarterly

	waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	maintains proper record of the same, which has also been provided to UPPCB.	
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Unit has dedicated and adequate space for collection and storage of the plastic waste, which is then used in the waste to energy plant.	02 Months
(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management	Already registered. Plastic waste is disposed through waste to energy plant.	03 Months

	(PWM) Rules, 2016.		
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Compliance with the same shall be ensured and information shall be provided to UPPCB.	03 Months

FLY ASH DISPOSAL DATA

Year	Quantity of Fly Ash [MT]	Mode of Disposal
Apr, 2021- March, 2022	11459.318	6921.531 MT disposed through land filling, after observing necessary precautions, at land situated owned by Mr. Arshad Ali. 2500.419 MT utilised by Shiva Brick Udyog and 2029.368 MT utilised by Suraj Brick Field in brick manufacturing process.
Apr, 2022- March, 2023	9470.875	2705.789 MT disposed through land filling, after observing necessary precautions, at land situated owned by Mr. Arshad Ali. 6765.086 MT utilised by Shiva Brick Udyog in brick manufacturing process.
Apr, 2023- April, 2024	8744.661	2383.120 MT disposed through land filling, after observing necessary precautions, at land situated owned by Mr. Arshad Ali. 2870.380 MT utilised by Shiva Brick Udyog in brick manufacturing process. 2241.960 MT utilised by SS Traders and 1279.201

		MT utilised by Malwa Trading in cement manufacturing.
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Copies of documents pertaining to fly ash disposal are annexed and marked as Annexure-8 [Colly]

9) SILVERTON PULP AND PAPERS PRIVATE LIMITED

ACTION PLAN COMPLIANCE

Sr.No.	Action Points	Compliance	Timelines for execution
a) Wastewater Management			
(ix)	The Agro based pulp & paper rolls should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable	03 Months
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Unit ETP is currently meeting parameters prescribed in the consent, which has been granted, and the ETP is operating efficiently. The unit is also in the process of installing Anaerobic Digester to treat the effluent more effectively.	01 Month

b) Fly ash Management			
(i)	Industries should enter into direct agreement/ contract with cement plants or brick manufacturers and maintain proper logbook records along with bills/ receipts to ensure safe disposal.	The unit has agreement with Mechfin Infra and Bulk Ash Supplier for utilisation of fly ash in brick manufacturing process or cement plants. Records of the same are maintained and have been provided to UPPCB. [There is no boiler in Unit-I and hence no fly ash generated there]	01 Month
c) Hazardous Waste Management			
(xvii)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Proper record is maintained and an agreement is in place with TSDF.	Quarterly

(xviii)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Process is underway and the same shall be done within two weeks.	Immediate
d) Plastic Waste Management			
(i)	The industries should make direct agreement/ Contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	Direct Agreements are in place with K.K. Duplex Private Limited and with Silvertan Papers Limited [waste to energy plant] for disposal of plastic waste. Both the said units have the certificate required under Rule 13(3) of the Plastic Waste Management rules, 2016 for processing plastic waste.	01 Month
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through	Proper daily records are maintained for generation and disposal of plastic waste, including	Quarterly

	logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	logbooks with bills/receipts and reports are sent on quarterly basis to UPPCB.	
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Unit has dedicated and adequate space for collection and storage of the plastic waste.	02 Months
(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management	Plastic Waste processors, through whom the plastic waste is disposed, are registered with EPR Portal.	03 Months

	(PWM) Rules, 2016.		
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Attempts were made to comply with the same but due to technical glitches the same could not be done. Unit is in the process of ensuring compliance with the said direction and the information regarding the same shall be provided to UPPCB.	03 Months

FLY ASH DISPOSAL DATA

Year	Quantity of Fly Ash [M.T.]	Mode of Disposal
Apr, 2021- March, 2022	24076.31	Taken by M/s Bulk Ash Suppliers and Mechfin Infra, where after it is sent for utilisation in brick manufacturing process or cement manufacturing.
Apr, 2022- March, 2023	39489.22	Taken by M/s Bulk Ash Suppliers and Mechfin Infra, where after it is sent for utilisation in brick manufacturing process or cement manufacturing.
Apr, 2023- March, 2024	34761.805	Taken by M/s Bulk Ash Suppliers and Mechfin Infra, where after it is sent for utilisation in brick manufacturing process or cement manufacturing.

Copies of Adequacy Report and documents pertaining to fly ash disposal are annexed and marked as **Annexure-9 [Colly]**

10) TEHRI PULP AND PAPER LIMITEDACTION PLAN COMPLIANCE

Sr.No.	Action Points	Compliance	Timelines for execution
a) Wastewater Management			
(x)	The Agro based pulp & paper rolls should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable	03 Months
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Unit ETP is running efficiently and meeting parameters prescribed in the consent, which has been granted. The unit is also in touch with experts to undertake further upgradation so as to treat the effluent more effectively.	01 Month
b) Fly ash Management			
(i)	Industries should enter into direct agreement/ contract with cement plants or brick manufacturers and	The unit has agreement with brick manufacturers and authorised ash supplier of the cement plants M/s	01 Month

	maintain proper logbook records along with bills/receipts to ensure safe disposal.	Bulk Ash Supplier for utilisation of fly ash in brick manufacturing process and cement plants. Records of the same are maintained and have been provided to UPPCB. [There is no boiler in Unit-II and hence no fly ash generated there]	
c) Hazardous Waste Management			
(xix)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Proper record is maintained and an agreement is in place with TSDF.	Quarterly
(xx)	All the hazardous waste generating industries shall require to register on the National	Process is underway and the same shall be done shortly.	Immediate

	Hazardous Waste Tracking System developed by CPCB.		
d) Plastic Waste Management			
(i)	The industries should make direct agreement/ Contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	Direct Agreement is there with K.K. Duplex Private Limited and Silvertan Papers Limited to ensure safe disposal of plastic waste. Proper records are maintained and have been provided to UPPCB.	01 Month
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Proper daily records are maintained for generation and disposal of plastic waste, including logbooks with bills/receipts and reports are sent on quarterly basis to UPPCB.	Quarterly
(iii)	Units should set up a dedicated and adequate space for	Unit has dedicated and adequate space for collection and	02 Months

	collection, storage and disposal of plastic waste generated by the wastepaper based units.	storage of the plastic waste.	
(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWP's) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	Being complied with	03 Months
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR	Unit is in the process of ensuring compliance with the said direction. Attempts have been made but the registration was not successful due to technical glitches in the portal. The	03 Months

	Portal for plastic packaging under the importer category.	information regarding the same shall be provided to UPPCB.	
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FLY ASH DISPOSAL DATA

Year	Quantity of Fly Ash [M.T.]	Mode of Disposal
Apr, 2021- March, 2022		Taken by authorised fly ash suppliers for cement companies M/s Bulk Ash Suppliers, where after it is sent to cement companies.
Apr, 2022- March, 2023		Taken by authorised fly ash suppliers for cement companies M/s Bulk Ash Suppliers, where after it is sent to cement companies. Agreements also entered into with brick manufacturers [Shiva Bricks Supply and Bhikki Bricks Field] for utilisation of fly ash in brick manufacturing process.
Apr, 2023- March, 2024		Taken by authorised fly ash suppliers for cement companies M/s Bulk Ash Suppliers, where after it is sent to cement companies. Agreements also entered into with brick manufacturers [Shiva Bricks Supply and Bhikki Bricks Field] for utilisation of fly ash in brick manufacturing process.

Copies of documents pertaining to fly ash disposal are annexed and marked as **Annexure-10 [Colly]**

11) TIRUPATI BAALAJI FIBERRS PRIVATE LIMITED

ACTION PLAN COMPLIANCE

Sr.No.	Action Points	Compliance	Timelines for execution
a) Wastewater Management			
(xi)	The Agro based pulp & paper rolls should submit an action plan for the complete treatment of wet washing effluent to UPPCB.	Not Applicable	03 Months
(ii)	All industries are required to upgrade their ETPs to meet the prescribed standards as per CTO issued by UPPCB and Action Plan may be submitted to UPPCB.	Unit ETP is running efficiently and meeting parameters prescribed in the consent. However, consultants have been hired to prepare a report regarding ETP upgradation, where after requisite steps will be taken. A copy of the plan prepared by the consultant shall also be shared with UPPCB.	01 Month
b) Fly ash Management			
(i)	Industries should enter into direct agreement/ contract with cement plants or brick manufacturers and	The unit has agreement with Shiva Bricks for utilisation of fly ash in brick manufacturing	01 Month

	maintain proper logbook records along with bills/receipts to ensure safe disposal.	process. Records of the same are maintained and have been provided to UPPCB.	
c) Hazardous Waste Management			
(xxi)	Proper records should be maintained for generation as well as disposal of hazardous waste through logbooks and manifests received from authorized recyclers/TSDF operators and quarterly reports of the same should be submitted to UPPCB.	Proper record is maintained and an agreement is in place with TSDF.	Quarterly
(xxii)	All the hazardous waste generating industries shall require to register on the National Hazardous Waste Tracking System developed by CPCB.	Process is underway and the same shall be done shortly.	Immediate
d) Plastic Waste Management			

(i)	The industries should make direct agreement/ Contract with the plastic waste processor/Cement plant to ensure the safe disposal and should maintain logbook records along with bills/receipt.	Plastic Waste utilised in the unit's own Oil Plant.	01 Month
(ii)	Units should maintain proper daily records for generation as well as disposal of plastic waste through logbooks, bills/receipt received from the authorized plastic waste processors and submit the quarterly report of the same to the UPPCB.	Proper daily records are maintained for generation and disposal of plastic waste, including logbooks with bills/receipts and reports are sent on quarterly basis to UPPCB.	Quarterly
(iii)	Units should set up a dedicated and adequate space for collection, storage and disposal of plastic waste generated by the wastepaper based units.	Unit has dedicated and adequate space for collection and storage of the plastic waste.	02 Months

(iv)	The plastic packaging waste generated in the pulp & paper industry should be disposed-off through plastic waste processors (PWPs) which are registered on the Centralized Extended Producer's Responsibility (EPR) Portal for plastic packaging, in compliance of the Plastic Waste Management (PWM) Rules, 2016.	The unit has started to follow the said direction	03 Months
(v)	The pulp & paper mills which are importing wastewater containing plastic waste as raw material should get themselves registered on the centralized EPR Portal for plastic packaging under the importer category.	Unit is in the process of ensuring compliance with the said direction. The information regarding the same shall be provided to UPPCB.	03 Months

FLY ASH DISPOSAL DATA

Year	Quantity of Fly Ash [KG]	Mode of Disposal
Apr, 2021- March, 2022	119,267	Disposed through land filling by Mr. Sandeep Kumar.
Apr, 2022- March, 2023	312,682	Utilised in brick manufacturing.
Apr, 2023- March, 2024	165,463	Utilised in brick manufacturing.

Copies of documents pertaining to fly ash disposal are annexed and marked as **Annexure-11 [Colly]**

4. That in relation to submission of the ETP Efficiency Report, after conducting composite sampling of ETP and Characteristic of influent to ETP, through CPPRI, which had been directed to be submitted by UPPCB, it is respectfully submitted that in this regard, entities had approached CPPRI to collect the samples and prepare the efficiency report. However, it was indicated by CPPRI that they shall not be able to submit the efficiency report before July, 2024 and till date, CPPRI has not even collected the samples of all units. A letter pertaining to this issue was submitted by the Pulp and Paper Association to the UPPCB on 11.05.2024, indicating that CPPRI, Saharanpur has expressed its inability to submit the efficiency/adequacy reports before July, 2024. In the meanwhile, some of the units have got the necessary testing done by accredited labs and the ETP Adequacy Report prepared in relation to the

same has been submitted to the UPPCB, with the reports also being filed before this Hon'ble Tribunal.

5. That the Answering Respondents have already placed on record all documents pertaining to the various statutory and regulatory permissions, which they are required to have under law and which have been duly issued to them by the concerned authorities. The Answering Respondents have earlier also submitted details, through Affidavits, regarding the manner of disposal of fly ash and plastic waste at their units, as had been directed by this Hon'ble Tribunal. The Answering Respondents are not repeating the contents of the said Affidavits and pray that the contents of the same may be treated as part and parcel of the present Affidavit. It is also submitted that the Answering Respondents are fully committed towards protection, preservation and betterment of environment and shall be ready and willing to undertake measures in that regard which are suggested and mandated either by the authorities or by this Hon'ble Tribunal.
6. That in such circumstances, it is respectfully prayed that the present Original Application may kindly be disposed of.

FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondents/16 Industrial Units

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

E-mail: utkarsh.sharma7@gmail.com

Dated: 21.05.2024



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:
LIYAKAT ALI & ORS.

....APPLICANT

STATE OF U.P. & ORS.

VERSUS

....RESPONDENTS

AFFIDAVIT

I, Manoj Kumar, S/o Mr. Yash Pal Singh, aged 53 years, R/o 63/1, Kiran City Bhopa Road, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the General Manager (Q.C & EHS) at Bindals Papers mills Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Bindals Papers Mills Limited.
3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this 15 day of May, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

DEPONENT

PRERNA YAGI
NOTARY
MUZAFFARNAGAR
15 MAY 2024

Manoj Kumar
I, the deponent is/are identified by Shri
have been searched and examined
the deponent to understand the
content of the affidavit which has
been read and explained by
me to the deponent fee charge
Muzaffarnagar

Identified by

1985



GU 012557

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.744 OF 2022

IN THE MATTER OF:

MOHARRAM ALI

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Ankit Agrawal, S/o Mr. Sharwan Kumar, aged about 45 years, R/o 19, Devpuram Pachenda Road, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am a Director at Bindlas Duplex Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Reply to the aforementioned Application, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Bindlas Duplex Limited.

PREERNA TYAGI
NOTARY
MUZAFFARNAGAR

16 MAY 2024

4. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.

Chiranjyoti

DEPONENT

NOTARY

VERIFICATION

Verified at Muzaffarnagar on this day of May, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

Chiranjyoti

DEPONENT

NOTARY

NOTARY



Aniket Aggarwal.
I, the undersigned, a Notary Public, do hereby certify that I have examined the contents of the above affidavit and the same are true and correct copies of the originals. I have been satisfied by examining the deponent and the content of the affidavit which has been read out and explained by the deponent. The fee charged is Rs. 100/-.
NOTARY PUBLIC, MUZAFFARNAGAR

Witnessed by
B

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

16 MAY 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Gautam Bhatia, S/o Mr. Gyan Prakash Bhatia, aged 35 years, R/o 46/6, Ram Bhag Road New Mandi, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the Director at Galaxy Papers Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Galaxy Papers Private Limited.

That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of May, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

Nalma Chaudhary
NOTARY/ADVOCATE
Muzaffarnagar

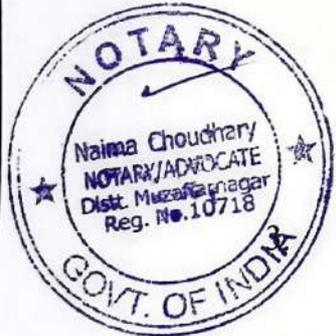
Gautam Bhatia
I, Gautam Bhatia
have satisfied myself by examining the
report which has been read out and
explained to me. I have paid the
charges Rs. 500/-

DEPONENT

Identified by

St

16 MAY 2024



NOTARY

NOTARY

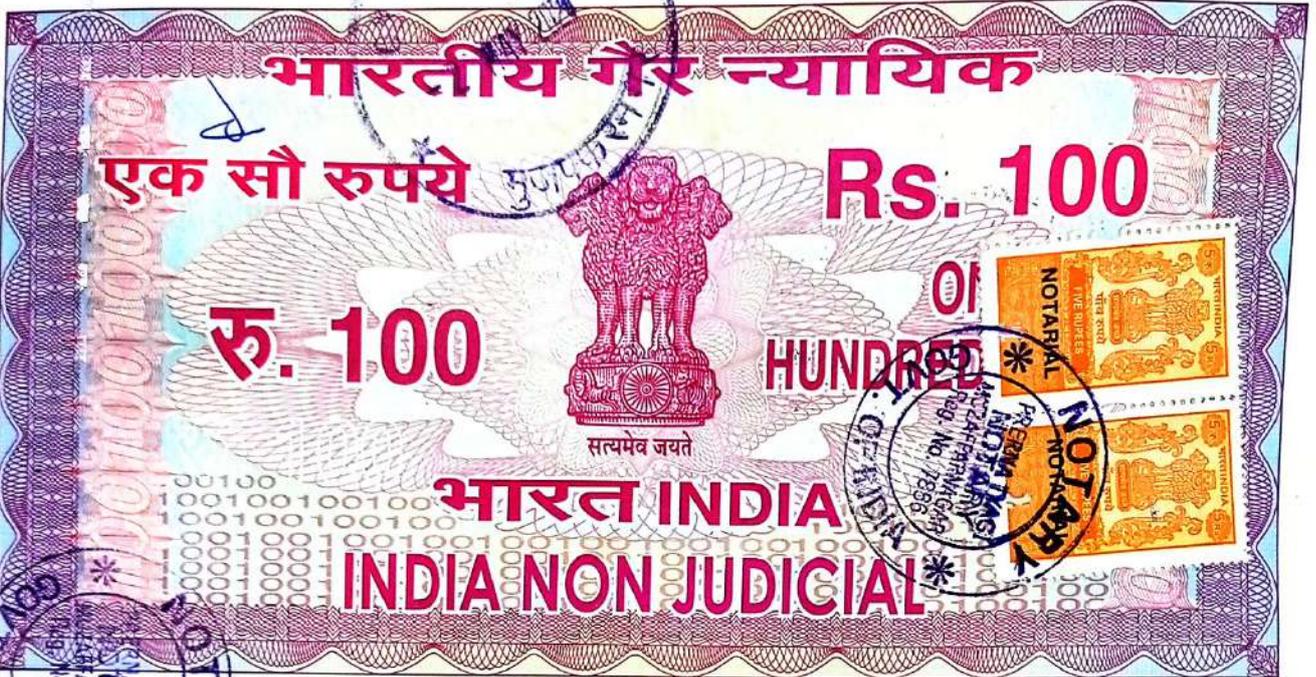
NOTARY

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1989



GU 018934

BEFORE THE HON'BLE NATIONAL GREEN
 TRIBUNAL PRINCIPAL BENCH, NEW DELHI
 ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:
 LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Aditya Sharma, S/o Mr. Subhash Chand Sharma, aged 28 years, R/o VPO
 PINNA, District Muzaffarnagar, Uttar Pradesh-251006, do hereby solemnly
 affirm and declare as under:-

1. That I am the Environmental Manager at Garg Duplex and Paper Mills Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Garg Duplex and Paper Mills Private Limited.

PRERNA TYAGI
 NOTARY
 MUZAFFARNAGAR

Garg Duplex And Paper Mills Pvt. Ltd.
 Notary
 Auth. Signatory

19 5 MAY 2024

3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

Notary
[Signature]
Auth. Signatory

Notary
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of May, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

Notary
[Signature]
Auth. Signatory

Notary

DEPONENT



Waliq shameer
I declare that the contents of the above affidavit are true and correct copies of their respective originals.
The deponent is/are identified by *Shr*
I have been satisfied by myself to examine the deponent who understands the content of the affidavit which has been read out and explained by me to the deponent fee charged Rs. *1000/-*
NOTARY DISTT MUZAFFARNAGAR

Identified by *[Signature]*

PRENA TAGI
NOTARY
MUZAFFARNAGAR
15 MAY 2024



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Sonu Baliyan, S/o Mr. Jayavindar, aged 34 years, R/O Sadrudeen Nagar, Muzaffarnagar, Uttar Pradesh-251002, do hereby solemnly affirm and declare as under:-

1. That I am the Environmental Manager at Meenu Paper Mills Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Meenu Paper Mills Private Limited.
3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

Sonu Baliyan
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of May, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

Sonu Baliyan
DEPONENT

Sonu Baliyan
The deponent is/are identified by Shri
I have been satisfied myself to examining
the deponent who understand the
content of the affidavit which has
been read out and explained to
me to the deponent fee charged
Rs. _____
Muzaffarnagar DISTT. MUZAFFARNAGAR

Identified by
S

PREKNA TYAGI
NOTARY
MUZAFFARNAGAR

15 MAY 2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.277 OF 2022**

**IN THE MATTER OF:
LIYAKAT ALI & ORS.**APPLICANT

VERSUS

STATE OF U.P. & ORS.RESPONDENTS

AFFIDAVIT

I, Aditya Kumar Kaushik, S/o Mr. Vinod Kaushik, aged 42 years, R/o H.No. 99, Gali No. 13, Vishwakarma Chowk, Ganga Vihar, Sarwat, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the Manager (Environment) at Shree Bhageshwari Papers Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Shree Bhageshwari Papers Private Limited. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.



[Signature]
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of May, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

[Signature]
DEPONENT

**PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
15 MAY 2024**



INDIA NON JUDICIAL



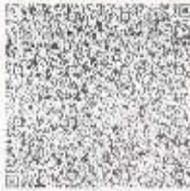
Government of Uttar Pradesh

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Certificate No. : IN-UP77032860223602V
 Certificate Issued Date : 20-Nov-2023 03:54 PM
 Account Reference : NEWIMPACC (SV)/ up14554804/ MUZAFFARNAGAR SADAR/ UP-MJF
 Unique Doc. Reference : SUBIN-UPUP1455480449730693783524V
 Purchased by : SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN
 Second Party : Not Applicable
 Stamp Duty Paid By : SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN
 Stamp Duty Amount(Rs.) : 10
 (Ten only)



Please write or type below this line

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO.277 OF 2022

**IN THE MATTER OF:
LIYAKAT ALI & ORS.**

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Pradeep Sharma, S/o Mr. C.P. Sharma, aged 52 years, R/o Adarsh Colony, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the Manager (Environment) at M/s Shree Sidhbal Paper Mills Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.

**PRERNA TYAGI
NOTARY
MUZAFFARNAGAR**

16 MAY 2024

That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and

Pradeep

Pradeep

Pradeep

Pradeep

NOTARY

I say that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by M/s Shree Sidhbali Paper Mills Private Limited.

- 3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

NOTARY

Shree Sidhbali Paper Mills Private Limited
12/05/24
DEPONENT

VERIFICATION

NOTARY

Verified at Muzaffarnagar on this 11 day of May, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

NOTARY

Shree Sidhbali Paper Mills Private Limited
12/05/24
DEPONENT

Shree Sidhbali Paper Mills Private Limited
Muzaffarnagar



Pradeep Sharma

...before the local office...

The deponent is/are identified by *Shri Pradeep Sharma*

...have been satisfied myself to examining the deponent who understand the content of the affidavit which has been read and explained by me to the deponent and charged as ...

Pradeep Sharma

... Muzaffarnagar

Identified by

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
11.6 MAY 2024

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
11.6 MAY 2024

1996

भारतीय गैर न्यायिक

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INDIA NON JUDICIAL

UTTAR PRADESH

89AE 524588



Abhishek Tyagi
Sh. Rajpal Tyagi, P.O. Dimkar, Jais
Anil Tyagi () Dist. Muzaffarnagar

the depositor...
the depositor...
of the affidavit...
witnessed by...
Record No...

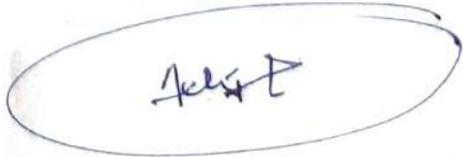
SHAGAN SINGH
NOTARY
Distt. MUZAFFARNAGAR

15 MAY 2024

Identified by

15.5.24

आनिल कुमार त्याग
एडवोकेट
रजि० नं०-4142/89
4-58 कलेक्ट्रेट कम्पाउण्ड, मु० नगर



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.277 OF 2022**

**IN THE MATTER OF:
LIYAKAT ALI & ORS.**

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Abhishek Tyagi, S/o Mr. Rajpal Tyagi, aged 34 years, R/o, Dinkarpur , Muzaffarnagar, Uttar Pradesh-251318, do hereby solemnly affirm and declare as under:-

1. That I am the Environment Manager at Silvertan Papers Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Silvertan Papers Limited.
3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

Abhishek Tyagi
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of May, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

Abhishek Tyagi
DEPONENT

Shagun Singh
SHAGUN SINGH
NOTARY
Muzaffarnagar

15 MAY 2024



उत्तर प्रदेश UTTAR PRADESH

GU 013699

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 277 OF 2022

IN THE MATTER OF:

LIYAKAT ALI & ORS.

... APPLICANT

VERSUS

STATE OF U.P. & ORS.
RESPONDENTS

...

AFFIDAVIT

I, Gaurav Sharma S/o Mr. Satendra Sharma, aged 28 years, R/o H.No. 481, Dhindhawali, Muzaffarnagar, Uttar Pradesh-251318, do hereby solemnly affirm and declare as under:-

1. That I am the Environmental Manager at Silverton Pulp and Papers Private Limited (Unit 2) and am fully conversant with the fact of the present case. I am also duly authorized on behalf of the Company to affirm this affidavit.

Naima Choudhary
Naima Choudhary
NOTARY/ADVOCATE
Muzaffarnagar

20 MAY 2024

2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Silverton Pulp and Papers Private Limited (Unit-2).

3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of May, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

DEPONENT

[Faded text, likely a signature or stamp, partially obscured by a large handwritten signature]

Identified by

[Handwritten signature]
 20/05/2024
 9720239550



[Handwritten signature]
 Naima Chaudhary
 NOTARY/ADVOCATE
 Muzaffarnagar

20 MAY 2024



उत्तर प्रदेश UTTAR PRADESH

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 277 OF 2022

IN THE MATTER OF:

LIYAKAT ALI & ORS.

... APPLICANT

VERSUS

STATE OF U.P. & ORS.
RESPONDENTS

...

AFFIDAVIT

I, Kapil S/o Mr. Ramsharan, aged 32 years, R/o Bachan Singh Colony, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the Environmental Manager at Silverton Pulp and Papers Private Limited (Unit 1) and am fully conversant with the fact of the present case. I am also duly authorized on behalf of the Company to affirm this affidavit.

Naima Choudhary
NOTARY/ADVOCATE
Muzaffarnagar

20 MAY 2024

(2)

2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Silverton Pulp and Papers Private Limited (Unit-1).

3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

NOTARY

DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of May, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

NOTARY

DEPONENT

Kapil K. Rana
 The deponent was identified by *Kapil K. Rana*
 who have not only examined the contents of the affidavit which has been read out and explained to the deponent in the presence of the deponent but also seen the original documents.

Identified by

[Signature]
 20/05/2024



Naima Chaudhary
 NOTARY/ADVOCATE
 Muzaffarnagar

20 MAY 2024

2002



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Kishor Kumar Gupta, S/o Late Mr. Banwari Lal Gupta, aged 61 years, R/o 59, Lal Bagh, Street No. 6, Gandhi Colony Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the General Manager (Environment) at Tehri Pulp and Paper Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Tehri Pulp and Paper Limited.
3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.



[Signature]
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of May, 2024 that the contents of above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

15 MAY 2024

Kishor Kumar Gupta
I, *Kishor Kumar Gupta*, do hereby declare that I have read and understood the contents of the above affidavit and the contents are true and correct to the best of my knowledge and belief. I have been examined by the Notary and have explained the contents of the affidavit to him. I have been read out and explained by me to the deponent fee charge.
Rs.
NOTARY DISTRICT MUZAFFARNAGAR

Identified by
[Signature]

[Signature]
DEPONENT



उत्तर प्रदेश UTTAR PRADESH

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 277 OF 2022

IN THE MATTER OF:
LIYAKAT ALI & ORS.

....APPLICANT

STATE OF U.P. & ORS.

VERSUS

....RESPONDENTS

AFFIDAVIT

I, Shailender Kumar, S/o Late Mr. Ramesh Chand, aged 40 years, R/o 806/22, Main Road, Janakpuri, Muzaffarnagar, Uttar Pradesh-251002, do hereby solemnly affirm and declare as under:-

1. That I am the Senior Accountant at Tirupati Baalaji Fiberr Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.

That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of

17 MAY 2024

Manju Choudhary
NOTARY
Muzaffarnagar

NOTARY

my knowledge derived from the records maintained during the course of usual business by Tirupati Baalaji Fiberris Private Limited.

- 3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

[Signature]
 NOTARY
 DEPONENT

VERIFICATION

Verified at Muzaffarnagar on thisday of May, 2024 that the contents of theaboveaffidavitaretrue to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

[Signature]
 DEPONENT

Identified by



Witnessed that Original
 Subscribed by
 Verified by Sr. *[Signature]* Distt.
 Muzaffarnagar

Manju Chaudhary
 NOTARY
 Distt. Muzaffarnagar

17 MAY 2024



Bindals Papers Mills ~~2005~~ed

An ISO 9001:2015, ISO 14001:2015 & OHSAS 18001:2007 Certified Company

MANUFACTURERS OF WRITING & PRINTING PAPER, SUGAR & ETHANOL

Paper Unit- 8th Km., Bhopa Road, Muzaffarnagar-251 001 UP, INDIA

Sugar Unit- Vill. Changipur, Tehsil Chandpur, Distt. Bijnor-246734 (U.P.)

Distillery Unit- Vill. Changipur, Tehsil Chandpur, Distt. Bijnor-246734 (U.P.)

Corporate Identity Number : U21011DL2006PLC148926



www.bindalpapers.com

Paper Unit- +91-131-2468381, 2468382, +91-9917055355

E-mail- info@bindalpapers.com

Sugar & Distillery Unit- +91-131-2468381, 2468382, +91-9917055355

E-mail- sugarprojects@bindalpapers.com

ANNEXURE-1 [COLLY]

Date-18.05.2024

To,

Regional Officer

Uttar Pradesh Pollution Control Board

New Mandi

Muzaffarnagar-251001

Subject – Adequacy & Performance report of ETP.

Dear Sir,

This is in reference to your letter No H08034/C3/Jal-624/M.Nagar/2024 dtd 06.03.2024, we would like to inform that we had requested to CPPRI for above study but it could not be done as CPPRI team busy schedule and time taking job and CPPRI informed to finish this work by end of July 2024 and same was informed by Chairman (PMA) vide letter dtd. 11.05.24.

Meanwhile, we had requested to NABL accredited Laboratory i.e. Newcon Consultants India PVT Ltd to do the adequacy and performance of our ETP.

The study is being carried out and adequacy cum Performance report is enclosed herewith.

This is for information & needful please.

Thanks & Regards,

Mayank
(Mayank Bindal)
Director



Encl: - a/a

C.c: - CEO (Circle-3), UPPCB Lucknow



2006



Newcon Consultants India Pvt. Ltd.

Design of Waste Water & Air Pollution Control System,
Conducting Environment Impact Assessment, Environment Audit

Office : 204, 205, IInd Floor, Ansal Sumedha Complex, RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)
Phone : (0120) 4387075, **Mobile** : 9999058896, 9811153959, 9810387273, **E-mail** : newconc@gmail.com

ADEQUACY & PERFORMANCE EVALUATION REPORT

ON

M/s BINDALS PAPERS MILLS LTD.

8thkm stone, Bhopa Road, MUZAFFARNAGAR (U.P.) 251001

PreparedBy:

M/S NEWCON CONSULTANTS INDIA PVT. LTD.

&

NEWCON CONSULTANTS & LABORATORIES

**204-205, 2nd Floor, Ansal Sumedha Complex, RDC Raj Nagar,
Ghaziabad (U.P.)**



Newcon Consultants India Pvt. Ltd.

Office : 204, 205, IIInd Floor, Ansal Sumedha Complex,
RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

Mob. : 9811153959, 9810387273

E-mail : newconci@gmail.com

1. SCOPE OF THE STUDY: adequacy assessment & performances evaluation of individual treatment units.

Visit done in M/s Bindals Papers Mills Ltd., Muzaffarnagar on 29/04/2024 in connection with adequacy report of ETP

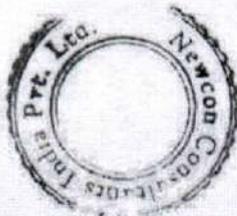
2. MILL BACK GROUND: M/s Bindals Papers Mills Ltd. established in May 2009 as an integrated pulp & paper mill producing 300 MT per day of bleached grade writing & printing paper & photo copier paper using sugarcane bagasse, wheat straw, wood & waste paper as the basic raw materials. With adoption of CPCB charter of 2012 and 2015, mill has upgraded the process by adopting "Bare Minimum Technology (BMT)" and also upgraded the ETP up to tertiary treatment level to comply the above CPCB charter. Further, the mill is under installation of Anaerobic treatment of Wet Washing effluent.

3. OBJECTIVE OF THE STUDY: The present report is to assess the adequacy & specifications of existing effluent treatment plant (ETP) for treatment of effluent to achieve the discharge norms. The report is prepared based on information provided by the mill with respect to water consumption, waste water generation, size of unit of existing ETP and pollution load assessed by analyzing waste water sample collected by Newcon Consultants and Laboratories team during visit to mill.

4. WATER CONSERVATION MEASURES ADOPTED BY MILL:

The mill has implemented various measures and best practices for water conservation. The brief of measures implemented are as follows:

(i) **Installation of raw material wet washing system:** The wet washing plant consists screw pulper, sand and pith filter, conical shape tank followed by clarifier.



Rayabadi



Newcon Consultants India Pvt. Ltd.

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RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

Mob. : 9811153959, 9810387273

E-mail : newconci@gmail.com

No fresh water is used for raw material washing and back water of paper machine is used as make up water.

(ii) **Multistage brown stock washers (BSW):** Four (04) stages BSW are installed and worked using counter current practice for extraction of black liquor & pulp washing. Fresh water is used only for cleaning of wire mesh of pulp washers.

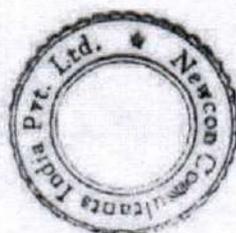
(iii) **Elemental chlorine free bleaching:** The adoption of ECF techniques for bleaching of pulp has drastically reduced pollution load which obviously improve the performance efficiency of effluent treatment plant.

(iv) **Installation of Poly Disc Filter (PDF), DAF & Micro Filter:** PDF, DAF & micro filters are the most efficient technologies to recover the process water from paper machine back water. The clarified water is reused to replace the fresh water required for cleaning of wire & felt at paper machine.

(v) **closing loop of gland cooling & vacuum pump sealing:** The fresh water used for above purpose is collected, clarified & reused in close loop and fresh water is used as makeup water level.

with the adoption of above measures, the fresh water consumption was reduced from 55 m³/T to 20 m³/T and similarly load was also reduced drastically.

Waste water reduction	-	30-35 %
COD load reduction	-	30-35 %
BOD load reduction	-	20-25 %
Colour load reduction	-	40-45 %



Prayabati



Newcon Consultants India Pvt. Ltd.

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RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

Mob. : 9811153959, 9810387273

E-mail : newconc@gmail.com

(vi) **Fresh water consumption:** With use of best practices & technology up-gradation the fresh water consumption has been reduced to 18-20 m³/t paper.

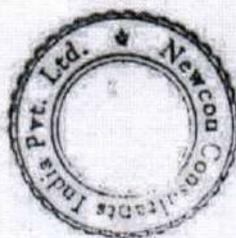
The section wise fresh water consumption is given below,

S. No	Units	Water Consumption, m ³
1	Pulp Mill	1250
2	Paper Machine	3250
3	Boiler & other utility	1500
5	Others	20
6	Total (m ³ /day)	6020 (~20.1 m ³ /t of paper)

(vii) **Waste water generation and its characteristic:** In integrated pulp & paper mill, bleach plant effluent is the major source of pollution load. The main sources of waste water generation are as follows:

Pulp Mill effluent stream (Bleach plant, Paper machine & Recovery plant etc)

Volume, m ³ /day	- 4800
TSS, mg/l	- 500
COD, mg/l	- 2000
BOD, mg/l	- 450
TDS, mg/l	- 2000



Prayash

2010



Newcon Consultants India Pvt. Ltd.

Office : 204, 205, IInd Floor, Ansal Sumedha Complex,
RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

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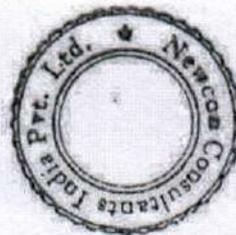
(C) Present effluent treatment practice:

(a) **Wet washing effluent:** The wet washing effluent generated from washing of bagasse/ wheat straw is first filtered for removal of sand & pith and then taken to conical shape collection tank. The over flow collection tank is further treated through clarifier for the removal of suspended matter. The underflow of conical tank is taken to sand re-filter for further removal of sand. In clarifier consortium of specially designed aerobic & anaerobic bacteria culture recently procured from market and approved by "Canadian Food Inspection Agency" (CFIA) is added for degradation of COD & BOD.

The addition of above said culture reduces COD & BOD drastically.

After clarification, all part of clarified wet washing is reused for raw material washing.

Note:- There is no discharge from this section as 100% effluent after clarifying is used back in wet washing plant.



Prayab



Newcon Consultants India Pvt. Ltd

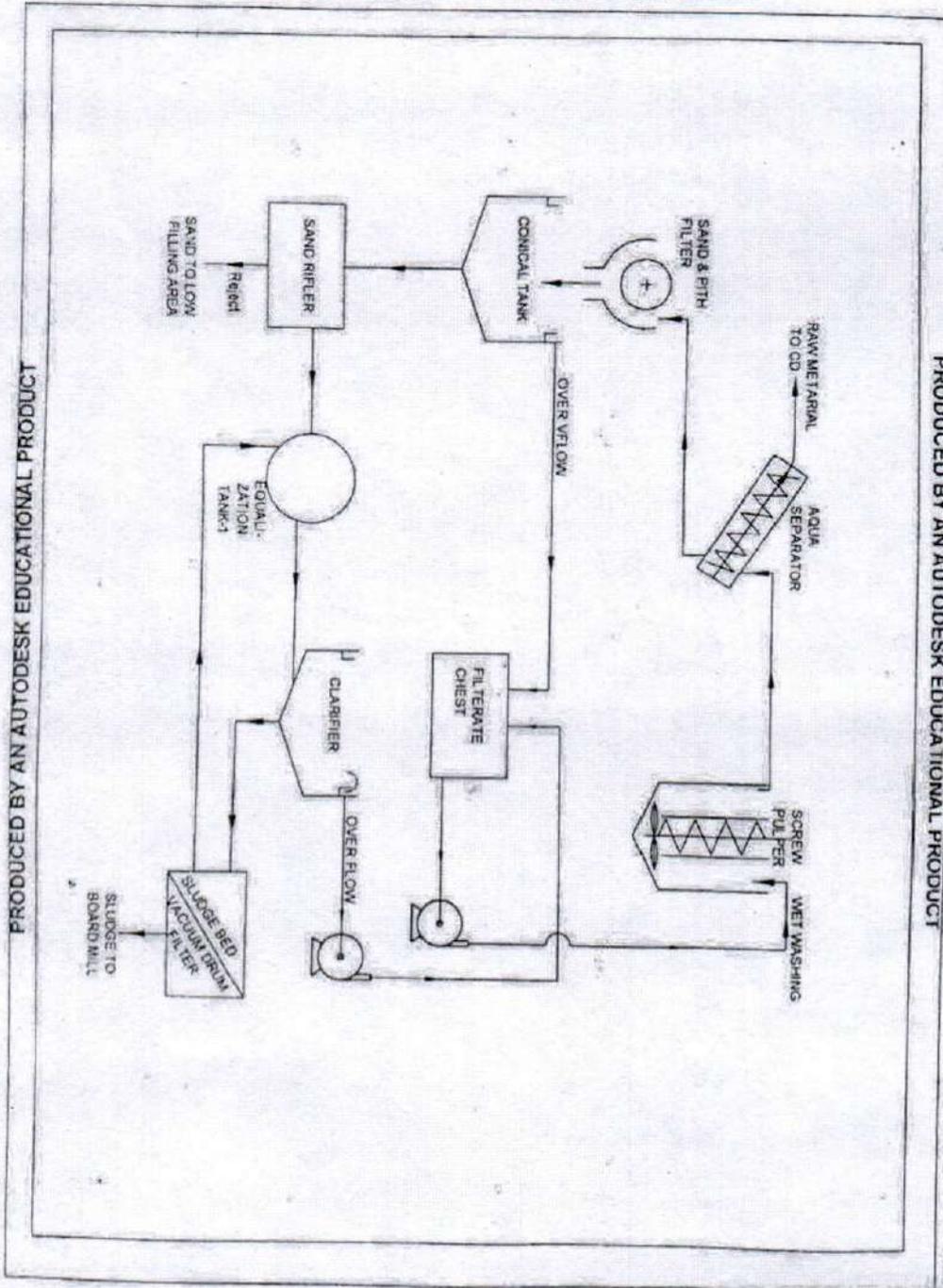
Office : 204, 205, IInd Floor, Ansal Sumedha Complex, RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

Mob. : 9811153959, 9810387273

E-mail : newconcc@gmail.com

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Fig. 1. Wet washing effluent treatment system



Prayash

2012


Newcon Consultants India Pvt. Ltd'
Office : 204, 205, IInd Floor, Ansal Sumedha Complex,
RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

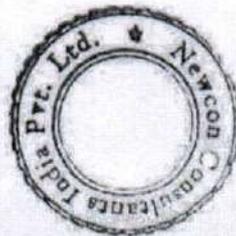
Mob. : 9811153959, 9810387273

E-mail : newconc@gmail.com

(b) Pulp Mill effluent stream (From bleach plant through filtering media):

The effluent from this stream after mixing with excess water of Paper Machine & CRP is taken to equalization tank which is equipped with electromagnetic flowmeter and having provision of disintegrator mixing system to avoid the settling of suspended solids.

After equalization, the effluent is treated in DAF followed by secondary & tertiary treatment. The aeration tank is equipped with surface aerators (16x25 HP), Jet aerators (6 Nos of 30 HP each) to maintain the desired level of dissolved oxygen in effluent for obtaining proper efficiency of biomass and consortium of the culture added to aeration tank. After aeration tank the mixed liquor is clarified using secondary clarifier for separation of suspended active bio sludge. The overflow of secondary clarifier is further treated using Physico-chemical process using DAF & Dual Media Filter (DMF) for removal of colour, COD & BOD. The coagulant & flocculant are used for efficient reduction of pollutants. The tertiary treated effluent after achieving the discharge norms is discharged to a local nalla. The part of underflow of secondary clarifier is recycled to maintain desired level of MLSS in aeration tank and rest along with sludge of tertiary treatment is dewatered through sludge filter process & bed for further disposal. The layout of combined effluent stream is given in Fig' 2'



Buyaloli



Newcon Consultants India Pvt. Ltd.

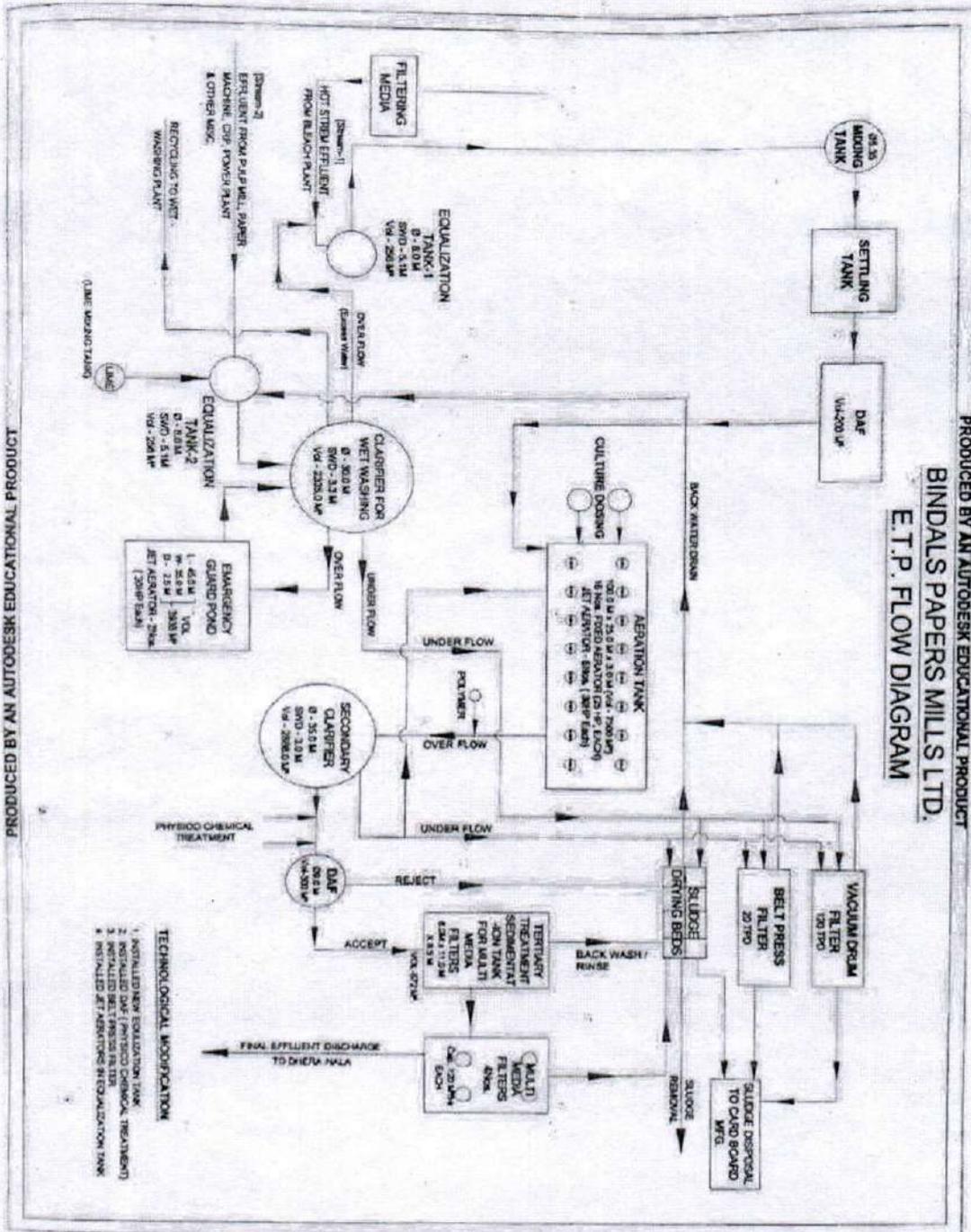
Office : 204, 205, IInd Floor, Ansal Sumedha Complex, RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

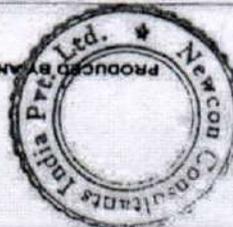
Mob. : 9811153959, 9810387273

E-mail : newconc@gmail.com

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT



PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT



Signature

Fig-2 Main stream effluent treatment scheme

2014



Newcon Consultants India Pvt. Ltd.

Office : 204, 205, IIInd Floor, Ansal Sumedha Complex,
RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

Mob. : 9811153959, 9810387273

E-mail : newconc@gmail.com

(C) Adequacy of existing ETP:

Total effluent volume, m ³ /day	- 4800 (200 m ³ /h)
TSS, mg/l	- 500 (2400 Kg/day)
COD, mg/l	- 2000 (9600 kg/day)
BOD, mg/l	- 450 (2160 kg/day)
TDS, mg/l	- 2000 (9600 Kg/day)

ETP details with remarks as per CPCB charter: -

S. No	Units	Specifications	Status/ Remarks
1	Equalization tank with air Mixing system	Capacity- 512 m ³ Dia - 8 m (each)SWD -5.1 m Retention time - 1.6hrs	Adequate
2.	Pre-Treatment System	Mixing Tank- 200m ³ Conical Tank- 200m ³ DAF - 200 m ³	Adequate
2	Aeration tank Surface aerators- 16 x25HP Jet aerators-6 Nos (30 HP)Effluent volume- 7200m ³ /day Including recirculation (100m ³ /hrs) BOD load-90 kg/h	Capacity-7500 m ³ Dimension - 100x25x3 m Ret. time- 25 h(considering influent & Secondary sludge recirculation @ 100m ³ /hr) Oxygen required - kg/hrs -180 Kg/hr Available oxy genation capacity- 480+324=804 kg O ₂ /hr	Capacity of aeration tank & oxygenation capacity of aerators & biomass are adequate to treat the more than the present effluent & BOD load to meet the discharge norms under optimum conditions.
3	Secondary Clarifier	Capacity-2888 m ³	Adequate to handle



Buyalash

2015



Newcon Consultants India Pvt. Ltd.

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RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

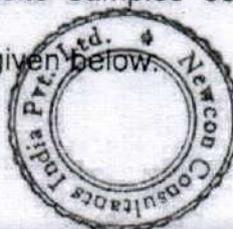
Mob. : 9811153959, 9810387273

E-mail : newconco@gmail.com

		Dimension Dia- 35mSWD- 3m Retention time- 9.6hr SOR, m ³ /m ² /day - 7.4 (Permissible SOR-16-20 m ³ /m ² /day)	around effluent15,000m ³ /d morethan the presenteffluentvol ume.
4	TertiaryTreatmentSystem Physico chemical followedby Separation & filtration. -Krofta based DAFtechnology using coagulantand flocculant -Dual Media Filter	Capacity-300 m ³ Retention time- 55minutes 4x120 m ³ /h.	Adequate to handlethe present effluentvolume.
5	Sludge handle system -Sludge Press -Sludge beds	Capacity- 25 MTsolids/day. Capacity-20x20 m ³	Adequate fordewatering of ETPsludge load.
6	Emergency guard pond forstorage of wetwashings/back water duringbreakdown/shut down &reuse in the same process	Capacity-3938 m ³	Adequate to handleapp. 19 hrs effluentin case ofemergency.

PERFORMANCE OF EXISTING EFFLUENT TREATMENT PLANT

The performance of various units of existing Effluent Treatment Plant (ETP) i.e. DAF, Secondary Biological System, Tertiary Treatment as well as overall performance of ETP was assessed based on the composite samples collected & analysed by Newcon Consultants and Laboratories as given below.



Arjun Singh



2016

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Mob. : 9811153959, 9810387273

E-mail : newconc@gmail.com

Performance of Fiber Recovery Units (DAF)

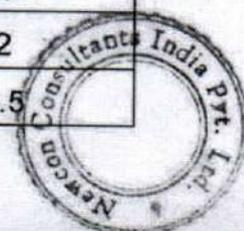
Parameter	ETP Inlet(Equalization Tank)	DAF Outlet	Reduction, %
pH	6.8	6.8	--
TSS, mg/l	500	100	80
COD, mg/l	2000	1400	30
BOD, mg/l	450	378	16
TDS	2000	1900	5

Performance of Secondary Treatment System (ASP + Secondary Clarifier)

Parameter	DAF Outlet(AT Inlet)	SC Outlet(DM Finlet)	Reduction, %
pH	6.8	7.0	--
COD, mg/l	1400	196	86
BOD, mg/l	378	28	92.5
T.S.S.mg/l	100	90	10
TDS	1900	1900	-

Performance of Tertiary Treatment System (Physico Chemical treatment followed by MGF)

Parameter	DMF Inlet	DMF Outlet	Reduction, %
pH	7.0	7.0	--
TSS, mg/l	90	28	68.9
COD, mg/l	196	148	24
BOD, mg/l	28	19	32
TDS	1900	1700	10.5





2017

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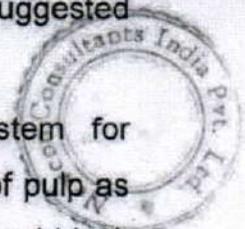
The overall performance of Effluent Treatment Plant (ETP) is given below,

Parameter	Raw Effluent(Equ alizationTan k)	Treated Effluent(DMF Outlet)	Reduction, %
pH	6.8	7.0	--
TSS, mg/l	500	28	94.4
COD, mg/l	1400	148	90
BOD, mg/l	450	19	95.7
T.D.S.mg/l	2000	1700	15

OBSERVATIONS:

The following are the observations made during visit to mill with respect to process water conservation & effluent treatment plant.

- The Adequacy & Performance evaluation of ETP is found satisfactory.
- The mill is manufacturing bleached grade variety i.e. writing & printing paper & photo copier using bagasse, wheat straw & wood.
- The mill has installed Electromagnetic flow meter in the inlet of ETP and online monitoring device at the final discharge of ETP. All data of final discharge (pH, TSS, COD, BOD, Colour & Flow (m³/hr) are transferred to CPCB/UPPCB server round the clock. Mill has also provided V-Notch at final discharge.
- The unit has conventional chemical recovery system for processing of black Liquor to recover the chemicals for reuse in pulping process and no black liquor is discharged to drain. The chemical recovery unit is equipped with online Mass flow meter as per CPCB Guidelines'
- The unit has implemented & adopted "Bare Minimum Technology (BMT)" for process improvement & ETP upgradation for pollution reduction as suggested under CPCB charter'
- process up-gradation:** Adoption of raw material washing system for removal of silica, sand etc. From bagasse & wheat straw to get quality of pulp as well as efficient & smoothly processing of black liquor in pulp the pulp and black





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- liquor for its smooth processing in chemical recovery plant' No fresh water is used in wet washings after clarification clarified water is reused in same loop. The wet washing treatment system consists filter, conical tank and clarifier for removal of pith & sand from back water to make it suitable for reuse.
- g) Mill has started mix consortium of anaerobic & aerobic culture (approved by "Canadian Food Inspection Agency" (CFIA) in clarifier as well as in Aeration Tank for treatment of wet washing effluent and main effluent
- h) **Adoption of elemental chlorine free bleaching (ECF):** Adoption of ECF technology with efficient pulp washers reduced pollution load significantly the bleaching sequence used by mill is DOX D1.
- i) **Installation of PDF, DAF with micro filter for paper machine back water:** The system improved recovery of fibre and reduces escape of fines into effluent and also replace fresh water with clarified back water in showers (L.P), pulp dilution etc.
- j) The adoption of above measures along with best practices reduced water consumption from 13,500 m³/day to around 6,000 m³/day.
- k) **ETP up-gradation:** The ETP has been upgraded up to tertiary treatment level to comply the CPCB charter.
- l) The tertiary treatment system includes Physico chemical system with solids liquids separation using DAF followed by filtration using Dual Media Filter (DMF).
- m) The existing ETP consists equalization tank with provision of agitation, Pre-Treatment process, Aeration tank with surface aerators, Jet aerators for maintaining desired DO level, secondary clarifier, tertiary treatment system (DAF) and dual media filters.
- n) Sludge Filter Press & sludge beds are being used for dewatering of ETP sludge.
- o) The existing clarifier is used for clarification of wet washings generated from raw materials washing since the effluent system (Stream 2) from bleach plant, etc. carries low level of suspended solids i.e. below 500 mg/l.
- p) online Monitoring system is already in place and connected to CPCB/UPPCB server.
- q) The effluent discharge observed was around 15-16 m³/t paper

Steps initiated by Mill to reduce water consumption:





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- a. Bindals Papers Mills started recycling Paper Machine back water after treatment in PDF (Poly disc filter) i.e. cloudy water in to pulp washing offinal bleached washer (D1 stage) and counter current washing at Eop & D₀Washer.
- b. Mill is treating remaining cloudy water in DAF followed by Micro filter and itis very clear water having TSS around 10-12 mg/l and is being used in Paper Machine process (Wire & Felt LPshowers).
- c. Mill is recycling wet washing effluent after neutralizing, sedimentation process back in to raw material washing and further Mill is going to install Anaerobic Digester to recover Bio- gas which will be used in Lime Kiln as afuel.
- d. Chemical Recovery Plant, Power house are on ZLD through micro filter and entire waste water is recycled within process.
- e. Pump sealing water is also recovered in vibro screen and recycled back into pump sealing.
- f. Further there is no discharge from Paper machine to ETP, to make "Zero Liquid discharge", Mill have installed Sedicell & tube settler in Paper Machine process.
- g. Centricleaner reject are treated at Hills screen followed by belt filter press and solid waste is sent to sister concern for board manufacturing and waste water is treated at Tube settler and finally sent to DAF.
- h. All rejects from plant are treated in Sedicell and accept water is sent to Cloudy water while solid part is sent to hill screen for treatment along with centricleaner reject.
- i. So, entire waste water is treated & recycled in Pulp Mill & Paper machine/Stock Preparation, there is "zero liquid discharge" from paper Machineto ETP.

Remarks:

Based on information given by Mill for water consumption, size & specification of ETP units, and pollution load assessed by Newcon Consultants and Laboratories during visit to Mill. Following are the remarks with respect to adequacy of existing



Prayab

**Newcon Consultants India Pvt. Ltd.**

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ETP:

The existing ETP consisting equalization tank, Pre -Treatment Process, Aeration tank, secondary clarifier', tertiary treatment, sludge handling system is adequate and sufficient for treatment of present effluent & BOD load to achieve the discharge norms provided ETP operates under optimum condition.

- a) The existing clarifier is used for treatment of back water/wet washings from raw material washing.
- b) The emergency guard pond (Capacity-3,938m³) used for storage of entire effluent in case of any break down etc.
- c) Mill is advised to install Anaerobic treatment system for wet washing effluent at the earliest to further improve the quality i.e. we into COD & BOD for recycling.
- d) Mill is also advised to operate ETP under optimum conditions to achieve the discharge norms on regular basis.

For Newcon Consultants India Pvt. Ltd.
Rajesh

2021
M/S BULK ASH SUPPLIERS

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

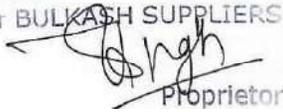
Date : 11-05-2024

TO WHOM IT MAY CONCERN

This is to Certified that we are regularly buying\Lifting of Dry Fly Ash from M/s Bindals Papers Mills Limited 8th Km. Bhopa Road Muzaffarnagar (U.P) from last 3 preceding years & supply of the same in the cement manufacturing units i.e. Ambuja Cement Ltd. Unit-Roorkee & Dadri on their demands.

For Bulk Ash Suppliers

For BULKASH SUPPLIERS


Proprietor

Authorized Signature

MALWA TRADING COMPANY

Khasra No. 376, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)
Mobl : 9837040681

Ref No.

Date. 11.05.2024

TO WHOM IT MAY CONCERN

This is to Certified that we are regularly buying\Lifting of Dry Fly Ash from M/s Bindals Papers Mills Limited 8th Km. Bhopa Road Muzaffarnagar (U.P) from March-2024 to till Date & supply of the same in the cement manufacturing units i.e. Ambuja Cement Ltd. Unit-Roorkee & Dadri on their demands.

For Malwa Trading Co.

A circular stamp of Malwa Trading Company is visible, containing the text 'MALWA TRADING COMPANY' and 'MUZAFFARNAGAR'. A handwritten signature in black ink is written over the stamp.

Authorized Signature



Bindals Papers Mills Limited

An ISO 9001:2015, ISO 14001:2015 & OHSAS 18001:2007 Certified Company

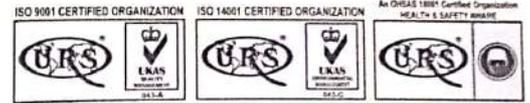
MANUFACTURERS OF WRITING & PRINTING PAPER, SUGAR & ETHANOL

Paper Unit- 8th Km., Bhopa Road, Muzaffarnagar-251 001 UP, INDIA

Sugar Unit- Vill. Changipur, Tehsil Chandpur, Distt. Bijnor-246734 (U.P.)

Distillery Unit- Vill. Changipur, Tehsil Chandpur, Distt. Bijnor-246734 (U.P.)

Corporate Identity Number : U21011DL2006PLC148926



www.bindalpapers.com

Paper Unit- +91-131-2468381, 2468382, +91-9917055355

E-mail- info@bindalpapers.com

Sugar & Distillery Unit- +91-131-2468381, 2468382, +91-9917055355

E-mail- sugarprojects@bindalpapers.com

WORK ORDER

Order No. : 2008000087 Date : 27.03.2024

(Paper Unit)

Quot No. CPPRI/EMD/PCI/B Date : 22.03.2024

To,
CENTRAL PULP & PAPER RESEARCH
INSTITUTE
Post Box No 174 Paper Mill Road, Himmat Nagar,
Saharanpur. Saharanpur. - 247001
Ph : 9412873634
Email: dixit_ashwani@rediffmail.com
GST No : 09AAATC3482G1ZR

Bill To :-
Bindals Papers Mills Limited
8th Km, Bhopa Road
Muzaffarnagar, UP, Muzaffarnagar, UP-251001, IN
State Code: 09-Uttar Pradesh
Telephone: 01312468381
GSTIN: 09AADCB0282B1Z6

Ship to/Delivering plant/Goods supplier :-
Bindals Papers Mills Limited
8th Km, Bhopa Road
Muzaffarnagar, UP, Muzaffarnagar, UP-251001, IN
State Code: 09-Uttar Pradesh
Telephone: 01312468381
GSTIN: 09AADCB0282B1Z6

Kind Attn Dr. Nitin K Endlay (9897602912)

Sub :- Order of Adequacy Assessment & Performance Evaluation of Existing ETP (ETP-P/MP)

Dear Sir,

With reference to your offer and subsequent discussion with you, We are pleased to place order on you with following Terms & condition given below :-

Sr. No.	Activity No.	Item Description	HSN Code	Qty	Unit	Unit-Rate	Amount	GST %	Disc	Disc Amt.	Net Amt
1	3000614	Adequacy Assessment of Existing ETP	998393	1.000	NOS	200,000.00	200,000.00	18.00	0.00	0.00	200,000.00
2	3000615	Adequacy Assessment of ETP Performance Evaluation of Existing ETP Performance Evaluation of ETP	998393	1.000	NOS	200,000.00	200,000.00	18.00	0.00	0.00	200,000.00
		NOTE: To & From Travel Saharanpur to Muzaffarnagar By Taxi in BPML Scope.									
Total				2.000			400,000.00			0.00	400,000.00

Total Order Value(in words) :
(INR FOUR LAKH SEVENTY TWO THOUSAND RUPEES)

Gross Amount	400,000.00
Discount	0.00
Basic Amount	400,000.00
Freight	0.00
Pack & Frwd	0.00
Insurance	0.00
Gross Amount Before Tax	400,000.00
IGST	0.00
CGST	36,000.00
SGST	36,000.00
Net Amount After Tax	472,000.00

Terms And Conditions :-

Acceptance : Kindly confirm your acceptance duly Signed & Stamped by Email.

Payment : 100% Advance with Order

GST Remark :

Delivery : Report Submission Within 15-20 Days after Mill Visit.

Pack & Frwd. :

Freight :

Firm Prices : Above Prices are firm and will not be changed due to any reason what so ever till all supplies are executed.

TDS Note : TDS will be deducted as applicable.

Guarantee :

Remark : NOTE:





Bindals Papers Mills Limited

2024

An ISO 9001:2015, ISO 14001:2015 & OHSAS 18001:2007 Certified Company

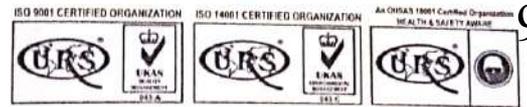
MANUFACTURERS OF WRITING & PRINTING PAPER, SUGAR & ETHANOL

Paper Unit- 8th Km., Bhopa Road, Muzaffarnagar-251 001 UP, INDIA

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Distillery Unit- Vill. Changipur, Tehsil Chandpur, Distt. Bijnor-246734 (U.P.)

Corporate Identity Number : U21011DL2006PLC148926



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E-mail- info@bindalpapers.com

Sugar & Distillery Unit- +91-131-2468381, 2468382, +91-9917055355

E-mail- sugarprojects@bindalpapers.com

-ETP Adequacy will be assessed at consented production capacity.

-Mill and all units of ETP should be operational at the time of visit.

-It is the responsibility of the mill to ensure that the ETP is operating in stabilized condition and final discharge is meeting compliance with consent/regulatory norms at time of visit by CPPRI team.

Insurance & Safety:

1.You will keep your employees insured in all aspects as prescribed by government (i.e. incase of mishappening inside or outside work site) and Bindals will not be held responsible for any third person liability and all safety norms to be followed strictly.

2.Safety & Security of your tools, tackles, personnel, etc as prescribed by government will be entirely your responsibility.

3.You will provide to your workmen, staff, officers, necessary Personal Protective equipment for safety and arrange that all safety precaution are undertaken.

4 Any type of risk, disability, fatal accident-all medical expense and / or compensation will be borne by you (Central Pulp & Paper Research Institute)

-You shall arrange for all labor licenses and comply with other statutory labour rules prevailing at site at your own cost

-You will arrange for workmens compensation insurance and be liable for any in war, casualty / death, disability of any of your staff/offices/workmen.

-M/s Central Pulp & Paper Research Institute will ensure timely deposit / compliance of any act or provision applicable to him Which may include GST, PF, ESI, Contract act, Labour law, but is not exhaustive.

Insurance:

M/s Central Pulp & Paper Research Institute take at its own cost Third Party Insurance and suitable insurance policy for its own men and material. The Contractor shall be responsible for the settlement of the claims with the underwriters without any liability on the BPML and will arrange replacements/ rectifications expeditiously without waiting settlement by insurance claim at Contractors own cost and this shall not entitle the Contractor for any extension of time.

Central Pulp & Paper Research Institute shall arrange at your cost the insurance cover for your workers against workmen compensation act, ESIC, Personal Accident, Group Medical and copy of such cover should be deposited with us.

Warranty :

CENTRAL PULP & PAPER RESEARCH INSTITUTE

For BINDALS PAPERS MILLS LIMITED

Signature Of Supplier

G.M. / Authorized

(President)

(Director)



(CIN: L17229UP1994PLC017199)
 ISO 9001 & ISO 14001 CERTIFIED COMPANY

Padam Tower, 19, DDA Community Centre
 Phase-1, Okhla, New Delhi - 110020 INDIA

PURCHASE ORDER

Vendor Details Code : 1122959 BINDALS PAPERS MILLS LIMITED 8th Km Bhopa Road Muzaffarnagar-251001 DIST-Muzaffarnagar Uttar Pradesh Mob.: 9639014607 Email id : santosh.kumar@bindalpapers.com GST No: 09AADCB0282B1Z6	Bill To address J.K. CEMENT WORKS, ALIGARH Aligarh, Kasimpur Road, Village - Santha, Pargana-Morthal, Tehsil - Koil, District - Aligarh Pin Code - 202127, Uttar Pradesh GST No 09AABCJ0355R4Z2 TIN No.: PAN No.: ECC No.: Central Excise Range: Central Excise Division: Central Excise Commissionerate: Service Tax No.:	PO NO: 4100179757 PO Date: 15.07.2021 Quotation Reference: e-mail Ver. No.: 0 Our Reference: JK ALIGARH
---	---	---

With reference to your quotation and subsequent negotiations, we are pleased to place this Purchase Order on you for the supply of following items subject to terms and conditions stated below and printed overleaf/attached with this document

S No.	Item Code & PR NO.	Item Description	Unit	Quantity	Rate Per Unit (INR)	Amount (INR)
0001	300001 1000226446	DRY FLY ASH Tax Code : GG GST:IN: CGST(2.5%) SGST(2.5%) Delivery Date :31.08.2021 Freight Vendor :HEMKUNT TRANSPORT COMPANY	TO	2,500	100.00	250000.00
					Gross Value:	250000.00
					Discount :	0.00
					Total Amount:	250000.00
					CGST	6250
					SGST	6250
					Total PO value:	262500.00
Total (in Words):		Two Lakh Sixty Two Thousand Five Hundred Rupees Only				

Header Text:

Rate terms and condition as per e-mail dated 14th July and final negotiation with you.

Shipping Instruction:

J.K. CEMENT WORKS, ALIGARH
 Aligarh, Kasimpur Road,
 Village - Santha, Pargana-Morthal,
 Tehsil - Koil, District - Aligarh
 Pin Code - 202127, Uttar Pradesh
 GST No 09AABCJ0355R1Z5

Terms of Payment: 15 days credit from Dt of receipt material/services fortnightly billing with 07 days credit for material and transportation

Inco Terms: EXW Muzaffarnagar

Important Terms & Conditions:

This is an electronically signed document and does not require any physical signature.

Corporate & Registered Office : Kamla Tower, Kanpur-208001, (U. P.) INDIA
 Phone : +91-512-2371478 to 81 Fax : +91-512-2399854 E-mail: admin@jkcement.com

Page : 1 of 2



J.K. Cement Works, Nimbahera
 J.K. Cement Works, Mangrol
 J.K. Cement Works, Gotan
 J.K. Cement Works, Jharli

J.K. Power, Bamania
 J.K. Cement Works, Muddapur
 J.K. White Cement Works, Gotan
 J.K. White, Katni

Vendor Code: 1122959 - BINDALS PAPERS MILLS LIMITED

PO NO: 4100179757

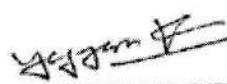
GST CLAUSE:

Goods and Service tax (GST), extra as applicable at the time of billing / invoicing. Supplier shall be responsible for providing proper GST invoicing in a manner as prescribed by the government for purchaser to avail 100% credit against GST payment. In case purchaser was not able to avail the credit due to the reason attributable to the supplier then the 100% GST paid by purchaser will be recovered from the supplier dues

Bribery and Corruption:

Suppliers, Contractors and Business Associates shall comply with all applicable anti-corruption laws and regulations. JK Cement Ltd, to this effect, have a zero-tolerance policy towards any form of bribery, corruption, extortion and embezzlement. In particular, Suppliers, Contractors and Business Associates shall not pay bribes or make any other inducement (including kickbacks, facilitation payments, excessive gifts and hospitality, grants or donations) in relation to their business dealings. Suppliers, Contractors and Business Associates are expected to perform all business dealings transparently and these dealings shall be accurately reflected on their business books and records. Suppliers, Contractors and Business Associates shall not hire third parties or do something they are not allowed to do themselves, like paying bribes. Suppliers, Contractors and Business Associates can report their suspicions to Company Secretary of JK Cement Ltd at email id: shambhu.singh@jkcement.com which would be kept strictly confidential.

For J.K. CEMENT LTD.


YAGYESH KUMAR GUPTA
(PRESIDENT COMMERCIAL)

This is an electronically signed document and does not require any physical signature.

Corporate & Registered Office : Kamla Tower, Kanpur-208001, (U. P.) INDIA
Phone : +91-512-2371478 to 81 **Fax :** +91-512-2399854 **E-mail:** admin@jkcement.com

Page : 2 of 2



J.K. Cement Works, Nimbahera
J.K. Cement Works, Mangrol
J.K. Cement Works, Gotan
J.K. Cement Works, Jharli

J.K. Power, Bamania
J.K. Cement Works, Muddapur
J.K. White Cement Works, Gotan
J.K. White, Katni

PURCHASE ORDER

Vendor Details Code : 1122959 BINDALS PAPERS MILLS LIMITED 8th Km Bhopa Road Muzaffarnagar-251001 DIST-Muzaffarnagar Uttar Pradesh Mob.: 9639014607 Email id : santosh.kumar@bindalpapers.com GST No: 09AADCB0282B1Z6	Bill To address J.K. CEMENT WORKS, ALIGARH Aligarh, Kasimpur Road, Village - Santha, Pargana-Morthal, Tehsil - Koil, District - Aligarh Pin Code - 202127, Uttar Pradesh GST No 09AABCJ0355R4Z2 TIN No.: PAN No.: ECC No.: Central Excise Range: Central Excise Division: Central Excise Commissionerate: Service Tax No.:	PO NO: 4100197412 PO Date: 01.04.2022 Quotation Reference: e-mail Ver. No.: 0 Our Reference: JK ALIGARH
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S No.	Item Code & PR NO.	Item Description	Unit	Quantity	Rate Per Unit (INR)	Amount (INR)
0001	300001	DRY FLY ASH Tax Code : GG GST:IN: CGST (2.5%) SGST (2.5%) Delivery Date :01.04.2022 Freight Vendor :HEMKUNT TRANSPORT COMPANY Freight Rate : 900.00	TO	12,150.710	100.00	1215071
0002	300001 1000248197	DRY FLY ASH Tax Code : GG GST:IN: CGST (2.5%) SGST (2.5%) Delivery Date :31.03.2023 Freight Vendor :HEMKUNT TRANSPORT COMPANY Freight Rate : 750.00	TO	15,000	100.00	1500000
					Gross Value: Discount : Total Amount: CGST SGST Freight Chrg: Total PO value:	2715071.00 0.00 2715071.00 67876.78 67876.78 22,185,639.00 25036463.56
Total (in Words) :		Two Crore Fifty Lakh Thirty Six Thousand Four Hundred Sixty Three Rupees Fifty Six Paise Only				

Header Text:

Rate terms and condition as per e-mail dated 14th July and final negotiation with you.

Shipping Instruction:

J.K. CEMENT WORKS, ALIGARH
 Aligarh, Kasimpur Road,
 Village - Santha, Pargana-Morthal,
 Tehsil - Koil, District - Aligarh
 Pin Code - 202127, Uttar Pradesh
 GST No 09AABCJ0355R1Z5

Terms of Payment: 15 days credit from Dt of receipt material/services fortnightly billing with 07 days credit for material and transportation

Inco Terms: EXW Muzaffarnagar

This is an electronically signed document and does not require any physical signature.

Page : 1 of 5



2028

JK Cement Ltd.
CIN: L17229UP1994PLC017199

Corporate Office

Padam Tower, 19 DDA Community Centre
Okhla, Phase - 1, New Delhi - 110020, India
+011-49220000 admin.padamtower@jkcement.com
www.jkcement.com

Vendor Code: 1122959 - BINDALS PAPERS MILLS LIMITED

Important Terms & Conditions:

PO NO: 4100197412

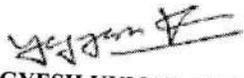
GST CLAUSE:

Goods and Service tax (GST), extra as applicable at the time of billing / invoicing. Supplier shall be responsible for providing proper GST invoicing in a manner as prescribed by the government for purchaser to avail 100% credit against GST payment. In case purchaser was not able to avail the credit due to the reason attributable to the supplier then the 100% GST paid by purchaser will be recovered from the supplier dues

General Terms & Conditions:

As per the attached Annexure-A

For J.K. CEMENT LTD.


YAGYESH KUMAR GUPTA
(PRESIDENT COMMERCIAL)

2029

ANNEXURE-2 [COLLY]



अनुबन्ध पत्र

यह अनुबन्ध पत्र बिन्दलास डूप्लैक्स लिमिटेड 10.6 किमी० भोपा रोड, ग्राम-जट मुझेडा, जनपद मुजफ्फरनगर, उत्तर प्रदेश पिन कोड-251308 जिसका जी०एस०टी० नम्बर 09AABCB2773R1Z3 (प्रथम पक्ष), एवम् भूपेन्द्र सिंह ब्रिक सप्लाई ग्राम सिसोना जनपद मुजफ्फरनगर उत्तर प्रदेश 251002 जिसका जी०एस०टी० नम्बर 09AATFB0619H1ZB है (द्वितीय पक्ष), के मध्य बॉयलर से उत्पन्न राख की आपूर्ति के लिये आज दिनांक 10/03/2023 को किया गया है।

1. इस अनुबन्ध के तहत बिन्दलास डूप्लैक्स लिमिटेड अपनी फैक्ट्री जो कि 10.6 किमी० भोपा रोड, ग्राम-जट मुझेडा, जनपद मुजफ्फरनगर, उत्तर प्रदेश पिन कोड-251308 पर स्थित है, अथवा एक जमीन जो कि खसरा नम्बर-01 ग्राम-सिखरेडा, तहसील व जनपद, मुजफ्फरनगर पर स्थित है, कहीं से भी भूपेन्द्र सिंह ब्रिक सप्लाई को अपने बॉयलर से जनित राख दे सकती है (उपलब्धता के आधार पर)।
2. राख को भूपेन्द्र सिंह ब्रिक सप्लाई तक पहुंचाने के लिये ट्रक, टैक्टर-ट्राली अथवा अन्य किसी साधन का प्रयोग किया जायेगा। राख को बिना ढके ले जाने की अनुमति नहीं होगी।
3. उक्त राख बिन्दलास डूप्लैक्स लिमिटेड के द्वारा भूपेन्द्र सिंह ब्रिक सप्लाई को निःशुल्क उपलब्ध करायी जायेगी।
4. किसी भी प्रकार के विवाद का समाधान दोनों पक्षों द्वारा आपसी सहमति से किया जायेगा, यदि ऐसा सम्भव नहीं होता तो मध्यस्थता के माध्यम द्वारा विवाद को सुलझाने का प्रयास किया जायेगा।
5. इस अनुबन्ध पत्र को दोनों में से किसी भी पक्ष द्वारा एक माह की लिखित पूर्व सूचना द्वारा समाप्त किया जा सकता है।
6. इस अनुबन्ध पत्र में किसी भी प्रकार का संसोधन दोनों पक्षों की लिखित सहमति के द्वारा ही किया जा सकता है।

For Bindlas Duplux Limited

Auth. Sign.

Poonam

कृते बिन्दलास डूप्लैक्स लिमिटेड
(प्रथम पक्ष)

कृते भूपेन्द्र सिंह ब्रिक सप्लाई
(द्वितीय पक्ष)

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
10 MAR 2023

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identified by

PAN No. : AARFG9656M
GST No. : 09AARFG9656M1ZA



CEMENT | STEEL | POWER | RAIL & ROAD
BUILDINGS | RMC | O&M-NDT SERVICE

Ganpati Engineering & Construction Utility

Engineering Construction & Contracts

To Whom So ever It May Concern

We (M/s Ganpati Engineering and construction Utility Ghaziabad, GSTIN - 09AARFG9656M1ZA) would like to take Dry Flyash through Closed Bulker Dispensor mode from M/s Bindlas Duplex Ltd, 10 Km Bhopa Road Muzaffarnagar (U.P) by the M/s GMR Contractors GSTIN-09AAQFG5350D1ZB, 141 Nagja Buzurg Muzaffarnagar-251308(U.P).

The Same Dry Flyash will be supply to M/s Shree Cement Ltd Sikandrabad (U.P) and Ambuja Cement Dadri (U.P), and RMC Plants Greater Noida U.P.

Regards,

(Signature) (R. Kumar)

M/s Ganpati Engineering and construction Utility

(Signature)
M/s GMR Contractors



For Bindlas Duplex Limited

(Signature)
Auth. Sign.

For GMR Contractors
(Signature)
Partner

(A Complete Solution of Civil & Mechanical-Projects/O&M/AMC/NDT Services-Cement & Power Sector etc.)
Regd Office : Flat No. 1105, T-1C Land Craft Golf Link Society, Near-Columbia Asia Hospital, On NH-24
Ghaziabad-201 002 (U.P.) Tel No. 8299167353 E-mail : gecindia@gmail.com

2032

PAN No. : AARFG9656M
GST No. : 09AARFG9656M1ZA



CEMENT | STEEL | POWER | RAIL & ROAD
BUILDINGS | RMC | O&M-NDT SERVICE

Ganpati Engineering & Construction Utility

Engineering Construction & Contracts

To Whom So ever It May Concern

We (M/s Ganpati Engineering and construction Utility Ghaziabad, GSTIN – 09AARFG9656M1ZA) are taking Dry Flyash through Closed Bulker Dispenser mode from M/s Bindals Duplex Ltd, 10 Km Bhopa Road Muzaffarnagar (U.P) by the M/s GMR Contractors GSTIN-09AAQFG5350D1ZB, 141 Nagla Buzurg Muzaffarnagar-251308(U.P).

The Monthwise Qty taken as below,

- 1- Oct-23 : 720.94 MT
- 2- Nov-23 : 790.55 MT
- 3- Dec-23 : 125.68 MT
- 4- Jan-24 : 471.89 MT
- 5- Feb-24 : 66.20 MT
- 6- March-24 : 65.235 MT

2240.425

The Same Dry Flyash will be supply to M/s Wonder Cement Ltd, (U.P) ,

Regards,

M/s Ganpati Engineering and construction Utility

M/s GMR Contractors

For GMR Contractors
[Handwritten Signature]
Partner
5/2/24

(A Complete Solution of Civil & Mechanical-Projects/O&M/AMC/NDT Services-Cement & Power Sector etc.)

Regd Office : Flat No. 1105, T-1C Land Craft Golf Link Society, Near-Columbia Asla Hospital, On NH-24
Ghaziabad-201 002 (U.P.) Tel No. 8299167353 E-mail : geculndia@gmail.com

U.P. PAPER MILLS ASSOCIATION

179 Patel Nagar, New Mandi, Muzaffarnagar-251001

Phone: +91 131 2468589 Fax: +91 131 2468588 Email: bindlas@usa.com

सेवा में,

17 नवम्बर 2010

श्रीमान जिलाधिकारी महोदय,
जिला मुजफ्फरनगर उ०प्र०

विषय:- दिनांक 06 सितम्बर 2010 को दि किसान चीनी मिल्स मोरना
मुजफ्फरनगर में हुई बैठक के सम्बन्ध में।

महोदय,

हम आपका ध्यान उपरोक्त बैठक के सम्बन्ध में दिलाना चाहते हैं जिससे सम्बन्धित हमारे द्वारा एक पत्र दिनांकित 14 अक्टूबर 2010 को आपके समक्ष पेश किया गया था।

उपरोक्त पत्रानुसार जो भूमि यू०पी० पेपर मिल एसो० द्वारा खरीदी गयी है उस पर दिनांक 16 नवम्बर 2010 से राख डालने का कार्य प्रारम्भ किया जा चुका है। हम आपको अवगत कराना चाहते हैं कि जिन पेपर मिलों के द्वारा उक्त भूमि पर राख डाली जा रही है उनका विवरण निम्न प्रकार से है -

नाम पेपर मिल

भूमि का विवरण

1. बिन्दल डूपलेक्स लिमिटेड
भोपा रोड मुजफ्फरनगर।

खसरा नं एक ग्रा० सिखरेडा तहसील
व जिला मुजफ्फरनगर। क्षेत्रफल 0.471
हैक्टेयर।

6.926

2. टिहरी पल्प एण्ड पेपर मिल्स लि०
भोपा रोड मुजफ्फरनगर।

खसरा नं 3म ग्रा० सिखरेडा तहसील
व जिला मुजफ्फरनगर। क्षेत्रफल
0.7140 हैक्टेयर।

10.5

3. श्री भागेश्वरी पेपर लिमिटेड
भोपा रोड मुजफ्फरनगर।

खसरा नं 939 ग्रा० मखियाली तहसील
व जिला मुजफ्फरनगर। क्षेत्रफल
0.359 हैक्टेयर।

5.28



ANNEXURE-3 [COLLY]

ASH LIFTING AGREEMENT

This Ash Lifting Agreement is made on 01.04.2022 by Shri Gyanprakash Bhatia director M/S Galaxy Papers Pvt Ltd, Jolly Road, Muzaffarnagar and Shri Mustakim partner of M/S Bharat Traders, jolly Road, Muzaffarnagar.

1. The Galaxy Paper Mill Supply one to two trolley Ash per month to M/s Bharat Traders.
2. The supply of Ash is free of cost.
3. Bharat Traders is not dump the Ash to any Canal or Government Land.
4. Bharat Traders is dump the Ash on own land properly.
5. This Ash Lifting Agreement is granted for one year.

For Bharat Traders

Partner

For Galaxy Papers Pvt Ltd

Director

Witnesses:-

1.

2.



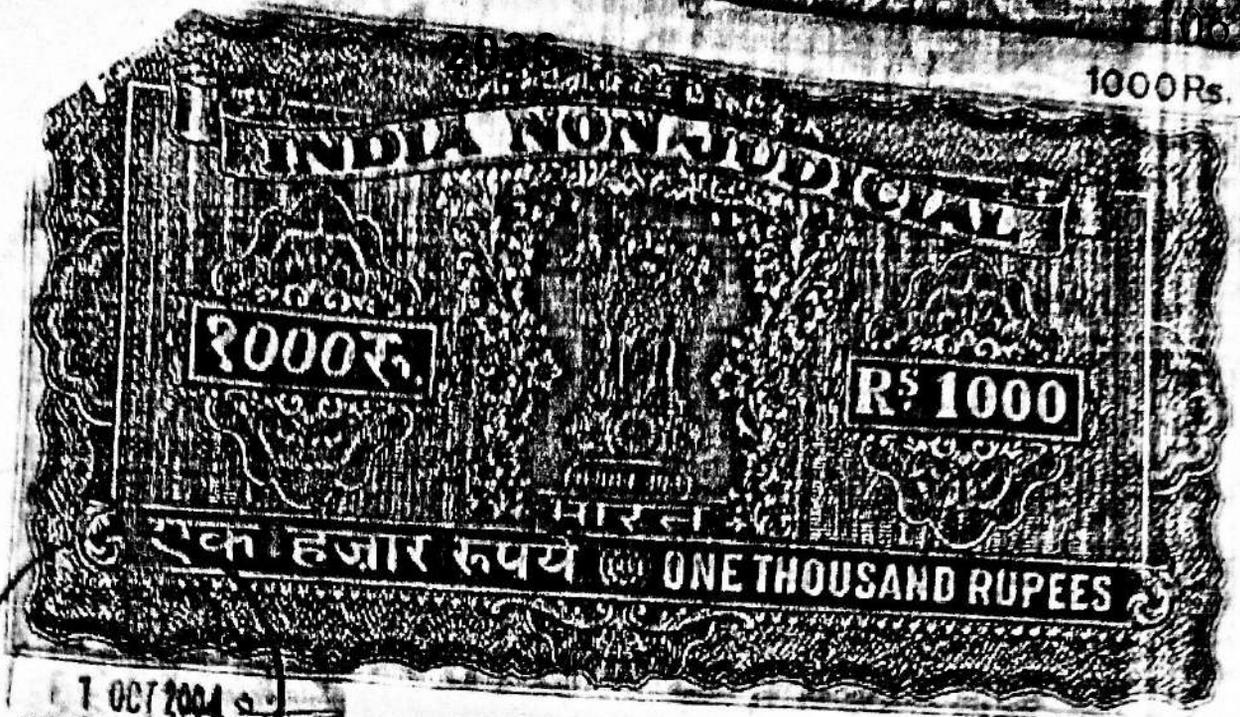
3066F



विक्रय पत्र प्लाट आवासीय

बेनामा	10,000/- रुपये
मालियत	27,588/- रुपये
स्टाम्पशुल्क	2,800/- रुपये





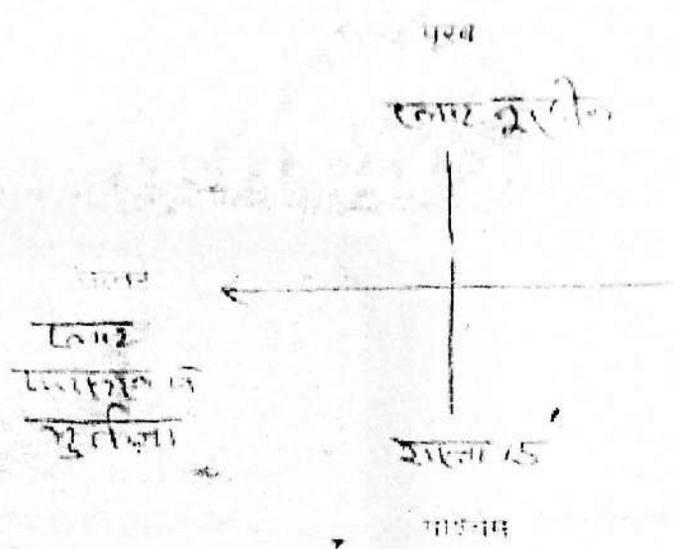
नाम विक्रेता	- सत्यनारायण भरतिया
नाम क्रेता	- श्रीमति अमीर बानो
सम्पत्ति स्थित	- ग्राम बिलासपुर परगना मुजफ्फरनगर
निर्धारित दर	- 330/- रुपये प्रति वर्गमीटर

हम कि सत्यनारायण भरतिया पुत्र लाला बहीदास निवासी हाल 266/4 पटेलनगर मुजफ्फरनगर प्रथम पक्ष विक्रेता व श्रीमति अमीर बानो पत्नी श्री शहजाद निवासी ग्राम बिलासपुर परगना बहसील व जिला मुजफ्फरनगर द्वितीय पक्ष क्रेता हैं। जो कि प्रथम पक्ष सम्पत्ति जिसका विवरण निम्न लिखित है का पूर्ण स्वामी द्वारा खरीद बिलासा दिनांक 28-10-1995 ई0 से है। यह सम्पत्ति हर प्रकार के ऋण भार आदि से स्वच्छ एवम मुक्त है। प्रथम पक्ष को इस सम्पत्ति को विक्रय

Case in No. 31/88
पक्ष क्रेता

मुजफ्फरनगर
28/10/88





सुम घोषित करत है कि निम्नलिखित सम्पत्ति की प्रवारा गीटर की विख्या न
 प्रत्येक मासिक सम्पत्तिमा है ।

हस्ताक्षर

मि. अमी खाना

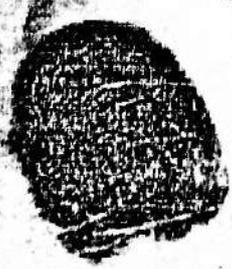
दिनांक 12/10/20

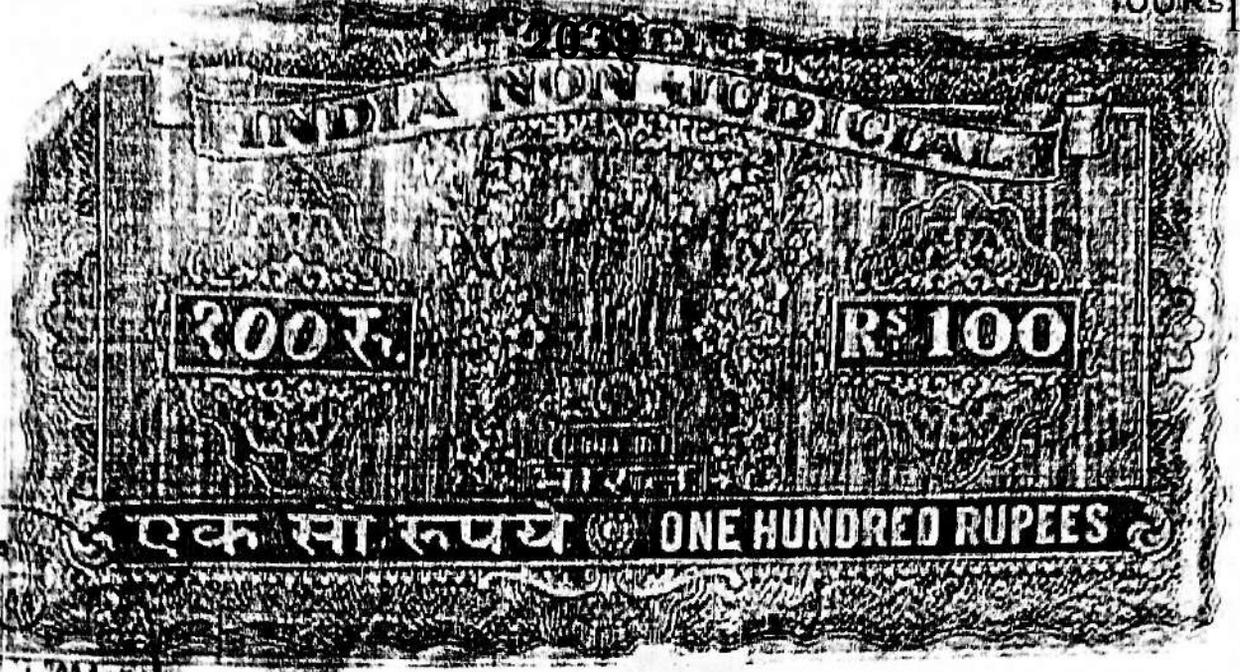


ने का पूर्ण अधिकार प्राप्त है । द्वितीय पक्ष इस सम्पत्ति को खरीद रहा है । द्वितीय पक्ष ने प्रथम पक्ष की निम्नलिखित सम्पत्ति के स्वामित्व के सम्बन्ध में अपनी हस्ताक्षर की तसल्ली कर दी है और सम्बन्धित कागजात वगैरा देख लिये हैं जिससे वह सन्तुष्ट है । अतः हर दो पक्ष अपनी समस्त इन्द्रियों व शरीर की स्वस्थ दशा में यह विक्रय पत्र लिखकर घोषित करते हैं कि प्रथम पक्ष ने सम्पत्ति निम्नलिखित समस्त अधिकारों सहित न रखने बाकी किसी भी अधिकार के बाजार भाव के मुताबिक विल एवज मुबलिग दस हजार रूपये 10,000/- रूपये कि आधे जिसके मुबलिग पांच हजार रूपये 5,000/- रूपये होते हैं बचकर द्वितीय पक्ष देव दी है और बकलाई कर दी है । प्रथम पक्ष ने द्वितीय पक्ष से समस्त विक्रयमूल्य नकद महत्व प्राप्त कर लिया है बाजार कीमत में कुछ भी शेष नहीं रहा है । विक्रित सम्पत्ति का कब्जा प्रथम पक्ष ने द्वितीय पक्ष को मध्य जुमला हक व हकूक के अपने तुल्य सौंप दिया है । अब प्रथम पक्ष

52603

मि. जपी. खान





या वारसान प्रथम पक्ष का इश बेची गई सम्पत्ति से कोई वास्ता नहीं रहा है और न ही भविष्य में कोई वास्ता व ताल्लुक होगा । अब यदि प्रथम पक्ष की किराी क्रिया से या प्रथम पक्ष के किसी वारिस की किराी दावेदारी से या किसी कानूनी कमी के कारण या किसी अन्य कारण से यह बेची गई सम्पत्ति द्वितीय पक्ष के कब्जे में से निकल जावे या इस पर कब्जा प्रथम पक्ष के तुल्य न मिले तो ऐसी हर दशा में द्वितीय पक्ष को हक प्राप्त होगा कि वह कब्जा स्वयं या द्वारा अदालत प्राप्त कर लेवे या वह अपना समस्त विक्रयमूल्य भरा हर्जा खर्चा व रियाजी ब्याज सहित प्रथम पक्ष या वारसान प्रथम पक्ष की जात व जायदाद से जिस प्रकार चाहे वसूल कर लेवे । इस सम्बन्ध में प्रथम पक्ष या वारसान प्रथम पक्ष का हर प्रकार का उचार अमान्य होगा । यहाँ की आवासीय आराजी के निर्धारित भाव अंकन-330/- रूपये प्रति वर्गमीटर से विक्रित आराजी की मालियत अंकन 27,588/- रूपये बनती है जिस पर द्वितीय पक्ष ने स्टाम्प शुल्क अदा किया

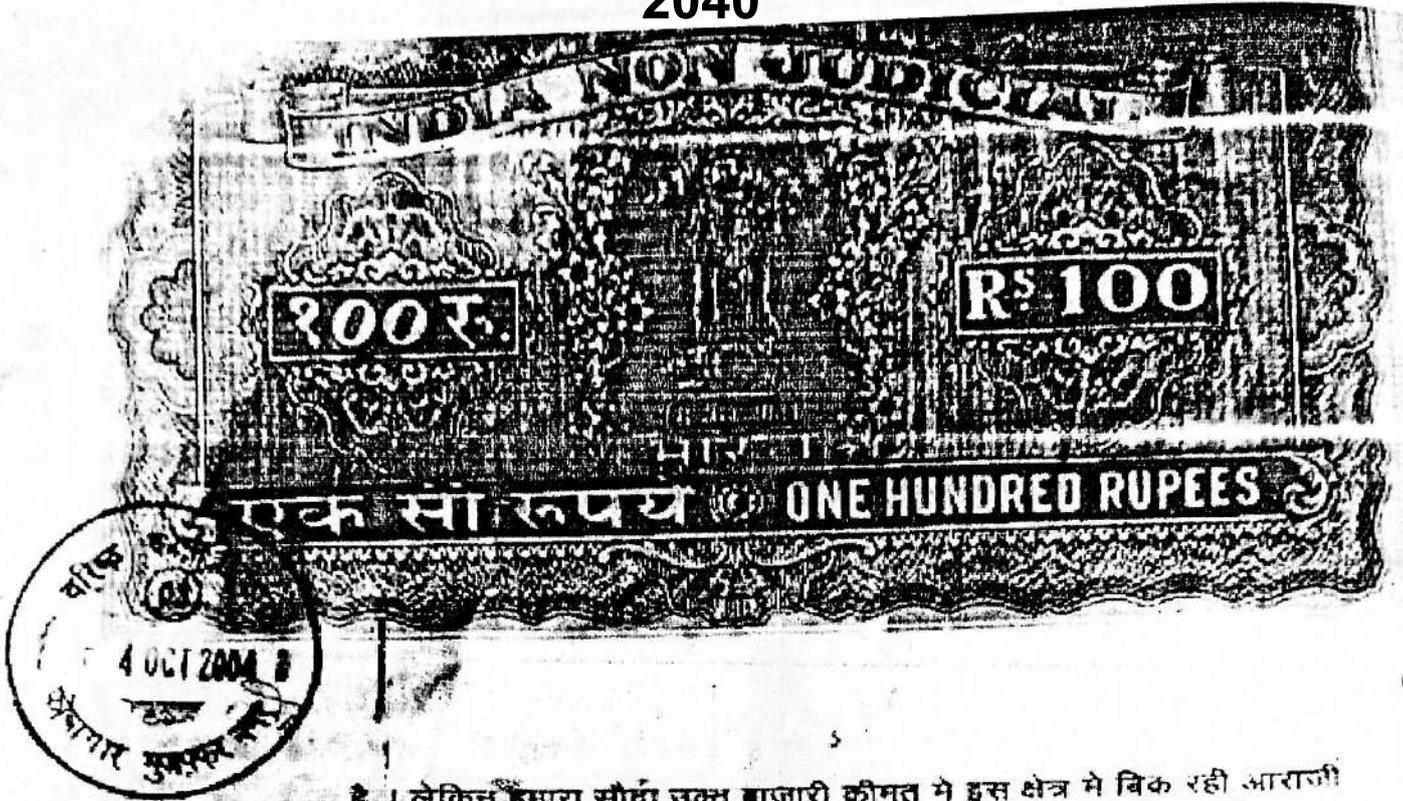
प्रथम पक्ष

नि. कमी बाना



seen for bail
 2004
 28/11/04
 CHANDER

30/11/04



है। लेकिन हमारा सौदा उक्त बाजारी कीमत में इस क्षेत्र में बिक रही आराजी के अनुसार तैय पाया है जो उचित एवम पर्याप्त है और बाजारी कीमत किसी भी देश में इससे अधिक नहीं है। विक्रित सम्पत्ति सम्बन्धी आज से पूर्व की तमाम देनदारियां प्रथम पक्ष के जिम्मा होंगी और आज से बाद की तमाम देनदारियां बजिन्मा द्वितीय पक्ष होंगी। विक्रित सम्पत्ति सम्बन्धित द्वितीय पक्ष से पहले कोई इकरारनामा नहीं है। पक्ष गण क कथनानुसार विक्रित प्लॉट में कोई भी कोई निर्माण नहीं है। विक्रित सम्पत्ति के पचास मीटर की त्रिज्या में आवासीय सम्पत्ति है।

अतः यह विक्रय पत्र लिख दिया है कि सन्द हो और समय पर काम आवे।
विवरण विक्रित सम्पत्ति स्थित ग्राम **बिलासपुर** प्रशाना तहसील व जिला गुजरात नगर :- प्लॉट नम्बरी 18 पैमायशी पूरब 20 फुट, पश्चिम 20 फुट, उत्तर 45 फुट, दक्षिण 45 फुट कुल क्षेत्रफली 100 वर्गगज यानि 83.6 वर्गमीटर

बिना

दि. 4 OCT 2004



6

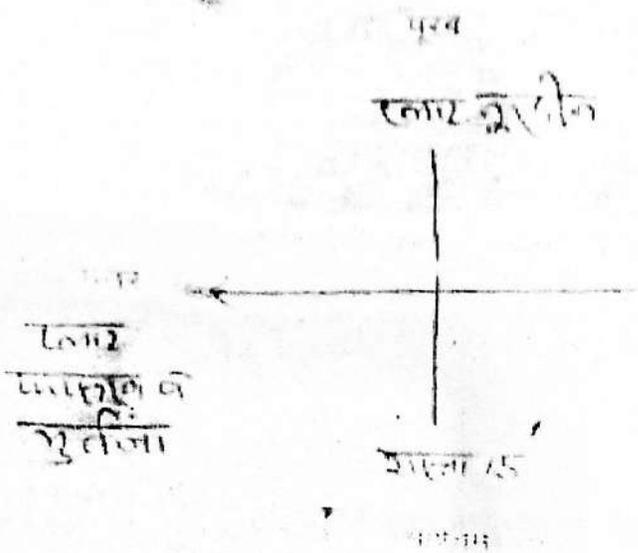
जिसकी सीमाये पूरब प्लॉट नम्बरी 13 नूरदीन, पश्चिम रास्ता 16 प्लॉट नम्बरी उत्तर प्लॉट नम्बरी 10 फाखरख व प्लॉट नम्बरी 11 गुर्तजा, दक्षिण प्लॉट नम्बरी 17 तराबूदीन है ।

कि रकमी जाते

साक्षी श्री. नरेश स. शर्मा साक्षी निहाल
अ. नरेश शर्मा निहाल शर्मा
मुजफ्फर नगर मुजफ्फर नगर

तारीख तहरीर :- 12-10-2004 ई०

आफतकता खैराती माल अरोरा एडवोकेट तहसील मुजफ्फरनगर ।



हम घोषित करत है कि निम्नलिखित सम्पत्ति की पहचान मोटर की निम्नलिखित में
 आसानी से सम्पन्न है।

हस्ताक्षर

नि. अमी खान



दिनांक 12/10/21

+



INDIA NON JUDICIAL
2043
Government of Uttar Pradesh

e-Stamp



Certificate No	: IN-UP21131964635394V
Certificate Issued Date	: 31-Jan-2023 11:12 AM
Account Reference	: NEWIMPACC (SV) up14501304 MUZAFFARNAGAR SADAR UP-MJF
Unique Doc. Reference	: SUBIN-UPUP1450130435985424014016V
Purchased by	: HASAN ABBAS SO MOHD IMAM RO VILL BHIKKI MZN
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: HASAN ABBAS SO MOHD IMAM RO VILL BHIKKI MZN
Second Party	: Not Applicable
Stamp Duty Paid By	: HASAN ABBAS SO MOHD IMAM RO VILL BHIKKI MZN
Stamp Duty Amount (Rs.)	: 100 (One Hundred only)



.....
 the deponent is identified by
 have been satisfied that the deponent understands the content of which has been read out to me to the deponent and explained to me the fee charged is
 NOTARY DISTRICT MUZAFFARNAGAR

PKERNA YAGI
 NOTARY
 MUZAFFARNAGAR
 13 JAN 2023

Identified by

NOTARY

सहमति शपथ पत्र

यह कि मैं हसन अब्बास पुत्र मौ इमाम निवासी ग्राम व पोस्ट भिक्की, जिला मुजफ्फरनगर ग्राम भिक्की स्थित मै० भिक्की ब्रिक्स फिल्ड कवाल, ग्राम भिक्की का स्वामी है तथा मेरे एवं मै० गैलक्सि पपेर्स प्राइवेट लिमिटेड, 9.4 कि० मी० जॉली रोड, ग्राम धंधेडा जनपद मुजफ्फरनगर की बायलर जनित राख को अपने भट्टे पर ईंटों के निर्माण हेतु उठाने के लिए मै० गैलक्सि पपेर्स प्राइवेट लिमिटेड मुजफ्फरनगर के साथ निम्न बिन्दु पर सहमति बनी-

1. यह कि, भट्टा स्वामी हसन अब्बास पुत्र मौ इमाम जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जल चिडकान के पश्चात पूरी तरह त्रिपाल से ढक कर ही मिल परिसर से बाहर जायेगा ताकि सड़क यातायात के संचालन में किसी भी प्रकार का अवरोध उत्पन्न ना हो।
2. यह कि हसन अब्बास पुत्र मौ इमाम नि० ग्राम व पोस्ट भिक्की, मुजफ्फरनगर जो कि उक्त वर्णित भट्टे के स्वामी है तथा इसी भूमि पर उपरोक्त मिल से वाहनों द्वारा ईंट निर्माण हेतु राख लाई, जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्य कहीं भी राख नहीं डाली जाएगी।
3. यह कि मैं हसन अब्बास पुत्र मौ इमाम ग्राम व पोस्ट भिक्की, मुजफ्फरनगर यह भी सुनिश्चित करूंगा कि ईंटों के निर्माण प्रक्रिया के समय राख इधर उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी हसन अब्बास पुत्र मौ इमाम नि० ग्राम व पोस्ट भिक्की, मुजफ्फरनगर का होगा।
4. यह कि भट्टा स्वामी हसन अब्बास पुत्र मौ इमाम ग्राम व पोस्ट भिक्की, मुजफ्फरनगर भट्टे की अपनी उक्त भूमि पर हवा चलने कि स्थिति में समय समय पर जल का छिडकाव करवाएंगे तथा पर्यावरण के मानदंडों का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।
5. यह कि, यह सहमति शर्त दिनांक 31.01.2023 से लागू मानी जाएगी।



P. KERNA TYAGI
NOTARY
MUZAFFARNAGAR

3 1 JAN 2023

NOTARY

यह कि किसी भी सहमति का उलंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या कानूनी विवादों के होने कि स्थिति में समस्त निपटारों कि समस्त जिम्मेदारी खर्चे सहित स्वयं हसन अब्बास पुत्र मौ इमाम ग्राम व पोस्ट भिक्की, मुजफ्फरनगर की होगी।

NOTARY

मिल स्वामी(ह०)
Galaxy Papers Private Limited

Director

हसन अब्बास
ईट मुद्रा स्वामी (ह०)



PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

01 JAN 2023

भारतीय गैर न्यायिक INDIA NON JUDICIAL

₹.5000

पाँच हजार रुपये

Rs.5000

FIVE THOUSAND RUPEES

सत्यमेव जयते

INDIA

उत्तर प्रदेश UTTAR PRADESH

674550

05 JUN 2007

मुजफ्फरनगर



कार्यालय उपनिबन्धक प्रथम

भूमि का प्रकार:-

{ कृषि भूमि }

वार्ड परगना:-

किस्म जंगल अब्बल

मौहल्ला / ग्राम:-

मुजफ्फरनगर

सम्पत्ति का विवरण

ग्राम धन्धेडा

{ सम्पत्ति नम्बर }:-

खसरा नम्बर 478/2

मापन की इकाई

[Signature]

[Signature]

462

18-7-07

11/6/07
2047

(38)

स्टाम्प विभाग की सेवा
स्टाम्प का नाम
स्टाम्प का पता पुणे शहर
श्री 0000 यानी कांटेक्ट नं 46/25
स्टाम्प का मूल्य 100/-

तेजेंद्र कुमार शर्मा (स्टाम्प विक्रेता)
महानगर, मुंबई शहर
कॉन्सल नम्बर 53
वैधता की अवधि 31-3-2011



भारतीय गैर न्यायिक INDIA NON JUDICIAL

₹.5000

पाँच हजार रुपये

Rs.5000

FIVE THOUSAND RUPEES



उत्तर प्रदेश UTTAR PRADESH

674551

09
05 JUN 2007
मजदूर

-2-

[हेक्टेयर/वर्गमीटर]:-	हेक्टेयर
सम्पत्ति का क्षेत्रफल:-	0.136 है०
सडक की स्थिति	
[परिशिष्ट के अनुसार]:-	नही है
अन्य विवरण	
[15 मीटर रोड/कार्नेर इत्यादि]:-	नही है
सम्पत्ति का प्रकार	
प्लाट/प्लैट/मकान/	
दुकान/कृषि:-	कृषि भूमि
सम्पत्ति का कुल क्षेत्रफल	
[बहुमंजिला भवन की स्थिति में]:-	नही है
कुल आच्छादित क्षेत्रफल	
स्थिति-फिनिशड/सेमीफिनिशड/अन्य:-	नही है

J. Singh

S. Singh

11/6102049

39

व्यक्ति का नाम श्री श्री
व्यक्ति की अवस्था 5000
व्यक्ति का पता 38 किया गया।

रजिस्टर नम्बर 38
रजिस्टर नम्बर 38
रजिस्टर नम्बर 38

115,000.00/ 144,000.00 2,880.00 20 2,900.00 800
प्रतिफल मालियत फीस रजिस्ट्री नकल व प्रति शुल्क योग शब्द लगभग

श्री / श्रीमती सौरभ बंसल
पुत्र / पत्नी श्री चितरंजन स्वरूप
पेशा व्यापार

निवासी स्थायी 197 सिविल लाईन उत्तरी मुजफ्फरनगर
अस्थायी पता

ने यह लेखपत्र इस कार्यालय में दिनांक 13/6/2007 समय 1:38PM
बजे निबन्धन हेतु पेश किया।



अशोक कटारिया
उपनिबन्धक (प्रथम)
मुजफ्फरनगर
13/6/2007

निष्पादन लेखपत्र वाद सुनने व समझने मजमून व प्राप्त धनराशि रु प्रलेखानुसार उक्त

श्री/श्रीमती सौरभ बंसल
पुत्र/पत्नी श्री चितरंजन स्वरूप
पेशा व्यापार
निवासी 197 सिविल लाईन उत्तरी मुजफ्फरनगर



श्री/श्रीमती प्रतीक भाटिया
पुत्र/पत्नी श्री ज्ञान प्रकाश भाटिया
पेशा व्यापार
निवासी 46/25 कम्बलवाला बाग मुजफ्फरनगर



ने निष्पादन स्वीकार किया।

जिनकी पहचान श्री अनजार मोहम्मद

पुत्र श्री गुलाम मुस्तफा

पेशा कृषि

निवासी सिखरेडा परगना व जिला मुजफ्फरनगर

व श्री विजय कुमार

पुत्र श्री सीताराम

पेशा नीकरी

निवासी 291 आनन्दपुरी मुजफ्फरनगर

ने की।

प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिये गये हैं।

Signature

अनजार मोहम्मद

अशोक कटारिया
उपनिबन्धक (प्रथम)
मुजफ्फरनगर
13/6/2007

Signature

भारतीय नैऋत्यायिक INDIA NON JUDICIAL

एक हजार रुपये

रु.1000

ONE THOUSAND RUPEES

Rs.1000

सत्यमेव जयते

INDIA

B 938756

उत्तर प्रदेश UTTAR PRADESH

08 JUN 2007

-3-

जफरनगर

पेडो का मूल्यांक:-
 बोरिंग/कुआ/अन्य:-
 निर्मित क्षेत्र:-
 निर्माण का वर्ष:-
 सहकारी आवास समिति के
 सदस्य से सम्बन्धित है:-
 प्रतिफल की धनराशि:-
 मालियत:-
 स्टाम्प शुल्क:-

नही है
 नही है
 नही है
 नही है

नही
 1,15,000 / - रुपये
 1,44,000 / - रुपये
 14,400 / - रुपये

Jain Bh

Arshad

2051

no

11/8/07

1000
38

हेजेन्द्र कुमार कामरौप (रहावर विन्डोज),
कहसील सदर, मुजफ्फरनगर
प्रा.सि.नं. 53

विक्रेता

Registration No.: 6248

Year : 2007

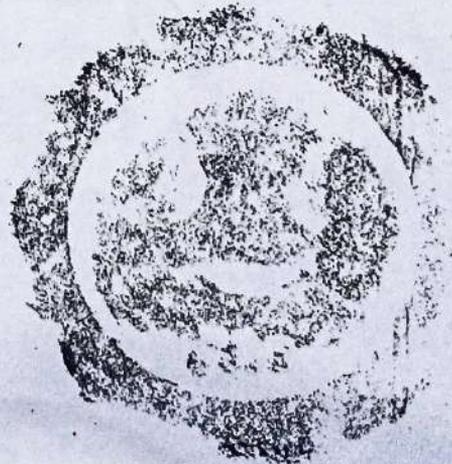
Book No. : 1

0101 सौरभ बंसल

चितरंजन स्वरूप

197 सिविल लाईन उत्तरी मुजफ्फरनगर

व्यापार



भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

रु.1000

ONE THOUSAND RUPEES

Rs.1000

उत्तर प्रदेश UTTAR PRADESH

B 938757

08 JUN 2017

-4-

जिलाधिकारी महोदय
द्वारा निर्धारित दर:-

8,80,000 / -रुपये प्रति हैक्टेयर
से 20 प्रतिशत अधिक यानि अंकन
10,56,000 / -रुपये प्रति हैक्टेयर

चौहद्दी
पूरब
पश्चिम
उत्तर
दक्षिण

नही है
नही है
नही है
नही है

प्रथम पक्ष की संख्या { एक }

विक्रेता का विवरण

1- सौरभ बंसल पुत्र श्री चितरंजन स्वरूप निवासी सिविल लाईन उत्तरी
मुजफ्फरनगर परगना व तहसील व जिला मुजफ्फरनगर व्यवसाय व्यापार

Saurabh

Saurabh

u

11/6/07

2053

123

स्टाम्प विक्रेता की पहचान

स्टाम्प की धनराशि 1000/-

धार्मिक नम्बर 33-शिव्या धवा

Me

शेजेंद्र कुमार काम्बोज (स्टाम्प विक्रेता)

हठसीप सहर, मुजफ्फरनगर

आइडेंटिफिकेशन नम्बर 53

केला

Registration No. : 6248

Year : 2007

Book No. : 1

0201 प्रतीक भाटिया
ज्ञान प्रकाश भाटिया
46/25 कम्बलवाला बाग मुजफ्फरनगर
व्यापार



भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

रु.1000

ONE THOUSAND RUPEES

Rs.1000

सत्यमेव जयते

INDIA

उत्तर प्रदेश UTTAR PRADESH

08 JUN 2007

B 938758

मुजफ्फरनगर

-5-

द्वितीय पक्ष की संख्या { एक }
क्रेता का विवरण

1- प्रतीक भाटिया पुत्र श्री ज्ञानप्रकाश भाटिया निवासी 46/25, कम्बलवाला बाग, मुजफ्फरनगर परगना व तहसील व जिला मुजफ्फरनगर व्यवसाय व्यापार

प्रथम पक्ष अनुसूचित जाति या जनजाति से नहीं है।

विक्रित सम्पत्ति आवास विकास शुल्क के अन्तर्गत है।

हम कि सौरभ बंसल पुत्र श्री चितरंजन स्वरूप निवासी सिविल लाईन ~~उत्तरी~~ मुजफ्फरनगर परगना व तहसील व जिला मुजफ्फरनगर प्रथम पक्ष { जो इस लेखपत्र में विक्रेता है } व श्री प्रतीक भाटिया पुत्र श्री ज्ञानप्रकाश भाटिया निवासी 46/25, कम्बलवाला बाग, मुजफ्फरनगर परगना व तहसील व जिला मुजफ्फरनगर द्वितीय पक्ष { जो इस लेखपत्र में क्रेता है } है।

जो कि निम्नलिखित सम्पत्ति तन्हा प्रथम पक्ष की है, जिस पर कोई भार व देनदारी नहीं है और ना ही प्रथम पक्ष ने निम्न सम्पत्ति पर किसी बैंक या किसी विभाग या किसी व्यक्ति विशेष से कोई कर्ज लिया हुआ है यदि भविष्य में आज से पूर्व का कोई कर्ज निम्न सम्पत्ति पर

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11/6/07 2055

U2

स्टाम्प विकल्प की तिथि -----

स्टाम्प की घनराशि 7000/-

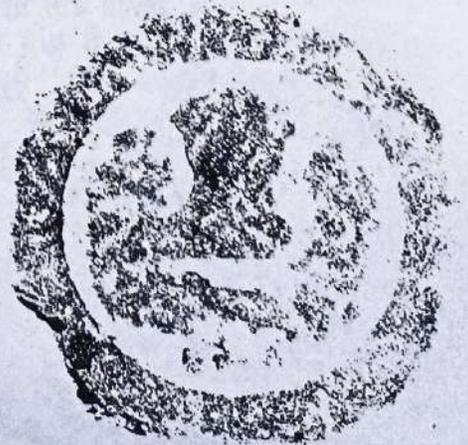
धातिल नम्बर 38 किया गया।



सेजेन्ट्र कुमार काम्बोज (स्टाम्प विकल्प)

सहस्री सदर, मृजपकरनगर

आईडिन्स नम्बर 53



भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

रु.1000

ONE THOUSAND RUPEES

Rs.1000



उत्तर प्रदेश UTTAR PRADESH

B 938759

08 JUN 2007

-6-

पाया जाता है तो उसे अदा व बेबाक करने की जिम्मेदारी प्रथम पक्ष की होगी ऐसे कर्ज की अदायगी से द्वितीय पक्ष का कोई वास्ता व ताल्लुक नहीं होगा निम्न सम्पत्ति को विक्रय करने के अधिकार तन्हा प्रथम पक्ष को प्राप्त है द्वितीय पक्ष ने निम्न सम्पत्ति की बाबत प्रथम पक्ष के समस्त अधिकार, मिलकियत, कब्जे आदि के बारे में अपनी पूर्ण तसल्ली कर ली है और निम्न सम्पत्ति को मौके पर देख ली है और निम्न सम्पत्ति को क्रय करने के लिए तैयार है। अतः प्रथम पक्ष ने निम्न सम्पत्ति को उससे सम्बन्धित समस्त स्वत्व व अधिकारों सहित चाहे उन अधिकारों का उल्लेख इस आलेख में साफ तौर से किया गया हो या ना किया गया हो बिना सुरक्षित रखे किसी भी अधिकार के मन बुद्धि और समस्त इन्द्रियों की स्वस्थ दशा में स्वेच्छा से बदले अंकन एक लाख पन्द्रह हजार 1,15,000/-रुपये कि आधे जिसके अंकन सत्तावन हजार पाँच सौ 57,500/-रुपये होते है बदस्त श्री प्रतीक भाटिया पुत्र श्री ज्ञानप्रकाश भाटिया निवासी 46/25, कम्बलवाला बाग, मुजफ्फरनगर परगना व तहसील व जिला मुजफ्फरनगर { द्वितीय पक्ष } को विक्रय कर दी और

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उत्तर प्रदेश गैर न्यायिक INDIA NON JUDICIAL

2057

43

11/6/07

स्टाम्प विक्रय की तिथि -----

स्टाम्प की घनराशि 1000/-

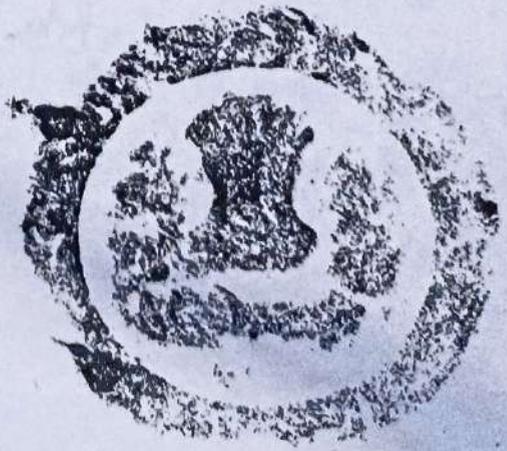
बाजिल नम्बर 38 किया गया।

NS

तेजेंद्र कुमार काम्बोज (स्टाम्प विक्रेता)

बहसील सदर, मुजफ्फरनगर

बाजिल नम्बर 53



भारतीय गैर न्यायिक

एक सौ रुपये



सत्यमेव जयते

Rs. 100

ONE

HUNDRED RUPEES

100

06 JUN 2007

भारत INDIA
INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

H 349592

-7-

बेच दी और कुल विक्रय धन द्वितीय पक्ष से नकद पेशतर प्राप्त किये, कोई पैसा बाकी नहीं रहा है, कब्जा व दखल विक्रित सम्पत्ति से प्रथम पक्ष ने अपना उठाकर दखल व कब्जा बहालत मौजूदा मौके पर द्वितीय पक्ष का अपने तुल्य करा दिया है, अब प्रथम पक्ष को या उसके वारसान का कोई वास्ता व ताल्लुक विक्रित सम्पत्ति से नहीं रहा है और ना भविष्य में होगा यदि प्रथम पक्ष के किसी फेल या तर्क फेल से या किसी सहीम या शरीक की दावेदारी से या किसी नुक्स कानूनी से या किसी अन्य प्रकार से विक्रित सम्पत्ति कुल या उसका कोई अंश कब्जे द्वितीय पक्ष से निकल जावे तो ऐसी समस्त दशाओं में जुमला जिम्मेदारी प्रथम पक्ष की होगी और द्वितीय पक्ष को अधिकार होगा कि कब्जा स्वयं या द्वारा अदालत प्राप्त कर ले या कुल या अंश विक्रय धन जैसी भी उस समय दशा हो मय सूद जाब्ता प्रथम पक्ष की दीगर जायदाद से जिस प्रकार चाहे मय खर्चे अदालत वसूल कर ले इसमें प्रथम पक्ष को या उसके उत्तराधिकारियों को कोई आपत्ति किसी प्रकार की नहीं होगी, विक्रित

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11/6/07

2059

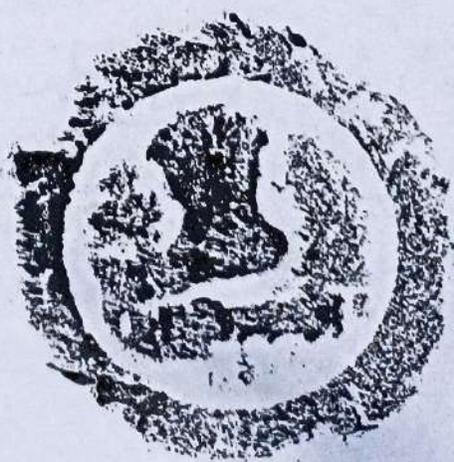
49

संख्या दिनांक की संख्या
100

38 दिनांक 11/6/07

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जिल्हा प्रमुख कार्यालय (स्वास्थ्य विभाग)
उत्तरील सदन, मुंबई-४०००३२
प्रादेशिक नंबर ३३



भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100



ONE
HUNDRED RUPEES

₹ 100

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

H 349593

-8-

सम्पत्ति के सम्बन्ध में आज से पूर्व प्रथम पक्ष ने द्वितीय पक्ष के हक में या किसी अन्य व्यक्ति के हक में कोई इकरारनामा नहीं किया है, निम्न सम्पत्ति में जो हक व हकूक प्रथम पक्ष को प्राप्त थे वह समस्त हक व हकूक अब द्वितीय पक्ष को प्राप्त होंगे।

अतः यह विक्रय पत्र लिख दिया कि प्रमाण रहे और समय पर काम आवे। इति।

विवरण विक्रित सम्पत्ति स्थित ग्राम धन्धेडा परगना व तहसील व जिला मुजफ्फरनगर— जो कि खसरा नम्बर चार सौ अठ्त्तर बटा दो मि० रकबई शून्य प्वाइन्ट एक तीन छः 478/2 मि० रकबई 0.136 हे० लगान 6.75 रुपये सालाना, किस्म भूमि जंगल अब्बल आबी

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45

11/6/03 2061

ब्रह्म विद्या की शिक्षा
(ब्रह्म की धर्मशास्त्र)

आदि का नाम 38 किया गया।

तेजेंद्र कुमार कामजी (ब्रह्म विद्या) *ME*

बहुसूल सदर, मुजफ्फरपुर

आदि का नाम 53



भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100



सत्यमेव जयते

ONE
HUNDRED RUPEES

भारत INDIA
INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

H 349594

-9-

दरोबस्त, मय जुमला हक व हकुक हर किस्म, विक्रित भूमि मे कोई पेड या बौरिंग नहीं है तथा आबादी से काफी दूर जंगल में स्थित है, जिसपर कृषि कार्य हो रहा है और द्वितीय पक्ष ने भी कृषि के प्रयोग के लिये ही विक्रित भूमि को खरीद किया है, विक्रित भूमि की लगान से मालियत अंकन 5,402/-रुपये तथा किस्म भूमि के अनुसार विक्रित भूमि की मालियत 1,19,680/-रुपये होती है, विक्रित भूमि किसी मुख्य मार्ग, राजकीय मार्ग, जनपदीय मार्ग या बाई पास पर स्थित नहीं है बल्कि विक्रित भूमि लिंक मार्ग पर स्थित है इसलिये किस्म भूमि के निर्धारित रेट से 20 प्रतिशत अधिक के अनुसार विक्रित भूमि की मालियत अंकन 1,43,616/-रुपये होती है जिसे प्रथम पक्ष ने अंकन 1,15,000/-रुपये में द्वितीय पक्ष को बेचा है यही इसकी बाजारी कीमत है वर्तमान बाजारी कीमत किसी भी दशा में इससे अधिक नहीं है किन्तु भविष्य के समस्त

Jacob

Arshid

46

11/6103 2063

स्टाम्प विभाग की किताब
 स्टाम्प की घना 1000
 प्राविष्ट नम्बर 32 दिया गया।

Me

संजय कुमार साम्बोण (स्टाम्प डिप्टी)
 जहांगीर बाग, मुजफ्फरनगर
 प्राविष्ट नम्बर 53



2064

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

₹. 100



ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

H 349595

-10-

स्टाम्प सम्बन्धी विवादों से बचने के लिये स्टाम्प शुल्क निर्धारित दर के अनुसार अंकन 1,44,000/-रुपये की मालियत पर अदा किया गया है। विक्रित भूमि कुल खसरा नम्बर के जानिब पश्चिम द्वितीय पक्ष को विक्रय की गयी है।

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साक्षी अनिल कुमार शर्मा
मुन्शी
रिश्तदार

साक्षी राम शर्मा
राम शर्मा
राम शर्मा

लेखतिथि:- 11-06-2007 ई०

ड्राफ्टकर्ता:- हरीशचन्द्र दस्तावेज लेखक तेहसिल सदर मुजफ्फरनगर।

दस्तावेज लेखक का नाम:- हरीशचन्द्र,

अनुज्ञापित संख्या:- 49, दिनांक 31-03-2009

तक विधिमाम्य, फीस:- 288/-रुपये,

हस्ताक्षर लेखक:- *[Handwritten signature]*



उत्तर प्रदेश UTTAR PRADESH



—:एग्रीमेन्ट:—

समक्ष:— सक्षम अधिकारी

ग्लैक्सी पेपर्स प्रा० लि०, 9.4 कि०मी० जौली रोड, गाँव-धंधेडा, थाना-सिखेडा, जिला मुजफ्फरनगर, पंजी० कार्यालय-113-B नईमंडी, मुजफ्फरनगर, थाना-नईमंडी कोतवाली, जिला-मुजफ्फरनगर, द्वारा डायरेक्टर-ज्ञान प्रकाश भाटिया पुत्र स्व०श्री दामोदर दास भाटिया निवासी- 46/25 रामबाग रोड, थाना-नई मंडी कोतवाली, जिला-मुजफ्फरनगर (उ०प्र०)। — प्रथम पक्ष

एवं

प्रो लिंक ओवरसीज एल०एल०पी०, प्लॉट नं०-1288, जैन मन्दिर रोड, दीपक धर्मकाँटे के सामने, गाँव-वहलना, थाना-नगर कोतवाली, जिला मुजफ्फरनगर, द्वारा पार्टनर उमंग भाटिया पत्नी श्री गौतम भाटिया, निवासी-46/06 रामबाग रोड थाना- नई मंडी कोतवाली, जिला-मुजफ्फरनगर (उ०प्र०)।

—द्वितीय पक्ष

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Nalma Chaudhary
NOTARY/ADVOCATE
Muzaffarnagar

12 JAN 2024

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क्रमशः— 2

2066

क्रम नं. क्या..... विक्रय तिथि 01-01-2024

स्टाम्प क्रय करने का प्रयोजन

स्टाम्प क्रेता का नाम व पूरा

श्री लिंग श्रीवर्षीज २२०० २२०० पी

स्टाम्प की धनराशि..... 100/-

वहलना 30 मात्र

रामशरण चौधरी (स्टाम्प विक्रेता)

कचहरी, भुवनेश्वर (751020)

सं. 34 अद्यधि 01-04-2021 से 31-03-2026 तक





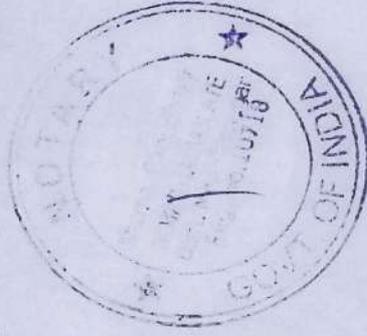
आज दिनांक— 02 जनवरी 2024 ,दिन— मंगलवार को यह अभिलेख प्रथम पक्ष व द्वितीय पक्ष के मध्य स्वतन्त्र मन, मस्तिष्क व विचार से पेपर मिल व समाज के मौजिज लोगों व गवाहान की मौजूदगी में निष्पादित किया गया। जिस पर दोनों पक्षगणों ने अपनी-अपनी सहमति व्यक्त की तथा पक्षगण अभिलेख की निम्न शरायतों का पालन करेंगे।

- (1)— यह कि उपरोक्त वर्णित नाम व पते पर प्रथम पक्ष— “ग्लैक्सी पेपर्स प्रा0 लि0” एक पेपर मिल है। जो काफ्ट पेपर व पेपर बोर्ड का उत्पादन करके विक्रय करती है। ज्ञान प्रकाश भाटिया बावजह होने डायरेक्टर पेपर मिल की ओर से, मिल का सर्वोपरी हित देखते हुए कानूनी निर्णय लेने व कार्यवाही करने के लिए प्राधिकृत है।
- (2)— यह कि उपरोक्त वर्णित नाम व पते पर द्वितीय पक्ष—“प्रो लिंक ओवरसीज एल0एल0पी0” एक पार्टनरशिप फर्म है। जो पैकेजिंग प्रोडक्ट का उत्पादन करके विक्रय करती है। उमंग भाटिया बावजह होने पार्टनर फर्म की ओर से, फर्म का सर्वोपरी हित देखते हुए कानूनी निर्णय लेने व कार्यवाही करने के लिए प्राधिकृत है।
- (3)— यह कि प्रथम पक्ष— “ग्लैक्सी पेपर्स प्रा0 लि0” पेपर मिल से उत्पन्न होने वाली फलाई ऐश (ईधन की राख) को द्वितीय पक्ष—“प्रो लिंक ओवरसीज एल0एल0पी0” अपने खर्चे व अपनी लेबर व अपने ट्रांसपोर्टेशन पर अपनी फर्म के लिए प्रयोग करने के लिए उठवायेगा और जिसकी बाबत कोई भी भुगतान द्वितीय पक्ष प्रथम पक्ष को नहीं करेगा और ना ही प्रथम पक्ष इसके लिए द्वितीय पक्ष से कोई क्लेम करेगा।
- (4)— यह कि प्रथम पक्ष—“ग्लैक्सी पेपर्स प्रा0 लि0” पेपर मिल से उत्पन्न होने वाली समस्त फलाई ऐश को द्वितीय पक्ष—“प्रो लिंक ओवरसीज एल0एल0पी0” नियमों एवं कानूनो का पालन करते हुए अपने खर्चे व लेबर व अपने ट्रांसपोर्टेशन पर दिनांक 02.01.2024 से दिनांक 31.12.2025 तक उठवायेगा और इस समयावधि में प्रथमपक्ष किसी अन्य फर्म को स्वयं के खर्चे पर या निःशुल्क उठवाने के लिए अधिकृत नहीं करेगा।
- (5)— यह कि द्वितीय पक्ष “प्रो लिंक ओवरसीज एल0एल0पी0” उपरोक्त फलाई ऐश को उठवाने में यदि कोई गैर कानूनी व असामाजिक गतिविधियां या कारोबार करते हुए पाया जाता है या लेबर व ट्रांसपोर्टेशन को लेकर कोई विवाद होता है तो उसके लिये द्वितीय पक्ष जिम्मेदार होगा, प्रथम पक्ष की कोई जिम्मेदारी किसी प्रकार की नहीं होगी।
- (6)— यह कि पक्षगणों के बीच किसी भी प्रकार के हुए विवाद का निस्तारण व श्रवण क्षेत्राधिकार क्षेत्र जनपद मुजफ्फरनगर होगा।

उपरोक्त अभिलेख पक्षगणों के मध्य आज दिनांक-02.01.2024, दिन-मंगलवार को गवाहान की मौजूदगी में तहरीर व तकमील कर दिया गया है ताकि सनद रहे।

दिनांक-02.01.2024
स्थान- मुजफ्फरनगर

गवाहान:-



प्रथम पक्ष

[Signature]
(ज्ञान प्रकाश भाटिया)

डायरेक्टर

आधार कार्ड संख्या- 229912867198

[Signature]
द्वितीय पक्ष

(उमंग भाटिया)

पार्टनर

आधार कार्ड संख्या- 549170923995

- Shrawan*
- श्रवण कुमार गोपाल पुत्र
श्रीदयाराम गोपाल
60/568 शक्य वीहार् एप्लोनी
मुजफ्फरनगर (30 फु)
 - Ramesh*
रमेश सिंह श/0 कुलसिंह
276 बुधायरी
मुजफ्फरनगर

Identified by
[Signature]
Pintu Kumar
Advocate

[Signature]
I, *[Signature]* do hereby certify that the above named parties have satisfied the conditions of the affidavit when read out and explained by the deponent fees charged Rs. *[Amount]*

[Signature]
Naima Chaudhary
NOTARY/ADVOCATE
Muzaffarnagar

12 JAN 2024



भारत सरकार
Government of India



जान प्रकाश भाटिया
Gyan Prakash Bhatia
जन्म तिथि / DOB : 24/09/1947
पुरुष / Male



2299 1286 7198

आधार - आम आदमी का अधिकार



भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
S/O: दामोदर दास भाटिया, 46/25,
रामबाल रोड, मुजफ्फरनगर,
मुजफ्फरनगर, उत्तर प्रदेश, 251001

Address:
S/O: Damoder Das Bhatia, 46/25,
rambal road, Muzaffarnagar,
Muzaffarnagar, Uttar Pradesh,
251001

2299 1286 7198

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1800 300 1947

help@uidai.gov.in

www
www.uidai.gov.in



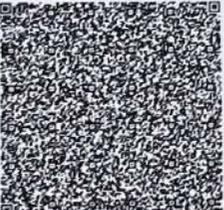

भारत सरकार
Government of India

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

नामांकन क्रम/ Enrolment No.: 0000/00223/06523

To
उमंग भाटिया
Umang Bhatia
GAUTAM BHATIA
46/06
ram bhag road
new mandi
Muzaffarnagar
Muzaffarnagar Uttar Pradesh - 251001
9997220003

Signature Not Verified



आपका आधार क्रमांक / Your Aadhaar No. :
5491 7092 3995
VID : 9126 3746 0460 3393
मेरा आधार, मेरी पहचान




भारत सरकार
Government of India



उमंग भाटिया
Umang Bhatia
जन्म तिथि/DOB: 20/11/1992
महिला/ FEMALE

Issue Date: 14/07/2017

5491 7092 3995
VID : 9126 3746 0460 3393
मेरा आधार, मेरी पहचान




सूचना / INFORMATION

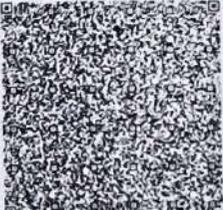
- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- आधार विशिष्ट और सुरक्षित है।
- सुरक्षित क्यूआर कोड/ऑफलाइन एकसएमएल/ऑनलाइन प्रमाणीकरण का उपयोग करके पहचान सत्यापित करें।
- आधार के सभी रूप जैसे आधार पत्र, पीवीसी कार्ड, ई-आधार और एम-आधार समान रूप से मान्य हैं। 12 अंकों की आधार संख्या के स्थान पर आभासी (वर्चुअल) आधार पहचान (VID) का भी उपयोग किया जा सकता है।
- 10 साल में कम से कम एक बार आधार अपडेट जरूर करें।
- आधार आपको विभिन्न सरकारी और गैर-सरकारी योजनाओं/सेवाओं का लाभ उठाने में मदद करता है।
- आधार में अपना मोबाइल नंबर और ई-मेल आईडी अपडेट रखें।
- आधार सेवाओं का लाभ उठाने के लिए स्मार्टफोन पर mAadhaar ऐप डाउनलोड करें।
- आधार/बायोमेट्रिक्स को लॉक/अनलॉक करने की विशेषता का उपयोग सुरक्षा सुनिश्चित करने के लिए करें।
- आधार (पत्र/ नंबर) चाहने वाली संस्थायों को उचित सहमति लेने के लिए बाध्य किया गया है।
- Aadhaar is a proof of identity, not of citizenship.
- Aadhaar is unique and secure.
- Verify identity using secure QR code/offline XML/onlineAuthentication.
- All forms of Aadhaar like Aadhaar letter, PVC Cards, eAadhaar and mAadhaar are equally valid. Virtual Aadhaar Identity (VID) can also be used in place of 12 digit Aadhaar number.
- Update Aadhaar at least once in 10 years.
- Aadhaar helps you avail various Government and Non- Government benefits/services.
- Keep your mobile number and email id updated in Aadhaar.
- Download mAadhaar app on smart phones to avail Aadhaar Services.
- Use the feature of lock/unlock Aadhaar/biometrics to ensure security.
- Entities seeking Aadhaar are obligated to seek due consent.




भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
उमंग भाटिया, 46/06, राम भग रोड, नई मंडी,
मुजफ्फरनगर, मुजफ्फरनगर,
उत्तर प्रदेश - 251001

Address:
GAUTAM BHATIA, 46/06, ram bhag road, new
mandi, Muzaffarnagar, Muzaffarnagar,
Uttar Pradesh - 251001



5491 7092 3995
VID : 9126 3746 0460 3393

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उत्तर प्रदेश UTTAR PRADESH

विक्रय अनुबंध पत्र

GD 113371

बी.टी.सी.अर्थ मूवर्स, विलेज एंड पोस्ट नगला बुजुर्ग, जिला मुज़फ्फरनगर (उ० प्र०)

(प्रथम पक्ष)

एवं

गर्ग डुप्लेक्स एंड पेपर मिल्स प्राइवेट लिमिटेड, 8.5 कि०मी० भोपा रोड, मुज़फ्फरनगर (उ० प्र०)

(द्वितीय पक्ष)

अनुबंध दिनांकित - 02.11.2023

1. यह है कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह फलाई एश को द्वितीय पक्ष से खरीदेगी। यह फलाई एश प्रथम पक्ष के द्वारा द्वितीय पक्ष कि फैक्ट्री से उठाया जायेगा। प्रथम पक्ष फलाई एश को बंद ट्रक (कैप्सूल) में भरकर ले जाया करेगी।
2. यह है कि इस माल को 50 रू० प्रति टन के हिसाब से खरीदेगी। यह रेट 02.11.2023 से 01.11.2024 तक मान्य रहेगा। इसके पश्चात् इस रेट को रिवाइज किया जायेगा।

PRAKASH TIAGI
NOTARY
MUZAFFARNAGAR
2 NOV 2023

3. यह है कि प्रथम पक्ष फ्लाई ऐश को GANPATI ENGINEERING AND CONSTRUCTION यूटिलिटी, गाज़ियाबाद में सप्लाई करेगा जोकि फ्लाई ऐश को सीमेंट फैक्ट्री श्री सीमेंट लिमिटेड, साहिबाबाद और utratech सीमेंट (U P) और फ्लाई ऐश ब्रिक्स प्लांट, ग्रेटर नॉएडा में इसका उपयोग सीमेंट बनाने में करेगा।
4. यह है कि फ्लाई ऐश की उठाने और सीमेंट फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

अतः यह विक्रय अनुबंध लिख दिया गया है कि सनद हो और समय पर काम आये।

बी.टी.सी. अर्थ मूवर्स
(प्रथम पक्ष)

 Proprietor

अधिकृत प्रतिनिधि

गर्ग डुप्लेक्स एंड पेपर मिल्स प्राइवेट लिमिटेड
(द्वितीय पक्ष)

 
अधिकृत प्रतिनिधि

साक्षी

1.  VINOD KUMAR

2.  SALMAN



Certified that Signature LTI/RTI
B.T.C. Earth Movers & Equip. Duplex & Paper Mills
Identified by Shri.
Kamber Ali

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
- 2 NOV, 2023

Identified by
KAMBER ALI
ADVOCATE
REGN. No. - 5232/11
MUZAFFARNAGAR

ARFG9656M
09AARFG9656M1ZA



CEMENT | STEEL | POWER | RAIL & ROAD
BUILDINGS | RMC | O&M-NDT SERVICE

Ganpati Engineering & Construction Utility

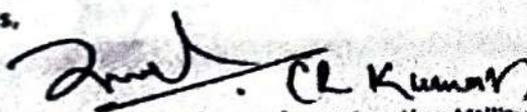
Engineering Construction & Contracts

To Whom So ever It May Concern

We (M/s Ganpati Engineering and construction Utility Ghaziabad GSTIN - 09AARFG9656M1ZA) would like to take Dry Flyash through Closed Bulker Dispensor mode from M/s Shree Bhageshwari Papers Private Ltd., & M/s Garg Duplex and Paper Mills Pvt Ltd Muzaffarnagar (U.P) by the M/s B.T.C Earth Movers (GSTIN-09CFPPA2431D1ZT), Nagla Buzurg, Muzaffarnagar-251308(U.P).

The Same Dry Flyash will be supply to M/s Shree Cement Ltd Sikandrabad (U.P) and Ultratech Cement (U.P) and RMC and Flyash Bricks Plants Greater Noida U.P.

Regards,


M/s Ganpati Engineering and construction Utility

For B.T.C. Earth Movers


Proprietor
M/s B.T.C Earth Movers

(A Complete Solution of Civil & Mechanical Projects/O&M/AMC/NDT Services-Cement & Power Sector etc.)
Regd Office : Flat No. 1105, T-1C Land Craft Golf Link Society, Near-Columbla Asia Hospital, On NH-24
Ghaziabad-201 002 (U.P.) Tel No. 8299167353 E-mail : gecuindia@gmail.com

2074



उत्तर प्रदेश UTTAR PRADESH

FY 803527

विक्रय अनुबन्ध पत्र

मैक फीन इन्फ्रा ग्राम रनौती लतीफपुर, एन0टी0पी0सी0 रोड, दादरी गौतमबुद्धनगर उ0प्र0।

एवं प्रथम पक्ष

गर्ग डुप्लैक्स एण्ड पेपर मिल्स प्रा0 लि0 8.5 किमी भोपा रोड मुफ्फरनगर, उ0प्र0।

द्वितीय पक्ष

अनुबन्ध दिनांकित -28.01.2023

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह फ्लाई ऐश को द्वितीय पक्ष से खरीदेगी यह फ्लाई ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा। प्रथम पक्ष इस फ्लाई ऐश को बन्द ट्रक (कैप्सूल) में भरकर ले जाया करेगी।
2. यह कि प्रथम पक्ष इस माल को शून्य रू0 प्रति टन के हिसाब से खरीदेगी। यह रेट 28.01.2023 से 31.03.2024 तक मान्य रहेगा। इसके पश्चात इस रेट को रिवाइज किया जायेगा।

Sumit

PRERNA YAGI
NOTARY
14/17AFFARNAKAR

28 JAN 2023



3. यह कि प्रथम पक्ष फ्लाई ऐश को अपनी फैक्ट्री जो कि रनीली लतीफपुर, एन0टी0पी0सी0 रोड, दादरी, गौतमबुद्धनगर 3030 में स्थित है, का उपयोग ब्रिक्स बनाने में करेगा।
4. यह कि फ्लाई ऐश की उठाने और आपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद हो और समय पर काम आवे

मैक फ्रीन इन्फ्रा
(प्रथम पक्ष)

Smit
अधिकृत प्रतिनिधि

गर्ग डुपलैक्स एण्ड पेपर मिल्स प्रा0 लि0

(द्वितीय पक्ष)



[Signature]
अधिकृत प्रतिनिधि

साक्षी

1. *V.K.* VINOD KUMAR, Muzaffarnagar

2. *[Signature]*
Vineet Kumar,
Smit Vihar New Mundi
Muzaffarnagar - 251001.



[Signature] Dulex
I, the undersigned, a Notary Public, do hereby certify that the deponent is/are identified by me. I have been satisfied after examining the deponent and understand the content of the statement which has been read and explained to me to the deponent free of charge.

Identified by
[Signature]

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

28 JAN 2023

2076



दस
रुपये

₹. 10

GOVT. OF INDIA
Muzaffarnagar
Reg. No. 2713
Valid upto
6-10-2022

भारतीय गैर न्यायिक

भारत

TEN
RUPEES



सत्यमेव जयते

INDIA

INDIA NON JUDICIAL



उत्तर प्रदेश UTTAR PRADESH

NOTARY

62AE 416313

मैं शाने आलम पुत्र नसीम अहमद निवासी ग्राम तेवडा, थाना ककरौली, तहसील जानसठ, जिला मुजफ्फरनगर ने आज दिनांक 01.09.2022 को गर्ग डुपलैक्स एन्ड पेपर मिल में स्थित ब्यालर की राखी, यार्ड की सफाई का कार्य निम्न शर्तों पर कर लिया है।

1. राखी या सफाई की मिट्टी की भरवाई अपने वाहन से भरकर नियमानुसार अपने प्लॉट ख0नं0 973 ग्राम रहकडा, जिला मुजफ्फरनगर पर स्थित है, पर डालूंगा।
2. यह कि राखी के लिये जगह की व्यवस्था करने की मेरी जिम्मेदारी होगी तथा जगह पर किसी व्यक्ति या प्रशासन को कोई आपत्ति नहीं होगी। यदि होती है तो उसका निराकरण करने की जिम्मेदारी मेरी होगी फैक्टरी की कोई जिम्मेदारी नहीं होगी।
3. यह कि समय समय पर यार्ड की सफाई करके राखी व मिट्टी उताने की जिम्मेदारी मेरी होगी।
4. यह कि कम्पनी के नियमानुसार मैं भुगतान लूंगा।
5. यह कि यदि मेरे कार्य या व्यवहार में कोई कभी गलती पायी जाती है, तो कम्पनी को कार्य छुड़ाने का अधिकार होगा।

दिनांक:—01.09.2022

The deponent
are identified by
have satisfied
deponent who understands the contents of
the affidavit which has been read out and
explained by me to the deponent fee
charged Rs.

हस्ताक्षर

Identified by

R. K. VERMA
Distt. Notary
Muzaffarnagar (U.P.)

676
Aug-2022

01 SEP 2022



BHULEKH
Uttar Pradesh

खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : रहकडा परगना : (भोकरहेडी) तहसील : जानसठ जनपद : मुजफ्फर नगर फसली वर्ष : 1424-1429 (01 जुलाई, 2016 से 30 जून, 2022) भाग : 1 खाता संख्या : 00494				
खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (हे.)	आदेश	टिप्पणी
श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।				
बाबुराम / जिले सिंह / नि0ग्राम जैपालसिंह / जिले सिंह / नि0ग्राम जबरसिंह / तिरथ / नि0ग्राम अरविन्द कुमार / पीतम सिंह / नि. ग्राम पवन कुमार / पीतम सिंह / नि. ग्राम सावित्री देवी / पीतम सिंह / नि. ग्राम हाजी बशीर अहमद / सिराजूदीन / अर-फोट खिडकी एक्सटेशन नई दिल्ली नसीम अहमद / हाजी बशीर अहमद / आर-फोट खिडकी एक्सटेशन नई दिल्ली नैपाल सिंह / जिले सिंह / नि. ग्राम	973	0.4610	जयपाल सिंह पुत्र जिले सिंह ने शाखा PNB जटमुझेडा से अंकन 186000/- ऋण लिया है ह0र0का0 147/1320/15.10.12/18.10.12 नैपाल सिंह पुत्र जिले सिंह ने खाता स0 8,9,374,414,418,494,496,1052 बंधक कर शाखा PNB जटमुझेडा से दि0 28.1.13 के अनुसार अंकन 185000/- ऋण लिया है ह0र0का0 2922/116/13.2.13 1424फ0 न्यायालय नायब तहसीलदार मीरपुर बाद स0 187/2877 सन-2016 आदेश दिनांक 04-07-2016 के द्वारा आदेश हुआ कि खाता स0 494 गाटा स0 973 क्षेत्र-0.4610 है0 मा0 5.70/- के अधोचित भाग से विक्रेता बाबुराम पुत्र जिले सिंह नि0रहकडा का नाम खारिज करके क्रेता शाने आलम पुत्र नसीम निवासी ग्राम तेवडा का नाम द्वारा बैनामा दिनांकित 29-04-2016 अंकन 5,00,000/- के आधार पर बतौर संक्रमणीय भूमिधर दर्ज होवे। ह0र0 का0 43/03/15-07-2016 . 1426फ0 आदेशानुसार श्रीमान रा0नि0 मोरना के RC-9 क्रमांक 41 दिनांक 2.7.18 को आदेश हुआ कि खाता स0 494 से मृतक खातेदार	1426फ0 जयपाल सिंह पुत्र जिले सिंह ने खाता स0 1052,496,494,9,8,374,316,286,418,414 के अपने भाग को शाखा PNB जट मुझेडा से अंकन 5,00,000/- लेन लेकर बंधक की है। ह0र0का0 238/01/6.7.18
कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के बाद ग्रस्त/विक्रय/भू-नक्शा/नामांतरण/अन्य प्रसंगिक प्रक्रिया पर क्लिक करें				
Disclaimer: उक्त आँकड़े मात्र अवलोकनार्थ हैं, उक्त विवरण अद्यतन है, तहसील की वेबसाइट पर एम.पी.एम.सी/लोकवाणी केन्द्र से उत्तरण की प्रमाणित प्रति प्राप्त की जा सकती है।				
Software Powered By National Informatics Center, Uttar Pradesh State Unit, Lucknow.				





उत्तर प्रदेश UTTAR PRADESH

27AE 591861



मैं शाने आलम पुत्र नसीम अहमद निवासी ग्राम तेवडा, थाना ककरौली, तहसील जानसठ, जिला मुजफ्फरनगर ने आज दिनांक 03.09.2020 को गर्ग डुपलैक्स एन्ड पेपर मिल में स्थित ब्यालर की राखी, यार्ड की सफाई का कार्य निम्न शर्तों पर कर लिया है:-

1. राखी या सफाई की मिट्टी की भराई अपने वाहन से ढककर नियमानुसार अपने प्लाट ख0न0 452,476,479,481 व 820 पर स्थित है, पर ही डालूंगा।
2. यह कि राखी के लिये जगह की व्यवस्था करने की मेरी जिम्मेदारी होगी। होगी तथा जगह पर किसी व्यक्ति या प्रशासन को कोई आपत्ति नहीं होगी। यदि होती है तो उसका निराकरण करने की जिम्मेदारी मेरी होगी फैंक्टरी की कोई जिम्मेदारी नहीं होगी।
3. यह कि समय समय पर यार्ड की सफाई करके राखी उठाने की जिम्मेदारी मेरी होगी।
4. यह कि कम्पनी के नियमानुसार मैं भुगतान लूंगा।
5. यह कि यदि मेरे कार्य या व्यवहार में कोई कभी गलती पायी जाती है, तो कम्पनी को कार्य छुड़ाने का अधिकार होगा।

दिनांक: 4 OCT 2020

sworn before me on 03.09.2020
the deponent is/are identified by Shri
I have been satisfied myself to examining
the deponent who understands the
content of the affidavit which has
been read out and explained to
me to the deponent fee charged
NOTARY DISTT. MUZAFFARNAGAR

हस्ताक्षर

Identified

PRERNA YAGI
NOTARY
MUZAFFARNAGAR

4 OCT 2020



खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : मखियाली परगना : (सदर) तहसील : सदर जनपद : मुजफ्फर नगर फसली वर्ष : 1425-1430 भाग : 1 खाता संख्या : 00481

खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (हे.)	आदेश	टिप्पणी
श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।				
बिरेन्द्र सिंह / महावीर सिंह / नि0ग्राम	452	0.1070	1416फ0- महेन्द्र सिंह पुत्र कदम सिंह ने SBI मखियाली से 100000/- रु0 ऋण लिया है । (123/68)ह0र0का031-10-09	रेखा पत्नी अमित कुमार ने एस०बी०आई० मखियाली से अंकन 2,75,000रु0 लोन लिया था जो दि० 05-12-18 को पूर्ण अदा कर दिया है भूमि भार मुक्त दर्ज हो । (222/12) ह०र०का० 04-1-19
गजेन्द्रसिंह / महावीरसिंह / नि0ग310	476	0.8330		
महेन्द्र सिंह / कदम सिंह / नि.ग्राम	479	1.3600	1422फ0- शुभम पुत्र ऋषिपाल ने अपनी भूमि को SBI मखियाली में बन्धक करके दिनांक 02-06-15 को अंकन 2,64,000/- ऋण लिया है (285/26)ह0र0का0 03-06-15	
विजयश्री नाबा0 5 वर्ष / ब्रहम सिंह संर0 कमलेश माता / नि.ग्राम	481	0.4150		
कमलेश / स्व0 ब्रहम सिंह / नि.ग्राम	820	3.2730		
रेखा / अमित कुमार / नि. ग्राम जागाहेडी			1423फ0- रेखा पत्नी अमित कु मार ने अपनी भूमि को SBI मखियाली में बन्धक करके दिनांक 27-06-16 को अंक न 2,75,000/- ऋण लिया है (876/68)ह0र0का0 28-06-16	
शुभम / ऋषिपाल / नि. ग्राम			1426फ० आदेशानुसार नाथब तहसीलदार कूकडा द्वारा वाद सं० 438/T201809550105771 दिनांक 07-12-2018 को आदेश हुआ कि खाता सं० 481 के खसरा नं० 820/3.2730हे० लगान - परतानुसार के भागांश से अर्थात कुल विक्रीत भूमि का क्षे० 0.1367 हे० से विक्रेता श्रीमती रेखा पति अमित कुमार नि० ग्राम जागाहेडी का नाम खारिज करके क्रेतागण विनित कुमार पुत्र बिरेन्द्र सिंह व विवेक कुमार पुत्र गजेन्द्र सिंह नि०गण ग्राम मखियाली का नाम द्वारा पंजी० विक्रय पत्र सं० 9817 दि० 31-10-18 अंकन 7,50,000 रु0 के आधार पर सं०भू० दर्ज हो । क्रेता व विक्रेता सहखातेदार दर्ज रहेगे। (3/24/165)ह०र०का० 07-12-18	
योग	5	5.9880		

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त /विक्रय /भू-नकशा) हेतु खसरा संख्या पर क्लिक करें।

Disclaimer: उक्त ऑनकडे मात्र अवलोकनार्थ है, तहसील कम्प्यूटर केन्द्र एम सी.एस.सी/लोकवाणी केन्द्र में उदघरण की प्रमाणित प्रति प्राप्त की जा सकती है।

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.



2081

भारतीय गैर न्यायिक

दस
रुपयेTEN
RUPEES

₹. 10



INDIA

INDIA NON JUDICIAL



उत्तर प्रदेश - UTTAR PRADESH

NOTARY

62AE 416313

मैं शाने आलम पुत्र नसीम अहमद निवासी ग्राम तेवडा, थाना ककरौली, तहसील जानसठ, जिला मुजफ्फरनगर ने आज दिनांक 01.09.2022 को गर्ग डुपलैक्स एन्ड पेपर मिल में स्थित ब्यालर की राखी, यार्ड की सफाई का कार्य निम्न शर्तों पर कर लिया है।

1. राखी या सफाई की मिट्टी को भराई अपने वाहन से भरकर नियमानुसार अपने प्लॉट ख0नं0 973 ग्राम रहकडा, जिला मुजफ्फरनगर पर स्थित है, पर डालूंगा।
2. यह कि राखी के लिये जगह की व्यवस्था करने की मेरी जिम्मेदारी होगी तथा जगह पर किसी व्यक्ति या प्रशासन को कोई आपत्ति नहीं होगी। यदि होती है तो उसका निराकरण करने की जिम्मेदारी मेरी होगी फैक्टरी की कोई जिम्मेदारी नहीं होगी।
3. यह कि समय समय पर यार्ड की सफाई करके राखी व मिट्टी उठाने की जिम्मेदारी मेरी होगी।
4. यह कि कम्पनी के नियमानुसार मैं भुगतान लूंगा।
5. यह कि यदि मेरे कार्य या व्यवहार में कोई कभी गलती पायी जाती है, तो कम्पनी को कार्य छुड़ाने का अधिकार होगा।

दिनांक:-01.09.2022

The deponent, Shan Alam,
are identified by R. K. Verma
have satisfied me by examining the
deponent with regard to the contents of
the affidavit which has been read out and
explained by me to the deponent and
charged Rs. _____

हस्ताक्षर

Identified by

R. K. VERMA
Distt. Notary
Muzaffarnagar (U.P.)

676
Aug-2024

01 SEP 2022



BHULEKH
Uttar Pradesh

खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : रहकडा परगना : (भोकरहेडी) तहसील : जानसठ जनपद : मुजफ्फर नगर फसली वर्ष : 1424-1429 (01 जुलाई, 2016 से 30 जून, 2022) भाग : 1 खाता संख्या : 00494

खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (हे.)	आदेश	टिप्पणी
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श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिपटों के अधिकार में हो।

<p>बाबुराम / जिले सिंह / नि0ग्राम जैपालसिंह / जिले सिंह / नि0ग्राम जबरसिंह / तिरथ / नि0ग्राम अरविन्द कुमार / पीतम सिंह / नि. ग्राम पवन कुमार / पीतम सिंह / नि. ग्राम सावित्री देवी / पीतम सिंह / नि. ग्राम हाजी बशीर अहमद / सिराजूदीन / आर-फोट खिडकी एक्सटेशन नई दिल्ली नसीम अहमद / हाजी बशीर अहमद / आर-फोट खिडकी एक्सटेशन नई दिल्ली नैपाल सिंह / जिले सिंह / नि. ग्राम</p>	973	0.4610	<p>जयपाल सिंह पुत्र जिले सिंह ने शाखा PNB जटमुझेडा से अंकन 186000/- रु0लोन लिया है ह0र0का0 147/1320/15.10.12/18.10.12</p> <p>नैपाल सिंह पुत्र जिले सिंह ने खाता सं0 8,9,374,414,418,494,496,1052 बंधक कर शाखा PNB जटमुझेडा से दि0 28.1.13 के अनुसार अंकन 185000/- रु0लोन लिया है ह0र0का0 2922/116/13.2.13</p> <p>1424फ0 न्यायालय नायब तहसीलदार मीरापुर वाद सं0 187/2877 सन-2016 आदेश दिनांक 04-07-2016 के द्वारा आदेश हुआ कि खाता सं0 494 गाटा सं0 973 क्षेत्र-0.4610 हे0 मा0 5.70/- के अधोचित भाग से विक्रेता बाबुराम पुत्र जिलेसिंह नि0रहकडा का नाम खारिज करके क्रेता शाने आलम</p> <p>पुत्र नसीम निवासी ग्राम तेवडा का नाम द्वारा बैनामा दिनांकित 29-04-2016 अंकन 5,00,000/- के आधार पर बतौर संक्रमणीय भूमिधर दर्ज होवे। ह0र0 का0 43/03/15-07-2016 .</p> <p>1426फ0 आदेशानुसार श्रीमान रा0नि0 मोरना के RC-9 क्रमांक 41 दिनांक 2.7.18 को आदेश हुआ कि खाता सं0 494 से मृतक खातेदार</p>	<p>1426फ0 जयपाल सिंह पुत्र जिले सिंह ने खाता सं0 1052,496,494,9.8, 374,316,286,418,414 के अपने भाग को शाखा PNB जट मुझेडा से अंकन 5,00,000/- लोन लेकर बंधक की है। ह0र0का0 238/01/6.7.18</p>
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कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त/विक्रय/भू-नक्शा/नामांतरण) के लिए तहसील कार्यालय पर क्लिक करें

Disclaimer: उक्त आँकड़े मात्र अवलोकनार्थ हैं, उक्त विवरण अद्यतन है, तहसील कार्यालय द्वारा एम.सी.एस.सी/लोकजाणी केन्द्र से उद्घरण की प्रमाणित प्रति प्राप्त की जा सकती है।

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.



सावित्री देवी पत्नी पीतम सिंह के स्थान पर अरविन्द कुमार, पवन कुमार पुत्रगण पीतम सिंह निवासी ग्राम का नाम बतौर वारिस दर्ज होवे। ह0र0का0 63/01/6.7.18

1426फ0 न्यायालय तहसीलदार जानसठ वाद सं0-242/2314/2018 में दिनांक 08-09-18 को आदेश हुआ कि खाता संख्या 494 गाटा सं0 973 रकबा 0.4610 हे0 का 1160/4610 भाग यानि कुल हक व हिस्सा यानि 0.1160हे0 मालगुजारी परतानुसार से विक्रेता जबर सिंह पुत्र श्री तिरथ व अरविन्द कुमार व पवन कुमार पुत्रगण श्री पीतम सिंह निवासी ग्राम रहकड़ा परगना भोकरहेडी तहसील जानसठ जिला मुजफ्फरनगर का नाम खारिज करके केता शानेआलम पुत्र श्री नसीम निवासी ग्राम तेवडा परगना भोकरहेडी तहसील जानसठ जिला मुजफ्फरनगर का नाम द्वारा बैनामा दिनांकित 10-07-2018 के आधार पर बतौर संक्रमणीय भूमिधर दर्ज होवे। ह0र0का0 42/15/08-09-18

योग

0.4610

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त/विक्रय/पट्टा/पट्टा/निर्माण/बंद/हस्त/खसरा संख्या पर क्लिक करें

Disclaimer: उक्त आँकड़े मात्र अवलोकनार्थ हैं, उक्त विवरण अद्यतन न्यायालय/समेट/केन्द्र एम.सी.एस.सी/लोकवाणी केन्द्र से उद्घरण की प्रमाणित प्रति प्राप्त की जा सकती है।

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.



2084

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उत्तर प्रदेश UTTAR PRADESH

FY 805014

सहमति शपथ पत्र

यह कि मैं राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर संधावली बाई पास रोड स्थित मै० शिवा ब्रिक्स सप्लाइ ग्राम संधावली का स्वामी है तथा मेरे एवं मै० मीनू पेपर मिल्स प्राइवेट लिमिटेड, भोपा रोड, जनपद मुजफ्फरनगर की बायलर जांचित राख को अपने भट्टे पर ईटों के निर्माण हेतु उठाने के लिए मै० मीनू पेपर मिल्स प्राइवेट लिमिटेड मुजफ्फरनगर के साथ निम्न बिन्दु पर सहमति बनी-

1. यह कि, भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जल चिडकान के पश्चात पूरी तरह त्रिपाल से ढक कर ही मिल परिसर से बाहर जायेगा ताकि सड़क यातायात के सञ्चालन में किसी भी प्रकार का अवरोध उत्पन्न ना हो।

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

For MEENU PAPER MILLS (P) LTD.

Manish Kapoor

Director

= 6 JAN 2023



2. यह कि राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर जो कि उत्त वर्णित भट्टे के स्वामी है तथा इसी भूमि पर उपरोक्त मिल से वाहनों द्वारा ईंट निर्माण हेतु राख लाई, जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्य कहीं भी राख नहीं डाली जाएगी।

NOTARY

NOTARY

3. कि. में राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर यह भी सुनिश्चित करूंगा कि ईंटों के निर्माण प्रक्रिया के समय राख इधर उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर का होगा।

NOTARY

NOTARY

4. यह कि भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर भट्टे की अपनी उक्त भूमि पर हवा चलने कि स्थिति में समय समय पर जल का छिडकाव करवाएंगे तथा पर्यावरण के मानदंडों का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

NOTARY

NOTARY

5. यह कि, यह सहमति शर्त दिनांक 06.01.2023 से लागू मानी जाएगी।

NOTARY

यह कि किसी भी सहमति का उलंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या कानूनी विवादों के होने कि स्थिति में समस्त निपटारों कि समस्त जिम्मेदारी खर्चे सहित स्वयं राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर की होगी।

For MEENU PAPER MILLS (P) LTD.

Manish K...
Director

मिल स्वामी(ह०)

NOTARY

NOTARY

ईंट मुद्रा स्वामी (ह०)

PT...

Identified by

Actu...

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

- 6 JAN 2023

Rahul B...
I have been satisfied myself to examining the deponent is/are identified by Shri...
deponent has understand the content of the affidavit which has been read out and explained to the deponent fee charge...
NOTARY DISTT MUZAFFARNAGAR

VIKRANT RATHI
Advocate
Cn.No. B-11 Collectorate
Compound, Reg.No 8258m
MUZAFFARNAGAR



Ganpati Engineering & Construction Utility

Engineering Construction & Contracts

ANNEXURE-6 [COLLY]

To Whom So ever It May Concern

We (M/s Ganpati Engineering and construction Utility Ghaziabad GSTIN – 09AARFG9656M1ZA) would like to take Dry Flyash through Closed Bulker Dispensor mode from M/s Shree Bhageshwari Papers Private Ltd., & M/s Garg Duplex and Paper Mills Pvt Ltd Muzaffarnagar (U.P) by the M/s B.T.C Earth Movers (GSTIN-09CFPPA2431D1ZT), Nagla Buzurg, Muzaffarnagar-251308 (U.P).

The Same Dry Flyash will be supply to M/s Wonder Cement Ltd (U.P)

Regards,

M/s Ganpati Engineering and construction Utility

M/s B.T.C Earth Movers

For B.T.C. Earth Movers

Proprietor

(A Complete Solution of Civil & Mechanical-Projects/O&M/AMC/NDT Services-Cement & Power Sector etc.)

Regd Office : Flat No. 1105, T-1C Land Craft Golf Link Society, Near-Columbia Asia Hospital, On NH-24
Ghaziabad-201 002 (U.P.) Tel No. 8299167353 E-mail : gecundia@gmail.com



ARJUN ENTERPRISES

DEALS IN – DRY FLYASH ,PONDASH & Fleet Owner.
OPP-GOOD LUCK COMPANY DADRI NTPC G.B NAGAR 203207 U.P.
EMAIL ID :Arjunenterprises8315@gmail.com

TO

M/S Shree Bhageshwari paper' s Pvt Ltd.

Add: Bhopa road muzzfarnagar (u.p)

Dear Sir/Madam,

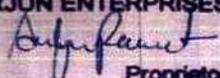
**It is reference to That M/S Ganpati Engineering and construction utility Ghaziabad
GSTIN 09AARFG9656M1ZA has Transportation/Supplier of Dry Fly ash in closed
bulker at wonder cement Ltd Gabhana Aligarh (u.p) which is used for cement
manufacturing**

PO `no has issued from wonder cement

WCL/PUR/AGU/RM/CONTRACT/SUPPLY/2023-24/037

**Thanks & Regards
ARJUN ENTERPRISES**

GST NO- 09IUZPS2715D1ZX

ARJUN ENTERPRISES

Proprietor

WCL/PUR/AGU/RM/Contract/Supply/2023-24/037
Dated – 18.12.2023

M/s Arjun Enterprises
Opp. Good Luck Company,
G.T. Road, Rawal Market, NTPC Dadri,
Gautam Buddha Nagar – 203207 (UP)

Kind Attn. - Mr. Arjun Rawat

Sub: Contract for Supply of Dry Fly Ash from Various Thermal Power Stations in Dadri area to our plant site M/s Wonder Cement Ltd, Village-Somna Dorau Mor, Gabhana – 202136, Aligarh, Uttar Pradesh.

Dear Sir,

With reference to the telephonic discussion, we had with you for supply of Fly Ash, we are pleased to issue this purchase order on you for the following scope of supply along with terms and conditions:

1.0 Scope of work and charges

- a) Supply of Dry Fly Ash from Various Thermal Power Stations in Dadri area to our plant site M/s Wonder Cement Ltd, Village-Somna Dorau Mor, Gabhana – 202136, Aligarh, Uttar Pradesh by suitable bulkers as per our advice given from time to time.
- b) Price: Rs. 1100/MT (One Thousand One Hundred only) FOR at our site, Taxes (GST) as applicable shall be paid extra at actual.
- c) The Charges payable to you are inclusive of all expenses.
- d) Any price variation upward/downward shall be as per WCL discretion and communicated to you in advance through written communication.
- e) Quantity: As per our requirement given to you time to time through email/phone.
- f) You shall arrange sufficient No. of Bulker.
- g) You will ensure that the unloading of material takes place at the destination as SPECIFIED by us. In case of any damage at our plant as well as loading plant/site by bulker driver/your bulker or any of your representatives, same will be debited to your account and deducted from your bills.
- h) You will ensure that all necessary documents such as Invoice/Delivery Challans in desired number of copies, LR and other forms (if required) as per requirement are submitted with each consignment. You will be solely responsible for penalty/fine imposed by any authorities such as Sales Tax, RTO, Octroi, Excise, Police, Check Post authorities etc. for lack of requisite documentation/papers.
- i) Driver of the Bulker should have valid Driving License, which should be produced by him on demand by our Authorized Official. Driver without valid license will not be allowed. Only the driver will be allowed to complete the unloading work.

WONDER CEMENT LIMITED

Corporate Office: 17, Old Fahehpura, Near Seva Mandir, Udaipur - 313 004, Rajasthan (India)
Tel: +91-294-2777777, Fax: +91-294-2777140, E-mail: corp.office@wondercement.com

Registered Office: Makrana Road, Madanganj, Kishangarh - 305 801, District - Ajmer, Rajasthan (India)
Telefax: +91-1463-260151, E-mail: regd.office@wondercement.com, Website: www.wondercement.com

CIN: U26943RJ2005PLC021205

WONDER
CEMENT

WCL/PUR/AGU/RM/Contract/Supply/2023-24/037

- j) After reporting at our factory gates, your driver should report to our security person on duty. He should strictly follow the instructions being given for unloading of the material.
- k) You shall submit original gate pass of TPS and all Toll tax receipts along with the consignment.

2.0 Loading & Unloading

Loading of the consignment will be arranged by you at loading point & Unloading at our site shall be by us.

3.0 Taxes & Duties:

- a. The above rates are firm and fixed and inclusive of all taxes and duties, applicable Goods & Service Tax shall be extra. Applicable T.D.S shall be deducted from your bill and necessary certificate will be issued to you. Please mention the PAN No. and Goods & Service Tax No. in your Invoice.
- b. Our Commercial Details:
PAN : AAACW6009L
GST No. : 09AAACW6009L2Z1
- c. In case any credit, refund or other benefit is denied or delayed to the Buyer due to any noncompliance by the Seller/Service provider (such as failure to upload the details of supply on GSTN portal, failure to pay GST to the Government) or due to non-furnishing or furnishing of incorrect or incomplete documents/ details/ information by the Seller/Service Provider, the Seller/Service Provider would reimburse the Buyer the loss to Buyer including, but not limited to, the tax loss, interest and penalty.

4.0 Invoice Instructions

Invoice to be prepared in triplicate in the name of M/s Wonder Cement Limited, Village-Somna Dorau Mor, Gabhana – 202136, Aligarh, Uttar Pradesh.

5.0 Deployment of Bulker

- 5.1 You shall place suitable & sufficient capacity bulker on date and time given on advance intimation before 1 days from us. Failing which we reserve the right to arrange the bulker from other source at your Risk and Cost.
- 5.2 You shall be solely responsible for safe custody of the goods from the time it is loaded on to your bulker and delivered at the destination.
- 5.3 The consignment should be transported in an adequate licensed capacity of the bulker. In case consignment is carried on the bulker having less licensed capacity than the weight of the consignment, it will be on 100% transit risk of you as the insurer does not accept the liability in case of any damage.
- 5.4 No transshipment will be allowed en-route.

6.0 Statutory Regulations, Laws etc.

All activities shall be carried out strictly as per the applicable statutory regulations.

WCL/PUR/AGU/RM/Contract/Supply/2023-24/037

The Transporter shall abide by the provisions of Motor Vehicles Act and regulations framed there under from time to time and will be solely responsible under the act.

If any amount becomes payable by the Wonder Cement Ltd, as result of any claim or application in terms of the provisions of the said act and any other legislation and rules/regulations there under, such amount shall be recovered from the Transporter freight bill by WCL.

7.0 Weighment

Dispatches will be made by road and the total quantity received will be as per the weight recorded at our site. No dispute shall be accepted in this regard. The payment shall be processed as per weight recorded at our weigh bridge or challan weight, whichever is less basis.

8.0 Payment Terms

You will raise your bills on Five Days basis along with the proof of receipt of material and basic bill amount after deducting any penalty if applicable will be released within 2-3 days.

The payment of GST amount shall be released within 7 days after getting input tax credit by us or in any case we are not getting input tax credit by any reason but you have already filed GST return than you will provide acknowledgement/receipt of successfully filed GST return by you to our taxation department & after confirmation by our taxation department your payment will be released.

9.0 Termination

We reserve the right to terminate this supply order if your performance is not found satisfactory or you are found to indulge in unlawful or anti company activities.

10.0 CONFIRMATION

We are sending this contract in duplicate, please acknowledge the same and send us one copy of the same duly signed in token of your having accepted all the terms and conditions mentioned therein within 3 working days, failing which the contract will be treated as accepted by you.

11.0 Force Majeure:

If at any time during the continuance of this contract, the performance in whole or in part by either party [sub-Contractors excluded] of any obligation under this Contract shall be prevented or delayed by reason of any war, hostility, acts of the public enemy, civil commotion, sabotage, fires, floods, explosions, epidemics, guarantee restrictions, strikes, lockouts or acts of God [herein after referred to as Event] then provided notice of the happenings of any such event is given by either party to the other within 48 hours from the date of occurrence thereof, neither party shall have claim for damages against the other in respect of non-performance or delay in performance, provided further that if the performance in whole or in part is delayed by reasons of such events for a period exceeding 60 days WCL shall have the exclusive right to decide the future course of action.

12.0 Relationship :

The contractor acknowledges that it is acting for the limited and exclusive purpose of the agreement. This agreement does not constitute the contractor as a servant, employee, partner, a joint venture

WCL/PUR/AGU/RM/Contract/Supply/2023-24/037

partner or an agent of WCL and the Contractor shall have no authority to bind WCL in any respect whatsoever and shall not hold itself out as owned by or associated with WCL other than as an independent contractor of WCL, authorized and permitted to carry on the services on the terms and conditions herein set forth. None of the employees of contractor shall be construed or deemed to be the employees of the company at any time and contractor can, in law or otherwise, claim, as against the company, relationship of employer and employee or any relationship similar thereto or any monetary or other benefits or claims as against the company. The staff/workmen/employees/manpower deployed by the contractor for rendering the services WCL under this agreement shall report to the supervisor appointed by the contractor.

13.0 Secrecy

This contract is privileged document between buyer and seller and no information contained in this contract is divulged to third parties without the consent of each other.

14.0 Dispute Resolution

In case of any dispute arising due to difference of opinion in interpretation of any clause or terms and conditions or meaning of the word or language the decision of our MD shall be treated as final and binding on both the parties.

15. Validity-

The contract will be valid from 18th December 2023 to 31st March 2024, subject to termination by Wonder Cement Ltd (WCL) on 1 Week notice. After the expiry of the contract, it may be renewed again for further six month on the same terms & conditions at our option. However, in case of non-performance / violation of any terms and conditions of this contract, then the contract can be cancelled immediately without any notice by Wonder Cement Ltd.

16.0 Legal Matters-

In respect of all legal matters, the jurisdiction would be Udaipur.

Thanking you,

Yours faithfully,

For Wonder Cement Limited

R. S. Kabra
(EVP – Materials)

Accepted
For Arjun Enterprises

ARJUN ENTERPRISES
Authorized Signatory

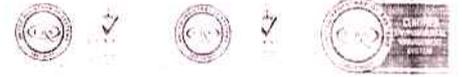
Arjun Kant

2092

SHREETM
BHAGESHWARI
PAPERS PRIVATE LIMITED



GSTIN: 09AAACB9178R125
CIN: U21012UP1996PTC020389



DT.01.05.2021

WORK ORDER

Contract was made on 01-05-2021 between Shree Bhageshwari Papers Pvt Ltd, 9KM Bhopa Road Muzaffar Nagar and G.M.R. Contractors, 141, Nangla Buzurg, Muzaffarnagar for Disposal of Waste material like Ash, Building Waste Material etc.

The Agreement was made on the basis of payment of Rs. 2,00000 /-(Rs. Two Lakh only)per month.

TERMS & CONDITION

1. Shree Bhageshwari Papers Private Ltd. will make payment on receipt of Bill from M/S G.M.R. Contractors after 20 days Approx.
2. Ash & Waste Material lifting through Tipper(10 WHEELER Dumper).G.M.R.Contractors will arrange to Dump the material at the site map provided by them or arrange to send the material to Cement Plant.
3. The agreement is valid for Two Years ie from 01-05-2021 to 30-04-2023.
Subject to renewal on agreement from both parties

For Shree Bhageshwari Papers Private Ltd.

[Signature]
(DIRECTOR)

For G.M.R. Contractors

[Signature]
(PARTNER)

THE PAPER PEOPLE

Works & Regd. Office :
9th Km Stone, Bhopa Road,
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390
2468391



sbppplmzn@gmail.com

2093



उत्तर प्रदेश UTTAR PRADESH

DF 433684



किराया नामा (RENT DEED)



मुक्का पुत्र श्री फजल
 निवासी ग्राम नगला बुजुर्ग, जिला मु०नगर

NOTAI

—प्रथम पक्ष — नू-स्वामी १०० रु०

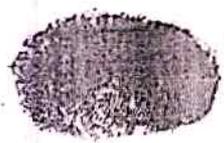
मैसर्स जी० एम० आर० कॉन्ट्रैक्टर, ग्राम नगला बुजुर्ग,
 जिला मुजफ्फरनगर, द्वारा पार्टनर्स श्री गुल मोहम्मद राणा व मोहम्मद इरफान

—द्वितीय पक्ष — किरायेदार

यह कि प्रथम पक्ष सम्यत्ति एक गोदाम एवं आफिस स्थित ग्राम नगला
 बुजुर्ग जिला मुजफ्फरनगर का स्वामी है जिसको को प्रथम पक्ष ने द्वितीय पक्ष
 को किराये पर दिया है जिसकी शर्त निम्न प्रकार होगी ।

Surendra Singh Malik
 NOTARY PUBLIC
 MUZAFFARNAGAR

5 JAN 2017



क्रमशः

(Handwritten signature)

2094

- 2 -

1- यह कि प्रथम पक्ष ने उक्त सम्पत्ति द्वितीय पक्ष को दिनांक 01-01-2017

से पाँच वर्ष के लिये अंकन रुपये 1,000/- प्रति माह (एक हजार रुपये) प्रति माह की दर से किराये पर दी है।

NOTAR

2- यह कि उक्त सम्पत्ति के किराये के सम्बन्ध में वर्तमान माह का किराया

एडवांस प्रथम पक्ष ने प्राप्त कर लिया है तथा आगे सम्पत्ति का किराया प्रत्येक मास एडवान्स द्वितीय पक्ष, प्रथम पक्ष को अदा करता रहेगा।

NOTAR

3- यह कि प्रथम पक्ष ने उक्त सम्पत्ति द्वितीय पक्ष को ठेकेदारी का कार्य करने के लिये एवं अन्य सम्बन्धित कार्य के लिये किराये पर दी है जिस पर द्वितीय पक्ष अपनी आवश्यकतानुसार इसके अलावा अन्य कोई कार्य करना चाहे तो कर सकता है।

NOTAR

4- यह कि किरायेदारी की अवधि 60 माह तय पायी है यदि 60 माह के बाद

आगे द्वितीय पक्ष किरायेदारी बढ़ाना चाहे तो दोनों पक्षों की सहमति से आगे

किरायेदारी की अवधि बढ़ाई जा सकती है।

NOTAR

5- यह कि द्वितीय पक्ष अपने व्यापारिक कार्य से सम्बन्धित सभी प्रकार की

सुविधायें प्राप्त कर सकेगा। लोन / लिमिट इत्यादि ले सकेगा, इसमें प्रथम पक्ष

को कोई एतराज नहीं है और न भविष्य में होगा। जब तब द्वितीय पक्ष पर लोन

बाकी रहेगा, किरायेदारी की अवधि बढ़ी हुई समझी जायेगी। विभिन्न विभागों के

पंजीकरण प्राप्त कर सकेगा। इसमें प्रथम पक्ष को कोई आपत्ति नहीं है।



- *fuluchanand*

- 3 -

- 6- उपरोक्त शर्तों के अलावा यदि कोई शर्त होगी तो प्रथम पक्ष व द्वितीय पक्ष आपसा में बैठकर तय कर सकते हैं।
- 7- यह कि किराये की अवधि के दौरान होने वाली किसी भी सरकारी या प्राईवेट देनदारियों का जिम्मेदार द्वितीय पक्ष होगा।
- 8- यह कि द्वितीय पक्ष उक्त सम्पत्ति को किसी अन्य व्यक्ति को किराये पर नहीं देगा।
- 9- यह कि दोनों पक्षों ने किराये नामों की शर्तों को समझ व पढ़ लिया है जिसके हम दोनों पक्ष पाबन्द रहेंगे।

अतः यह तहरीर आज दिनांक - 5 JAN 2017 लिख दी है ताकि सन्दर्भ रहे और वक्त जरूरत काम आवे।

गवाहान:-

1- Firoj Alam

VII + P -> Nangla banyog

PS - Bhopal (MZN)

111 - 194

हस्ताक्षर प्रथम पक्ष



2-

हस्ताक्षर द्वितीय पक्ष

(Signature)



2096

संख्या: 10/10



166

खाद्य तथा रसद विभाग, उत्तर प्रदेश शासन

राशन कार्ड क्रमांक : 213310403038

पुराना कम्प्यूटीकृत राशन कार्ड क्रमांक : 200210128501

जनपद : मुजफ्फरनगर

शरीबी रेखा से ऊपर जीवन यापन करने वाले परिवार हेतु

ए. पी. एल. राशन कार्ड

अहस्तान्तरणीय

ग्राम : NAGLA BUZURG

ग्राम पंचायत : मंगला बुजुर्ग-12

विकास संत : मोरना-12

जनपद : मुजफ्फरनगर

परिवार के मुखिया का नाम :

श्री सुधा

पिता / पति का नाम :

श्री फजल

माता का नाम :

श्रीमती बन्दी

जन्मतिथि :

01-01-1974

वर्ष / श्रेणी :

पिछड़े वर्ग

वार्षिक आय: ₹ 25000.00/-

निवास का पता :

141, Nagla Buzurg, Nagla Buzurg, Moma-12 (R),

Muzaffarnagar - 251308.

मतादाता पहचान पत्र संख्या :

UP/82/407/0060353

मॉडल न. :

उपलब्ध नहीं

रेशन कार्ड कनेक्शन क्रमांक :

उपलब्ध नहीं

रेशन एजेंसी का नाम :

उपलब्ध नहीं

रेशन कार्ड का विवरण :

उपलब्ध नहीं

सम्बन्ध उचित दर दुकान का क्र. : 100100600031 (मीसम बत्ती)

यूनिटों का विवरण	अंको में	शब्दों
कालिंग	2	Two
नादानिग	0	Zero
योग	2.0	Two

Digitally Signed by
SAURABH RAJPOOT
6129924

राशन कार्ड निर्गत करने वाले अधिकारी का नाम/पदनाम :

Saurabh Rajpoot, सचिव विभाग

दिनांक : 21-03-2015

अधिकारी

खाद्य सुरक्षा अधिनियम - 2013 अन्तर्गत हीने एक मान्य





खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : गंगला बुर्जुंग परगना : (जौली जानसठ) तहसील : जानसठ जनपद : मुजफ्फर नगर फसली वर्ष : 1425-1430 भाग : 1 खाता संख्या : 00634

खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (हे.)	अदेश	टिप्पणी
श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।				
यसुफ उर्फ संख्या / फजला / मि0 ग्रा0	187	0.4510	P.N.B. से 98000/- कण लेकर बैंक में कर्षक की P.N.B. जटमुझेडा से 200000/- कण लेकर भू0 कर्षक की इ0ले020.1.99	यसुफ पुत्र फजला ने P.N.B जटमुझेडा से 70,000/कर्ज लिया दि0 22.12.00 यसुफ पुत्र फजला ने P.N.B.जटमुझेडा से 2,50,000/ कर्ज लिया दि0 26.07.03
	228	1.8210		
	354	0.9810		
योग	3	3.2530		

कृपया उक्त खाते की प्रस्थिति (भूजड (गाटा) के बाद ग्रस्त / विक्रय / भू-नक्शा / मापनेवाला तरी) देय खसरा संख्या में लिखें।

Disclaimer : इस विवरण का प्रकाशन केवल सूचना के लिए है। इसमें कोई भी त्रुटि या त्रुटिपूर्ण जानकारी का जिम्मेदार नहीं है।

Software Powered By : N. K. Sharma Informatics Co. Ltd. All Rights Reserved. नक्शा तैयार करने वाला व्यक्ति का नाम लिखें।





Ganpati Engineering & Construction Utility

Engineering Construction & Contracts

To Whom So ever It MayConcern

We (M/s Ganpati Engineering and construction Utility Ghaziabad GSTIN – 09AARFG9656M1ZA) has taken Dry Flyash through Closed Bulker Dispensor mode from M/s Shree Bhageshwari Papers Private Ltd , by the M/s B.T.C Earth Movers(GSTIN-09CFPPA2431D1ZT) ,Nagla Buzurg ,Muzaffarnagar-251308(U.P).

Qty taken as below,

- 1- Feb-2024 : 922.485 MT
- 2- March-2024 : 397.740 MT

The Same Dry Flyash Supplied to M/s Wonder Cement Ltd (U.P).

Regards,

M/s Ganpati Engineering and construction Utility

For B.T.C. Earth Movers

Proprietor

M/s B.T.C Earth Movers

(A Complete Solution of Civil & Mechanical-Projects/O&M/AMC/NDT Services-Cement & Power Sector etc.)

Regd Office : Flat No. 1105, T-1C Land Craft Golf Link Society, Near-Columbia Asia Hospital, On NH-24
Ghaziabad-201 002 (U.P.) Tel No. 8299167353 E-mail : gecindia@gmail.com

M/S BULK ASH SUPPLIERS

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 30-04-24

To,

SHREE BHAGESHWARI PAPERS

PRIVATE LIMITED.

9TH KM. STONE. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB : FLYASH LIFTING REPORT

Dear Sir,

The detail of dry fly ash purchase is as under:

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
FEBRUARY 23-24	80.655	80.655	CEMENT COMPANY
MARCH 23-24	420.625	420.625	CEMENT COMPANY

Thanks & Regards,

For BULKASH SUPPLIERS


Proprietor

This Report Is Issued On Demand Of M/S Shree Bhageshwari Papers Private Ltd. Muzaffarnagar .M/S Bulk Ash Suppliers Purchased Dry Fly Ash And Supply To Various Cement Plants On Their Demands/Utilizations.

M/S BULK ASH SUPPLIERS

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 13-02-2024

To,

SHREE BHAGESHWARI PAPERS

PRIVATE LIMITED.

9TH KM. STONE. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB : FLYASH LIFTING REPORT

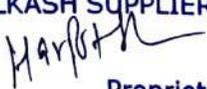
Dear Sir,

The detail of dry fly ash purchase is as under:

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
JANUARY 23-24	100.185	100.185	CEMENT COMPANY

Thanks & Regards,

For BULKASH SUPPLIERS


Proprietor

This Report Is Issued On Demand Of M/S Shree Bhageshwari Papers Private Ltd. Muzaffarnagar .M/S Bulk Ash Suppliers Purchased Dry Fly Ash And Supply To Various Cement Plants On Their Demands/Utilizations.

M/S BULK ASH SUPPLIERS
2101

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 11.05.2024

To,

SHREE BHAGESHWARI PAPERS

PRIVATE LIMITED.

9THKM. STONE. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB : FLYASH LIFTING REPORT

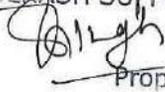
Dear Sir,

The detail of dry fly ash purchase is as under:

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
APRIL 24-25	254.690	254.690	CEMENT COMPANY

Thanks & Regards,

OF BULKASH SUPPLIERS


Proprietor

This Report Is Issued On Demand Of M/S Shree Bhageshwari Papers Private Ltd. Muzaffarnagar .M/S Bulk Ash Suppliers Purchased Dry Fly Ash And Supply To Various Cement Plants On Their Demands/Utilizations.



शपथ पत्र

शपथ पत्र मिनजानिब चतर सिंह

1. यह कि मैं शपथ पूर्वक ब्यान करता हूँ कि मेरा नाम चतर सिंह पुत्र जगराम निवासी ग्राम आलमपुर बुजुर्ग, तहसील व जिला मेरठ का निवासी हूँ तथा मैं निम्नलिखित शपथ पूर्वक ब्यान करता हूँ।
3. यह कि द्वितीय पक्ष अपने स्वयं के खर्चे से सम्बन्धित तयशुदा राखी प्रथम पक्ष के यहाँ डलवायेगा।
3. यह कि प्रथम पक्ष के यहाँ लगभग दो/तीन टूली राखी प्रतिदिन निकलती है जो समस्त द्वितीय पक्ष के यहाँ डाली जायेगी।
4. यह कि द्वितीय पक्ष जो राखी उठायेगा उसे मैं अपने खेत के खाता सं० 206 के खसरा नं० 1290, 1291मि, 1292, 1293 में डालेगा सम्बन्धित विभाग खतौनी व खसरा उक्त अनुबन्ध पत्र के भाग है जो कि ग्राम/परगना-जडौदा/सदर तहसील सदर जनपद मुजफ्फरनगर में स्थित है।
5. यह कि पक्षगण द्वारा आपस में उक्त मैटिरियल उठवाने व उठाने के लिये कोई

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

चतर सिंह

धनराशि अदा नहीं की जायेगी।

6. यह कि अनुबन्ध पत्र केवल 36 माह अर्थात् 01.09.2022 से 01.09.2024 तक के लिये किया गया है जो भविष्य में बढ़ाया जा सकता है।

7. यह कि इस अनुबन्ध की शर्तें दोनों पक्षों पर लागू रहेगी और यदि उक्त माह की समयावधि से पहले इसे केन्सिल किया जाता है तो वह लिखित में होगा।

अतः इस अनुबन्ध की शर्तें लिख दी गयी हैं ताकि संनद रहें और वक्त जरूरत पर काम आवे। इति।

ह0 प्रथम पक्ष

स्थान— मु0नगर

चातर सिंह

दिनांक— 02.09.2022

महक सिंह
ह0 द्वितीय पक्ष



Sum person or persons above
The deponent is/are identified by Shri
I have been satisfied by myself to examining
the deponent to understand the
content of the affidavit which has
been read out and explained by
me to the deponent fee charged
NOTARY DISTT MUZAFFARNAGAR

Identified by
[Signature]

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

02 SEP 2022



उत्तर प्रदेश UTTAR PRADESH

FY 785576

NOTARY

NOTARY

NOTARY

सहमति शपथ पत्र

यह कि मैं श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील, कालोनी, मुजफ्फरनगर सादपुर स्थित बाला जी ब्रिक फिल्ड ग्राम सादपुर निकट रोहाना शुगर मिल की स्वामी हूँ तथा मेरे एवं श्री सिद्धबली पेपर मिल्स प्रा०लि० भोपा रोड, मुजफ्फरनगर की बायलर जनित राख को अपने भट्टे पर ईटो के निर्माण हेतु उठाने के लिए श्री सिद्धबली पेपर मिल्स प्रा०लि० भोपा रोड, मुजफ्फरनगर के साथ निम्न बिन्दुओं पर सहमति बनी —

NOTARY

1- यह कि भट्टा स्वामी श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जल छिडकाव के पश्चात पूरी तरह तिरपाल से ढक कर ही मिल परिसर से बाहर जायेगा ताकि सड़क यातायात के संचालन में किसी भी प्रकार का अवरोध उत्पन्न ना हो।

R. K. VERMA
Distt. Nctary
Muzaffarnagar (U.P.)

21/12/22

NOTARY

NOTARY

2- यह कि मैं श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील कालोनी, मुजफ्फरनगर जो कि उक्त वर्णित भट्टे के स्वामी हैं तथा इसी भूमि पर उपरोक्त मिल से वाहनो द्वारा ईट निर्माण हेतु राख लाई जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्यत्र कहीं भी राख नहीं डाली जायेगी।

NOTARY

3- यह कि मैं श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील कालोनी, मुजफ्फरनगर यह भी सुनिश्चित करूंगा कि ईटों के निर्माण प्रक्रिया के समय राख इधर उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील कालोनी, मुजफ्फरनगर का होगा।

NOTARY

4- यह कि भट्टा स्वामी श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील कालोनी, मुजफ्फरनगर भट्टे की अपनी उक्त भूमि पर हवा चलने की स्थिति में समय-समय पर जल का छिडकाव करवायेंगे तथा पर्यावरण के मानदंडों का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

NOTARY

5- यह कि यह सहमति शर्त दिनांक 22.12.2022 से लागू मानी जायेगी।

NOTARY

यह कि किसी भी सहमति का उल्लंघन पाए जाने पर अथवा किसी भी प्रकार के विवादो या कानूनी विवादो के उत्पन्न होने की स्थिति में समस्त निपटारों की समस्त जिम्मेवारी खर्चे सहित स्वयं श्रीमति नीता बंसल पत्नी श्री उपेन्द्र बंसल निवासी पंचशील कालोनी, मुजफ्फरनगर की होगी।

NOTARY

हस्ताक्षर

For Shree Sidhbalj Paper Mills Limited

Pradeep Sharma

मिल प्रतिनिधि

Authorised Signatory

(ह0)

Neeta Bansal

ईट भट्टा स्वामी

(ह0)

R. K. VERMA
Distt. Notary

Muzaffarnagar

21/12/22

Satisfied by

2106

GSTIN : 09GQCPS8548R1ZI

Mob. : 9837040681
9997575481**M/S BULK ASH SUPPLIERS**

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 23-04-24

To,
SHREE SIDHBALI PAPER MILLS
PRIVATE LIMITED.
9TH KM. STONE. BHOPA ROAD,
MUZAFFARNAGAR -251001
U.P., INDIA
SUB : FLYASH LIFTING REPORT

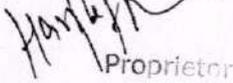
Dear Sir,

The detail of dry fly ash purchase is as under:

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
MARCH 23-24	387.795	387.795	CEMENT COMPANY

Thanks & Regards,

For BULKASH SUPPLIERS



Proprietor

This Report Is Issued On Demand Of M/S SHREE SIDHBALI PAPER MILLS Papers Private Ltd. Muzaffarnagar .M/S Bulk Ash Suppliers Purchased Dry Fly Ash And Supply To Various Cement Plants On Their Demands/Utilizations.

GSTIN : 09GQCPS8548R1ZI

Mob. : 9837040681
9997575481**M/S BULK ASH SUPPLIERS**

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 23-04-24

To,

SHREE SIDHBALI PAPER MILLS

PRIVATE LIMITED.

9TH KM. STONE. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB : FLYASH LIFTING REPORT

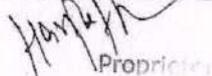
Dear Sir,

The detail of dry fly ash purchase is as under:

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
FEBRUARY 23-24	418.958	418.958	CEMENT COMPANY

Thanks & Regards,

For BULKASH SUPPLIERS



Proprietor

This Report Is Issued On Demand Of M/S SHREE SIDHBALI PAPER MILLS Papers Private Ltd. Muzaffarnagar .M/S Bulk Ash Suppliers Purchased Dry Fly Ash And Supply To Various Cement Plants On Their Demands/Utilizations.

GSTIN : 09GQCPS8548R1ZI

Mob. : 9837040681
9997575481**M/S BULK ASH SUPPLIERS**

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 29.02.24

To,

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

9TH KM. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB : FLYASH LIFTING REPORT

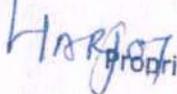
Dear Sir,

The detail of dry fly ash purchase is as under:

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
JANUARY / 23-24	533.234	533.234	CEMENT COMPANY

Thanks & Regards,

or BULKASH SUPPLIERS


 Proprietor

This Report is issued on demand of M/s SHREE SIDHBALI PAPER MILLS Pvt Ltd, M/s BULK ASH SUPPLIERS . Purchased dry fly ash and supply to various cement plants on their demands/utilizations.

GSTIN : 09GQCPS8548R1ZI

2109

Mob. : 9837040681
9997575481

M/S BULK ASH SUPPLIERS

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date :

To,

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

9TH KM. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB: FLYASH UTILIZATION REPORT

Dear Sir,

These are the details of dry fly ash supplied is as under-

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
DECEMBER / 23-24	310.257	310.257	CEMENT COMPANY

Thanks & Regards,

This Report is issued on demand of M/s SHREE SIDHBALI PAPER MILLS Pvt Ltd, M/s Hemkunt Transport Company. Purchased dry fly ash and supply to various cement plants on their demands/utilizations.

GSTIN : 09GQCPS8548R1ZI

Mob. : 9837040681
9997575481**M/S BULK ASH SUPPLIERS**

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 01-12-23

To,

SHREE SIDHBALI PAPER MILLS**PRIVATE LIMITED.**9TH KM. STONE. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB : FL YASH LIFTING REPORT

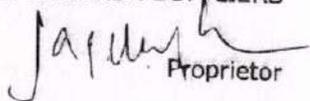
Dear Sir

The detail of dry fly ash purchase is as under:

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
NOVEMBER 23-24	223.075	223.075	CEMENT COMPANY

Thanks & Regards,

For BULKASH SUPPLIERS



Proprietor

This Report Is Issued On Demand Of M/S **SHREE SIDHBALI PAPER MILLS**
Papers Private Ltd. Muzaffarnagar. **MIS** Buk Ash **S**uppliers **P**urchased Dry Fly Ash
And **S**upply To Various **C**ement **P**lants On **T**heir Demands/Utilizations.

GSTIN : 09GQCPS8548R1ZI

Mob. : 9837040681
9997575481**M/S BULK ASH SUPPLIERS**

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 22-11-23

To,

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

9TH KM. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB: FLYASH UTILIZATION REPORT

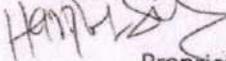
Dear Sir,

These are the details of dry fly ash supplied is as under-

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
OCTOBER / 23-24	434.360	434.360	CEMENT COMPANY

Thanks & Regards,

For BULKASH SUPPLIERS


 Proprietor

This Report is issued on demand of M/s SHREE SIDHBALI PAPER MILLS Pvt Ltd, M/s BULK ASH SUPPLIERS. Purchased dry fly ash and supply to various cement plants on their demands/utilizations.

2112

GSTIN : 09GQCPS8548R1ZI

Mob. : 9837040681
9997575481**M/S BULK ASH SUPPLIERS**

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 15-10-23

To,

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

9TH KM. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB: FLYASH UTILIZATION REPORT

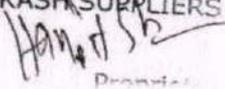
Dear Sir,

These are the details of dry fly ash supplied is as under-

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
SEPTEMBER / 23-24	506.031	506.031	CEMENT COMPANY

Thanks & Regards,

For BULKASH SUPPLIERS



This Report is issued on demand of M/s SHREE SIDHBALI PAPER MILLS Pvt Ltd, M/s Hemkunt Transport Company. Purchased dry fly ash and supply to various cement plants on their demands/utilizations.

2113

GSTIN : 09GQCPS8548R1ZI

Mob. : 9837040681
9997575481**M/S BULK ASH SUPPLIERS**

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 06/09/23

To,

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

9TH KM. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB: FLYASH UTILIZATION REPORT

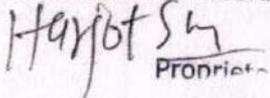
Dear Sir,

These are the details of dry fly ash supplied is as under-

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
AUGUST / 23-24	347.189	347.189	CEMENT COMPANY

Thanks & Regards,

or BULKASH SUPPLIERS



Proprietor

This Report is issued on demand of M/s SHREE SIDHBALI PAPER MILLS Pvt Ltd, M/s Hemkunt Transport Company. Purchased dry fly ash and supply to various cement plants on their demands/utilizations.

GSTIN : 09GQCPS8548R1ZI

2114

Mob. : 9837040681
9997575481**M/S BULK ASH SUPPLIERS**

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 05-01-23

To,

SHREE SIDHBALI PAPER MILLS PRIVATE LIMITED.

9TH KM. BHOPA ROAD,

MUZAFFARNAGAR -251001

U.P., INDIA

SUB: FLYASH UTILIZATION REPORT

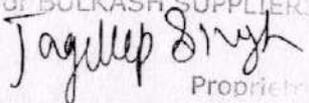
Dear Sir,

These are the details of dry fly ash supplied is as under-

MONTH	LOADING QTY	SUPPLIED QTY	SUPPLIED TO
JUNE / 23-24	228.815	228.815	CEMENT COMPANY
JULY / 23-24	308.860	308.860	CEMENT COMPANY

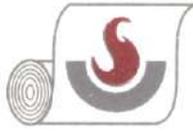
Thanks & Regards,

For BULKASH SUPPLIERS



Proprietor

This Report is issued on demand of M/s SHREE SIDHBALI PAPER MILLS Pvt Ltd, M/s Hemkunt Transport Company. Purchased dry fly ash and supply to various cement plants on their demands/utilizations.



SILVERTOAN

PAPERS LIMITED

ANNEXURE-8 [COLLY]

TO WHOM SO EVER IT MAY CONCERN

We Silvertoan Papers Limited works office at 9TH KM Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001, want to certify that we have generated Fly Ash in The Financial Year 2021-22 & 2022-23,2023-24 and disposed off. The details off dispose are mentioned below:

S.NO.	NAME	Purpose	Qty Dispatched in 2021-22 (April to March)	Qty Dispatched in 2022-23 (April to March)	Qty Dispatched in 2023-24 (April to March)
<u>1</u>	Mr. Arshad Ali	Low Land Filing	6929.531 MT	2705.789 MT	2383.120 MT
<u>2</u>	Shiva Brick Udyog (GSTIN - 09AHUPA8901H1Z3)	Brick Making Unit	2500.419 MT	6765.086 MT	2870.380 MT
<u>3</u>	Suraj Brick Field (GSTIN - 09ASLPJ2679M2ZX)	Brick Making Unit	2029.368 MT	NIL	NIL
<u>4</u>	S S Traders	Cement Making Unit	NIL	NIL	2241.960 MT
<u>5</u>	Malwa Trading (GSTN - 09AAHHJ1767L1ZR)	Cement Making Unit	NIL	NIL	1279.201 MT
	Total		11459.318 MT	9470.875 MT	8744.661 MT

For Silvertoan Papers Limited


(Authorised Signatory)



2116

INTEGRATED DOCUMENT

Government of Uttar Pradesh

e-Stamp



Document No.
 Date of Issue Date
 Doc. No. Reference
 Doc. No. Reference
 Filed by
 Description of Document
 Duty and Description
 Consideration Price (Rs.)
 Stamp Duty
 Stamp Duty Paid By
 Stamp Duty Paid (Rs.)

IN-UP74478275000882U
 24 Aug 2022 10:24 AM
 NEWIMPACU (S) (up)4743204 MUZAFFARNAGAR SADAR UP-MIF
 SUBIN-UPDP14 4320441307713841254U
 SILVERTON PAPERS LIMITED MUZAFFARNAGAR
 Article 5 Agreement or Memorandum of an agreement
 Not Applicable
 Not Applicable
 SILVERTON PAPERS LIMITED MUZAFFARNAGAR
 Not Applicable
 SILVERTON PAPERS LIMITED MUZAFFARNAGAR
 10
 (Ten only)



Handwritten signature

Handwritten signature



SUR...
M.L...

This Fly ash dispose of Agreement (Agreement) is made on this 17th Day of November 2022 at Muzaffarnagar Uttar Pradesh 251001 by and between and the agreement shall be effective from 17.11.2022

Silvertoan Papers Limited (U21012DL1990PLC231523) a company registered under the Companies Act 1956 and having its registered office B-6/205 Laxmi Complex, Subhash Chowk, Laxmi Nagar Delhi 110092 having Corporate office at 9th KM Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001. (hereinafter called as "First Party")

AND

M/S SHIVA BRICK UDHYOG, Proprietor Ship Concern, Proprietor Mr Nitin Agarwal, Office at Village Bagheri, Tehsil, Sadar, Muzaffarnagar, 251001 (hereinafter called as "Second Party")

- A. First Party has a plant at 9th KM Bhopa Road, Muzaffarnagar, Uttar Pradesh 251001 which generates Fly Ash and it need to be disposed off in an environmental friendly and useful manner.
- B. SHIVA BRICK UDHYOG is a Manufacturer of bricks, intends to utilize Dry Fly ash generated from First Party as raw material
- C. First Party offered to supply Fly Ash per month and Second Party agreed to lift per months from the plant of First Party.

NOW THIS AGREEMENT WITNESSESTH AS UNDER

1. Scope of Supply

1.1 First party will supply fly ash generated at plant to Second Party and Second Party barring shall lift the fly ash barring unforeseen situations, annual shut down and routine break down maintenance and reason beyond the control of Second Party. However Shiva Bricks may increase lifting quantity based on their requirement under the said agreement T&C and

1.2 First Party would be in a position to allot the flyash subject to its availability and force majeure conditions.

1.3 First party would provide priority loading to the trucks/ vehicle, closed body trucks of Second Party.

17 NOV 2022

2. Working hours

Loading and delivery of fly ash in fully covered carries shall be allowed round the clock on all days including sundays and holidays as per the decision of plant head/Engineer-in-Charge of First Party.

3. Delivery Point

3.1 Second Party shall arrange to transport the fly ash by road and all costs towards transportation will be borne by Second Party and no Liability towards Transportation of any type or any nature will be borne by Second Party and no liability towards transportation of any type or any nature will be borne by First Party

3.2 Second Party shall comply with all required legal Formalities including necessary permission & permission for removal & transportation of fly ash from power plants.

3.3 Second Party shall strictly adhere to all statutory & regulatory requirements concerning Environment health & safety (EHS) and also comply with relevant prevailing statutory & EHS norms for such industries.

3.4 Second Party will not be responsible and not liable for payment for any damages & compensation its authorized transporter will be held responsible for any kind of injuries or accidents to their employees, laborers, drives, cleaners and others

3.5 This agreement shall be come into effect or effective for both the parties w.e.f 17.11.2022 and shall be on force for 5 years from the effective dates of agreement. However, We both will be mutually reviewing the contract as and when for sustainable long term business relationship.

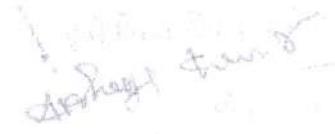
Each of the parties represent & warrants to others party that

The execution of this agreement has been duly authorized and constitute valid and legally binding obligation of the parties, enforcement in accordance with its terms.

The execution, delivery and performance of this agreement does not constitute a violation of any legal or contractual constraint validated applied to it.

The parties shall obtain and maintain all consents, permission for performing its responsibility under this agreement

By Signature


By Signature


NOV 2022



2119 Newcon Consultants India Pvt. Ltd.

Design of Waste Water & Air Pollution Control Systems,
Conducting Environment Impact Assessment, Environment Audit

ANNEXURE-9 [COLLY]

Office : 204, 205, IInd Floor, Ansal Sumedha Complex, RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)
Phone : (0120) 4387075, Mobile : 9999058896, 9811153959, 9810387273, E-mail : newconc@gmail.com

ADEQUACY & PERFORMANCE EVALUATION REPORT

ON

**M/S SILVERTON PULP AND PAPERS PVT
LTDUNIT-1**

9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR (U.P.) 251001

Prepared By :

M/S NEWCON CONSULTANTS INDIA PVT. LTD.

&

NEWCON CONSULTANTS & LABORATORIES

204-205, 2nd Floor, Ansal Sumedha Complex, RDC Raj Nagar,

Ghaziabad(U.P.)

PHONE : 0120 - 4387075



Office : 204, 205, IInd Floor, Ansal Sumedha Complex,
RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

Mob. : 9811153959, 9810387273

E-mail : newconci@gmail.com

INTRODUCTION

M/S SILVERTON PULP AND PAPERS PVT LTD UNIT-1 are engaged in manufacturing of kraft paper at this site 9th KM Stone, Bhopa Road, Muzaffarnagar (U.P.). The installed capacity of unit is to manufacture kraft paper 300Mt/Day. The units function on consents and directions given by the U.P. Pollution Control Board. The effluent water generated from the plant is treated in ETP having units of preliminary, primary, secondary & tertiary treatment.

The unit is generating 1200 KLD of waste water which approach to ETP plant after Sedicell. We would like to check the adequacy of existing treatment units on the discharge 1300 kld for after primary clarifier.

The treatment system consist of following units.

1. Sedicell – 300 m³/hr
2. Equalization tank – 8x4x3.5 m
3. Primary clarifier – Dia – 16.8 m x 2.4m depth
4. Aeration Tank – 25.5 m x 28.4 m x 3 m
5. Secondary Clarifier Tank – Dia – 16.4 m, h – 2.4 m depth
6. MGF and ACF – 45 m³/hr

Design discharge

The average discharge of waste water from process after primary clarifier is 1200 kld. we will consider discharge as – 1300 KL/Day



2121

Newcon Consultants India Pvt. Ltd.

Office : 204, 205, IInd Floor, Ansal Sumedha Complex,
RDC, Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

Mob. : 9811153959, 9810387273

E-mail : newconc@gmail.com

CHARACTERISTICS OF WASTE WATER

Table 1 :waste water characteristics (Before Primary Clarifier)

S.No.	Parameter	Range
1.	Quantity of wastewater, m ³ /day	1300
2.	pH	6.8
3.	BOD, mg/l	620
4.	COD, mg/l	2950
5.	TSS, mg/l	540
6.	TDS mg/l	2350

DESIRED CHARACTERISTICS OF TREATED WASTEWATER

The required characteristics of the treated effluent for discharge into inland surface water as per the EP Act 1986 norms are given in table 2

Table 2 : Discharge water norms

S.No.	Parameter	Values
1.	pH	6.5 – 8.5
2.	BOD, mg/l	< 30
3.	COD, mg/l	< 250
4.	TSS, mg/l	<50
5.	Oil & Grease	< 10



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RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)
Office Ph. : 9999058896 (0120) 4387075
Mob. : 9811153959, 9810387273
E-mail : newconci@gmail.com

DESIGN CHECK

1. Design details of equalization tank

Description	Values
Design Flow	1300 m ³ /day
Tank Size available, Max.	8 x 4 x 3.5 m
Tank Volume	112 m ³ Approx
HRT Recommended	2-3 hrs
HRT available	2 Hrs. Approx
Remarks	It is recommended to install standby effluent lifting pump

2. Primary Clarifier

Description	Values
Design Flow	1300 m ³ /day
Surface over flow meter recommended	16 m ³ /m ² /day
Surface area required	$\frac{1300}{16} = 81.25 \text{ m}^2$
Surface area available	221.55 m ²
Remarks	Hence existing primary clarifier is adequate to handle design discharge.

3. Biological Treatment System – activated sludge process

Tank Sizing		
Inlet BOD	Mg/l	452.6
Flow	M ³ /Day	1300
Outlet BOD required	Mg/l	≤30
% BOD removal required	Mg/l	96% approx



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Office Ph. : 9999058896 (0120) 4387075

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Inlet COD	Mg/l	2271.5
Outlet COD	Mg/l	≤ 250 i.e. 200
Following Values of kinetics has been considered while calculating the reactor volume Kinetic Co-efficient $Y = 0.5 - 0.6$ Death rate $k_d = 0.05 - 0.06$ Mean cell residence time (\bar{c}) = 8-12 Mixed Liquor SS (X) = 3500 - 4000	Formula : $V = Y.Q. C. (S_o - S) * X$ $Y = .6$ $KD = .05,$ $C = 12$ $X = 3500$ $V = 0.6 \times 1300 \times 12 \times (452.6 - 30) / (1 + (0.05 \times 12)) \times 3500 = 706.34 \text{ m}^3$	
Existing Tank Sizing		25.5 m x 28.4 m x 3 m
Existing Tank Volume (Both Tanks)		2172.6 m ³ approx
Remarks		Therefore, the existing aeration tank is sufficient to take care of the desired load .
Aeration requirement :		Coarsebubblediffused aeration
1kg COD requires		1 kg of o ₂
Total COD to be removed		$(2271.5 - 200) \times 1300 / 1000 = 2693 \text{ Kg/Day}$
Therefore, Amount of O ₂ required at field condition (A.O.R.)		$2693 \times 1.0 = 2693 \text{ Kg/d}$
Oxygen Required for Existing Tank		2693 Kg/Day or 112 kg/hr
The above requirement is actual oxygen to be supplied at field condition (A.O.R) Therefore, O ₂ to be supplied at standard condition will be depending on field correction coefficient calculated as below:		

Field correction factor considering the values of i) Alpha = 0.65 ii) Beta = 0.98 iii) Theta = 1.024 iv) D.O. = 2.0 mg/l	0.54 (= 54%) (F)
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RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

Mob. : 9811153959, 9810387273

E-mail : newconc@gmail.com

v) Altitude from MSL = 500m	
vi) W/w temp of 35 deg. c max	
Therefore Oxygen at standard condition will be (S.O.R.)	AOR / F = 112/0.54 = 207.4 kg/ o2/hror 207kg/ o2/hr

% of o2 in air	%	23
Density of air	Kg/cum	1.206
Std o2 transfer efficiency (S.O.T.E.)	% / m Depth	7.5%
Total SOTE for tank depth	%	For 3m depth = 22.5
Actual air required	Cum/h	Air required, m ³ /hr= S.O.R. / (23/100) *1.206*21% = 207/(0.23*1.206*0.21) = 3571.5 =3572
O2 Transfer Capacity of 1 Diffuser	7m ³ /hr	
No. of Diffuse required		3572/7 = 510.2 say 515
Aeration Existing		Coarse diffused aeration system alongwith 520 diffusers

Note:—Hence the existing system is adequate to handle design discharge.



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RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

Mob. : 9811153959, 9810387273

E-mail : newconci@gmail.com

4. DESIGN DETAILS OF SECONDARY SETTLING UNIT:

Description	Units	Value
Design Flow	Cum/day	1400
Surface overflow rate recommended	m ³ /m ² /day	15 to 18
Surface area required	Considering (18)	$\frac{1400}{18} = 77.77 \text{ m}^2$
Surface area existing		211.13 m ²
Remarks	Hence the existing tank is sufficient to handle the effluent Hydraulically.	

5. **ACF and MGF**

Design flow 1200 m³/day i.e. 50 m³/hr (considering 24 hrs operation)

Note – Unit has 1 No of ACF & 1 No. of MGF of capacity 45 m³/hr which is adequate to handle design flow.

Note :–Kindly note that unit's discharge at inlet of E.T.P. is 800 to 900 KL/Day on an average.



Performance evaluation of existing effluent treatment plant

The performance of various units of existing Effluent Treatment Plant (ETP) i.e. Sedicell, Primary Clarifier, Secondary Biological System, Tertiary Treatment as well as overall performance of ETP was assessed based on the composite samples collected & analysed by Newcon Consultants & Laboratories are given below :

Performance of Fiber Recovery Units (Sedicell)

Parameter	ETP Inlet (Equalization Tank)	Sedicell Outlet	Reduction, %
pH	6.8	6.8	--
TSS, mg/l	1380	540	60.8
COD, mg/l	3246	2950	9.1
BOD, mg/l	710	620	12.6

Performance of Primary Clarifier

Parameter	PC Inlet	PC Outlet	Reduction, %
pH	6.8	6.8	-
TSS, mg/l	540	91.8	83
COD, mg/l	2950	2271.5	23
BOD, mg/l	620	452.6	27

Performance of Secondary Treatment System (ASP + Secondary Clarifier)

Parameter	PC Outlet (AT Inlet)	SC Outlet (DMF Inlet)	Reduction, %
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pH	6.8	7.0	--
T.S.S. mg/l	91.8	81.7	11
COD, mg/l	2271.5	181.7	92
BOD, mg/l	452.6	21.72	95.2

Performance of Tertiary Treatment System

Parameter	DMF Inlet	Final Outlet	Reduction, %
pH	7.0	7	--
TSS, mg/l	81.7	46.4	43.2
COD, mg/l	181.7	146.6	19.3
BOD, mg/l	21.72	19.91	8.3

The overall performance of Effluent Treatment Plant (ETP) is given below

Parameter	Raw Effluent (Equalization Tank)	Treated Effluent (Final Outlet)	Reduction, %
pH	6.8	7	--
TSS, mg/l	1380	46.4	96.6
COD, mg/l	3246	146.6	95.5
BOD, mg/l	710	19.9	97.2

Suggestion for operation & maintenance of ETP

Effluent Treatment Plant is basically a combination of physical and biological process for removal of suspended & dissolved contaminants in waste water. The microorganisms involved are mixed culture which oxidize the biodegradable organic matter and convert it into new biomass, carbon dioxide, hydrogen etc. To achieve the designed performance from



Office : 204, 205, IInd Floor, Ansal Sumedha Complex,
RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

Mob. : 9811153959, 9810387273

E-mail : newconci@gmail.com

ETP, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP :

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to biomass and the system as a whole.
- Ensure proper addition of essential nutrients.
- Maintain required level of MLVSS concentration (2500-3000 mg/l) in aeration tank by ensuring proper microbial growth.
- Maintain desired level of DO in the aeration tank (1-2 mg/l).
- Ensure periodic & timely withdrawal of sludge from the clarifiers.
- Proper maintenance of electric motors and pumps etc.
- In addition to above, routine testing of pollution parameters is essential to maintain desired performance of ETP. The parameters of concern and the frequency of their analyses advised are as under:

Parameters	Frequency of analysis
pH	Daily
Suspended Solids	Daily
Total Dissolved Solids	Daily
COD	Daily
BOD	Daily
Effluent Flow	Hourly



Office : 204, 205, 11nd Floor, Ansal Sumedha Complex,
RDC Raj Nagar, GHAZIABAD - 201 002 (U.P.)

Office Ph. : 9999058896 (0120) 4387075

Mob. : 9811153959, 9810387273

E-mail : newconc@gmail.com

CONCLUSION

After the detailed analysis of the various units of ETP following may be concluded

1. ETP scheme is sufficient to meet the discharge norms at discharge $1200\text{m}^3/\text{day}$, final discharge after recycling i.e. 1200 KLD.
2. Design capacities of various units of ETP are adequate to handle the hydraulic and mass load as per the standard design practice.

Mr. PRIYATOSH GUPTA
DIRECTOR
B.TECH. M.B.A.

16.05.2024



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Office: 204-205 Ansal Sumedha Complex, RDC Rajnagar, Ghaziabad (201002) U.P.

Mobile: 8512842764, 9999058896, Email: newconc@gmail.com

ADEQUACY & PERFORMANCE EVALUATION REPORT

ON

M/S SILVERTON PULP AND PAPERS PVT LTDUNIT-2

9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR (U.P.) 251001

Prepared By :

M/S NEWCON CONSULTANTS INDIA PVT. LTD.

&

NEWCON CONSULTANTS & LABORATORIES

204-205, 2nd Floor, Ansal Sumedha Complex, RDC Raj Nagar,

Ghaziabad(U.P.)

PHONE : 0120 - 4387075



Newcon Consultants India Pvt. Ltd

Environmental Compliances, Groundwater Studies, Impact Assessments and Design of Pollution Control Systems

Office: 204-205 Ansal Sumedha Complex, RDC Rajnagar, Ghaziabad (201002) U.P.

Mobile: 8512842764, 9999058896, Email: newconcg@gmail.com

INTRODUCTION

M/S SILVERTON PULP AND PAPERS PVT LTD UNIT-2 are engaged in manufacturing of Writing Printing/Kraft/CoatedDuplex/News Print Paperat this site 9th KM Stone, Bhopa Road, Muzaffarnagar (U.P.). The installed capacity of unit is to manufacture 300Mt/Day. The units function on consents and directions given by the U.P. Pollution Control Board. The effluent water generated from the plant is treated in ETP having units of preliminary, primary, secondary & tertiary treatment.

The unit is generating 2500 KLD of waste water which approach to ETP plant. We would like to check the adequacy of existing treatment units on the discharge 3000 kld before primary clarifier.

The treatment system consists of following units.

1. Equalization tank – 15 x 10 x 3 m
2. Primary clarifier – Dia – 15.8 m x 3 m depth
3. Aeration Tank 1 – 25.2 m x 15 m x 4.15 m
4. Aeration Tank 2 – 24.75 m x 15 m x 4.15 m
5. Secondary Clarifier 1 – Dia – 17.5 m, h – 3 m depth
6. Secondary Clarifier 2 – Dia – 19.5 m, h – 3.5 m depth
7. Holding Tank – 15.8 X 8 X 3 m
8. MGF (2 Units) - 90 m³/ hour
9. ACF (2 Units) – 90 m³/ hour

Design discharge

The average discharge of waste water from process after recycling & entering primary clarifier is 2500 kld. we will consider design discharge as – 3000 KL/Day



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Mobile: 8512842764, 9999058896, Email: newconc@gmail.com

CHARACTERISTICS OF WASTE WATER

Table 1 :waste water characteristics (Before Primary Clarifier)

S.No.	Parameter	Range
1.	Quantity of wastewater, m ³ /day	3000 (Design Discharge)
2.	pH	6.8
3.	BOD, mg/l	710
4.	COD, mg/l	3246
5.	TSS, mg/l	1380
6.	TDS mg/l	2100

DESIRED CHARACTERISTICS OF TREATED WASTEWATER

The required characteristics of the treated effluent for discharge into inland surface water as per the EP Act 1986 norms are given in table 2

Table 2 : Discharge water norms

S.No.	Parameter	Values
1.	pH	6.5 – 8.5
2.	BOD, mg/l	< 30
3.	COD, mg/l	< 250
4.	TSS, mg/l	<50
5.	Oil & Grease	< 10



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DESIGN CHECK

1. Design details of equalization tank

Description	Values
Design Flow	3000 m ³ /day
Tank Size available, Max.	15 x 10 x 3 m
Tank Volume	450 m ³ Approx
HRT Recommended	2-3 hrs
HRT available	6 Hrs. Approx
Remarks	HRT time is sufficient. It is recommended to install standby effluent lifting pump

2. Primary Clarifier

Description	Values
Design Flow	3000 m ³ /day
Surface over flow meter recommended	16 m ³ /m ² /day
Surface area required	$\frac{3000}{16} = 187.5 \text{ m}^2$
Surface area available	196 m ²
Remarks	Hence existing primary clarifier is adequate to handle design discharge.

3. Biological Treatment System – activated sludge process (1st)

Tank Sizing		
Inlet BOD	Mg/l	452.6
Flow	M ³ /Day	3000
Outlet BOD required	Mg/l	≤ 200 say 100
% BOD removal required	Mg/l	80% approx

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Mobile: 8512842764, 9999058896, Email: newconc@gmail.com

Inlet COD	Mg/l	2271.5
Outlet COD	Mg/l	1000
Following Values of kinetics has been considered while calculating the reactor volume Kinetic Co-efficient $Y = 0.5 - 0.6$ Death rate $k_d = 0.05 - 0.06$ Mean cell residence time (\bar{c}) = 8-12 Mixed Liquor SS (X) = 3500 - 4000		Formula : $V = Y.Q. C. (S_o - S) * X$ $Y = .6$ $KD = .05,$ $C = 12$ $X = 3500$ $V = 0.6 \times 3000 \times 12 \times (452.6 - 100) / (1 + (0.05 \times 12)) \times 3500 = 1360 \text{ m}^3$
Existing Tank Sizing		25.2 m x 15 m x 4.15 m
Existing Tank Volume (Each Tanks)		1556.25 m ³ approx each
Remarks		Therefore, the existing aeration tank is sufficient to take care of the desired load .
Aeration requirement :		Coarse bubble diffused aeration
1kg COD requires		1 kg of o ₂
Total COD to be removed		$(2271.5 - 1000) * 3000 / 1000 = 3814.5$ Kg/Day say 3815 kg/day
Therefore, Amount of O ₂ required at field condition (A.O.R.)		$3815 \times 1.0 = 3815 \text{ Kg/d}$
Oxygen Required for Existing Tank		3815 Kg/Day or say 158.9 kg/hr
The above requirement is actual oxygen to be supplied at field condition (A.O.R) Therefore, O ₂ to be supplied at standard condition will be depending on field correction coefficient calculated as below:		

Field correction factor considering the values of i) Alpha = 0.65 ii) Beta = 0.98 iii) Theta = 1.024 iv) D.O. = 2.0 mg/l	0.54 (= 54%) (F)
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v) Altitude from MSL = 500m	
vi) W/w temp of 35 deg. c max	
Therefore Oxygen at standard condition will be (S.O.R.)	AOR / F = 158.9/0.54 = 294.3 kg/ o2/hr or 295 kg/ o2/hr

% of o2 in air	%	23
Density of air	Kg/cum	1.206
Std o2 transfer efficiency (S.O.T.E.)	% / m Depth	7.5%
Total SOTE for tank depth	%	For 3m depth = 22.5
Actual air required	Cum/h	Air required, m ³ /hr= S.O.R. / (23/100) * 1.206*21% = 295/(0.23*1.206*0.21) = 5462.96 = 5465.00
O2 Transfer Capacity of 1 Diffuser	7m ³ /hr	
No. of Diffuse required		5465/7 = 780.71 say 781
Aeration Existing		Coarse diffused aeration system alongwith 800 diffusers have been provided

Note:—Hence the existing system is adequate to handle design discharge.

Kindly note that unit has installed double stage activated sludge process thus the BOD & COD load is removed drastically & It is found that BOD & COD after 2nd stage ASP is ≤ 30 & ≤ 200 mg/ltr respectively.



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Mobile: 8512842764, 9999058896, Email: newconc@gmail.com

4. DESIGN DETAILS OF SECONDARY SETTLING UNIT:

Description	Units	Value
Design Flow	Cum/day	3200
Surface overflow rate recommended	m ³ /m ² /day	15 to 18
Surface area required	Considering (16)	$\frac{3200}{16} = 200 \text{ m}^2$
Surface area existing		298.4 m ²
Remarks	Hence the existing tank is sufficient to handle the effluent Hydraulically.	

5. **ACF and MGF**

Design flow 3000 m³/day i.e. 150 m³/hr (considering 20 hrs operation)

Note – Unit has 2 No's of MGF & 2 No's of ACF of capacity 90 m³/hr each which is adequate to handle design flow.



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Office: 204-205 Ansal Sumedha Complex, RDC Rajnagar, Ghaziabad (201002) U.P.
Mobile: 8512842764, 9999058896, Email: newconci@gmail.com

Performance evaluation of existing effluent treatment plant

The performance of various units of existing Effluent Treatment Plant (ETP) i.e. Sedicell, Primary Clarifier, Secondary Biological System, Tertiary Treatment as well as overall performance of ETP was assessed based on the composite samples collected & analysed by Newcon Consultants & Laboratories are given below :

Performance of Fiber Recovery Units (Sedicell)

Parameter	ETP Inlet (Equalization Tank)	Sedicell Outlet	Reduction, %
pH	6.8	6.8	--
TSS, mg/l	1380	540	60.8
COD, mg/l	3246	2950	9.1
BOD, mg/l	710	620	12.6

Performance of Primary Clarifier

Parameter	PC Inlet	PC Outlet	Reduction, %
pH	6.8	6.8	-
TSS, mg/l	540	91.8	83
COD, mg/l	2950	2271.5	23
BOD, mg/l	620	452.6	27

Performance of Secondary Treatment System (ASP + Secondary Clarifier) (Both Stage)

Parameter	PC Outlet (AT Inlet)	SC Outlet (DMF Inlet)	Reduction, %
pH	6.8	7.0	--



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Mobile: 8512842764, 9999058896, Email: newconc@gmail.com

T.S.S. mg/l	91.8	81.7	11
COD, mg/l	2271.5	181.7	92
BOD, mg/l	452.6	21.72	95.2

Performance of Tertiary Treatment System

Parameter	DMF Inlet	Final Outlet	Reduction, %
pH	7.0	7	--
TSS, mg/l	81.7	46.4	43.2
COD, mg/l	181.7	146.6	19.3
BOD, mg/l	21.72	19.91	8.3

The overall performance of Effluent Treatment Plant (ETP) is given below

Parameter	Raw Effluent (Equalization Tank)	Treated Effluent (Final Outlet)	Reduction, %
pH	6.8	7	--
TSS, mg/l	1380	46.4	96.6
COD, mg/l	3246	146.6	95.5
BOD, mg/l	710	19.9	97.2

Suggestion for operation & maintenance of ETP

Effluent Treatment Plant is basically a combination of physical and biological process for removal of suspended & dissolved contaminants in waste water. The microorganisms involved are mixed culture which oxidize the biodegradable organic matter and convert it into new biomass, carbon dioxide, hydrogen etc. To achieve the designed performance from ETP, it is necessary to operate it under optimum conditions so as to meet the environmental



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Environmental Compliances, Groundwater Studies, Impact
Assessments and Design of Pollution Control Systems

Office: 204-205 Ansal Sumedha Complex, RDC Rajnagar, Ghaziabad (201002) U.P.
Mobile: 8512842764, 9999058896, Email: newconci@gmail.com

discharge standards. Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP :

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to biomass and the system as a whole.
- Ensure proper addition of essential nutrients.
- Maintain required level of MLVSS concentration (2500-3000 mg/l) in aeration tank by ensuring proper microbial growth.
- Maintain desired level of DO in the aeration tank (1-2 mg/l).
- Ensure periodic & timely withdrawal of sludge from the clarifiers.
- Proper maintenance of electric motors and pumps etc.
- In addition to above, routine testing of pollution parameters is essential to maintain desired performance of ETP. The parameters of concern and the frequency of their analyses advised are as under:

Parameters	Frequency of analysis
pH	Daily
Suspended Solids	Daily
Total Dissolved Solids	Daily
COD	Daily
BOD	Daily
Effluent Flow	Hourly

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Mobile: 8512842764, 9999058896, Email: newconc@gmail.com

CONCLUSION

After the detailed analysis of the various units of ETP following may be concluded

1. ETP scheme is sufficient to meet the discharge norms at discharge 2500m³/day, final discharge after recycling i.e. 2500 KLD.
2. Design capacities of various units of ETP are adequate to handle the hydraulic and mass load as per the standard design practice.



Mr. PRIYATOSH GUPTA
DIRECTOR
B.TECH. M.B.A.
16.05.2024

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11 APR 2023



उत्तर प्रदेश UTTAR PRADESH

FY 816803

बल्क ऐश सप्लायर, 870/13 भोपा रोड मुजफ्फरनगर उ०प्र०।

एवं

प्रथम पक्ष

शिल्वरटन पल्प एण्ड पेपर्स प्रा० लि० 9 किमी भोपा रोड मुजफ्फरनगर, उ०प्र०।

द्वितीय पक्ष

अनुबन्ध दिनांकित - 01.04.2023

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह फलाई ऐश को द्वितीय पक्ष से खरीदेगी यह फलाई ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा। प्रथम पक्ष इस फलाई ऐश को बन्द ट्रक (कैम्पल) में भरकर ले जाया करेगी।

For Silverton Pulp & Papers Pvt.Ltd.

FRERNA TYAGI
NOTARY
MUZAFFARNAGAR
11 APR 2023

Director



2. यह कि प्रथम पक्ष इस माल को 50/-रु0 प्रति टन के हिसाब से खरीदेगी। यह रेट 01.04.2023 से 31.03.2026 तक मान्य रहेगा। इसके पश्चात इस रेट को रिवाइज किया जायेगा। माल में क्वालिटी कम्पलेन की दशा में माल का मूल्य कम किया जा सकता है।
3. यह कि प्रथम पक्ष उपरोक्त प्लाई ऐश को सीमेंट फैक्ट्री को सप्लाई करेगी जिसका उपयोग सीमेंट फैक्ट्री अपने माल के निर्माण हेतु करेगी।
4. यह कि प्लाई ऐश की उठाने और सीमेंट फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।
5. यह कि प्रथम पक्ष प्लाई ऐश का भुगतान बैंक के माध्यम से करेगा।

अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद हो और समय पर काम आवे



ब्लक ऐश सप्लायर

(प्रथम पक्ष)

Prerna Tyagi

अधिकृत प्रतिनिधि

सिल्वरटन पल्प एण्ड पेपर्स प्रा0 लि0

(द्वितीय पक्ष)

For Silvertan Pulp & Papers Pvt.Ltd.

Director

अधिकृत प्रतिनिधि



साक्षी

1. *Nishu*
Muzaffarnagar

2. *Ankit Tomar*
MUZAFFARNAGAR

Identified by *[Signature]*

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

11 APR 2023

.....
The deponent is/are identified by Shri
.....
I have been satisfied in all respects and the
deponent's intent of the contents which ha
been read out and explained to
me to the deponent free of charge
23.....
NOTARY DISTT MUZAFFARNAGAR

M/S BULK ASH SUPPLIERS

870/13, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Ref. No. :

Date : 06.05.2024

To,

Silverton Pulp & Papers Pvt Ltd

Bhopa Road

Muzaffarnagar

Subject: Regarding confirmation of flyash lifting & supplying for last Three preceding years

Dear Team,

As per your request to share with you the total lifting of Flyash from your paper plant for last 3 preceding years & supply of the same in the cement manufacturing units, we hereby sharing the data year wise:

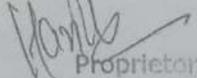
FINANCIAL YEAR	TOTAL QTY(MT)	SUPPLIER	BUYER
21-22	12900	Silverton Pulp & Paper Private Ltd Muzaffarnagar	Bulkash Suppliers
22-23	22972	Silverton Pulp & Paper Private Ltd Muzaffarnagar	Bulkash Suppliers
23-24	22581	Silverton Pulp & Paper Private Ltd Muzaffarnagar	Bulkash Suppliers

We have also enclosed copies of some purchase order of cement companies for your references.

With regards

Thanking you

For BULKASH SUPPLIERS


Proprietor

11 APR 2023



उत्तर प्रदेश UTTAR PRADESH

FY 813556

मैक फीन इन्फ्रा ग्राम रनौती लतीफपुर, एन0टी0पी0सी0 रोड, दादरी गौतमबुद्धनगर
उ0प्र0।

एवं

प्रथम पक्ष

सिल्वरटन पल्प एण्ड पेपर्स प्रा0 लि0 9 किमी भोपा रोड मुफरनगर, उ0प्र0।

द्वितीय पक्ष

अनुबन्ध दिनांकित -01.04.2023

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह पलाई ऐश को द्वितीय पक्ष से खरीदेगी यह पलाई ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा। प्रथम पक्ष इस पलाई ऐश को बन्द ट्रक (कैप्सूल) में भरकर ले जाया करेगी।

For Silverton Pulp & Papers Pvt.Ltd.

PRERNA TYAGI
NOTARY
MURAFFANAGAR

Sanik

Director



11 APR 2023

2. यह कि प्रथम पक्ष इस माल को 50/-रु0 प्रति टन के हिसाब से खरीदेगी। यह रेट 01.04.2023 से 31.03.2026 तक मान्य रहेगा। इसके पश्चात, इस रेट को रिवाइज किया जायेगा।
3. यह कि प्रथम पक्ष फलाई ऐश को अपनी फैक्ट्री जो कि रनौली लतीफपुर, एन0टी0पी0सी0 रोड, दादरी, गौतमबुद्धनगर उ0प्र0 में स्थित है, का उपयोग ग्रिक्स बनाने में करेगा।
4. यह कि फलाई ऐश की उठाने और आपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।
5. यह कि प्रथम पक्ष फलाई ऐश का भुगतान बैंक के माध्यम से करेगा।



अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद हो और समय पर

क्रम आवे

मैक फीन इन्फ्रा

(प्रथम पक्ष)

Sushil

अधिकृत प्रतिनिधि

सिल्वरटन पल्प एण्ड पेपर्स प्रा0 लि0

(द्वितीय पक्ष)

For Silverton Pulp & Papers Pvt.Ltd.

[Signature]
Director

अधिकृत प्रतिनिधि



साक्षी

1. *Alibul*
muzaffarnagar

2. *Ankit Tomar*
MUZAFFARNAGAR

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

11 APR 2023

Identified by *[Signature]*

Make sure the copy above
The deponent were identified by Sir *[Signature]*
I have been satisfied in examining the deponent to understand the content of the affidavit which has been read out and explained by me to the deponent. Fee charged Rs. *[Signature]*
NOTARY DIST. MUZAFFARNAGAR

GSTIN : 09AOPPB9401H1ZV

2146

Mob. : 9810839149

Mechfin Infra

An ISO : 9000 - 2008

Deala In : Fly Ash, Fly Ash Brick, CLC Blocks etc.

Village : Ranauli-Latifpur, Near Shiv Mandir, N.T.P.C Road, Dadri (G.B. Nagar) U.P.

www.mechfinitra.com / e-mail : mechfininfra@gmail.com

Ref. No.

Date

Date - 11.05.2024

To,

SILVERTON PULP AND PAPERS PVT LTD
09th KM, Bhopa Road,
Muzaffarnagar - 251001 (UP)

Dear sir,

This is to inform you that we have purchased Fly Ash from you and the same has been used in our Cement (RMC) and Brick Manufacturing Plant situated at Village- Ranauli Latifpur, Near Shiv Mandir, NTPC Road, Dadri (GB Nagar) UP.

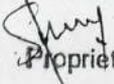
We have purchased Fly Ash during the Financial Year 2021-22, 2022-23 and 2023-24 as per the following details:

Financial Year	Quantity Purchased (MT)
2021-22	11,176.310
2022-23	16,517.220
2023-24	12,180.805

For MECHFAN INFRA

For MECHFAN INFRA

Proprietor


Proprietor

Enclosed:-

- 1) List of Purchase Invoices for FY 2021-22, 2022-23 and 2023-24

२. यह कि, मैं हसन अब्बास पुत्र श्री इमाम नि० उत्तरी सरवट, घास मंडी, मुज़फ्फरनगर जो कि उक्त वर्णित भट्टे के स्वामी हैं तथा इसी भूमि पर उपरोक्त मिल से वाहनों द्वारा ईट निर्माण हेतु राख-सई जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्यत्र कहीं भी राख नहीं डाली जाएगी।
३. यह कि, मैं मैं हसन अब्बास पुत्र श्री इमाम नि० उत्तरी सरवट, घास मंडी, मुज़फ्फरनगर, यह भी सुनिश्चित करूंगा कि ईटों के निर्माण प्रक्रिया के समय राख इधर उधर दुसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी हसन अब्बास पुत्र श्री इमाम नि० उत्तरी सरवट, घास मंडी, मुज़फ्फरनगर का होगा।
४. यह कि, भट्टा स्वामी हसन अब्बास पुत्र श्री इमाम नि० उत्तरी सरवट, घास मंडी, मुज़फ्फरनगर भट्टे की अपनी उक्त भूमि पर हवा चलने कि स्थिति में समय समय पर जल का छिडकाव करवाएंगे तथा पर्यावरण के मानदंडों का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।
५. यह कि, यह सहमति शर्त दिनांक 22.12.2022 से लागू मणि जाएगी।

यह कि, किसी भी सहमति का उलंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या कानूनी विवादों के उत्पन्न होने कि स्थिति में समस्त निपटारों कि समस्त जिम्मेबारी खर्चे सहित स्वयं हसन अब्बास पुत्र श्री इमाम नि० उत्तरी सरवट, घास मंडी, जनपद मुज़फ्फरनगर की होगी।

हस्ताक्षर

मिल प्रतिनिधि
(ह०)

For TEHRI PULP AND PAPER LTD.

(के० के० गुप्ता)

Authorised Signatory

ईट भट्टा स्वामी
(ह०)

(मैं हसन अब्बास पुत्र श्री इमाम)



Identified by
Prerna Tyagi
Notary
Muzaffarnagar
22/12/2022



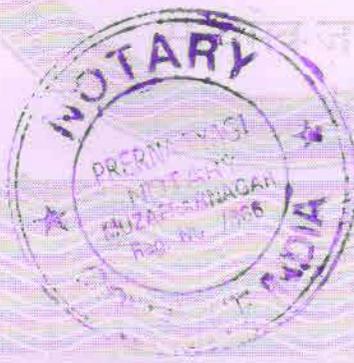
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2149
Government of Uttar Pradesh

219

e-Stamp



Certificate No. : IN-UP85115391584978U
Certificate Issued Date : 21-Dec-2022 10:54 AM
Account Reference : NEWIMPACC (SV)/ up14743004/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference : SUBIN-UPUP1474300463689470427996U
Purchased by : Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Description of Document : Article 5c General Loan Agreement
Property Description : Not Applicable
Consideration Price (Rs.) :
First Party : Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Second Party : Not Applicable
Stamp Duty Paid By : Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Stamp Duty Amount(Rs.) : 100
(One Hundred only)



Please write or type below this line

सहमति शपथ पत्र

यह कि, मैं राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मोहल्लासुभाष नगर मदनपुरी, गली न० 1, शनि मंदिर के पास, मुज़फ्फरनगर भट्टा ग्राम संघावली, बाईपास रोड स्थित मेसर्स शिव ब्रिक्स सप्लाइ भट्टे का स्वामी हूँ तथा मेरे एवं मैं० टेहरी पल्प एंड पेपर लिमिटेड, भोपा रोड, जनपद मुज़फ्फरनगर की बायलर जनित राख को अपने भट्टे पर ईटों के निर्माण हेतु उठाने के लिए टेहरी पल्प एंड पेपर लिमिटेड मुज़फ्फरनगर के साथ निम्न बिन्दुओं पर सहमति बनी-

१. यह कि, भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मोहल्लासुभाष नगर मदनपुरी, गली न० 1, शनि मंदिर के पास, मुज़फ्फरनगर जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जल छिडकाव के पश्चात पूरी तरह त्रिपाल से ढक कर ही मिल परिसर से बाहर जायेगा ताकि सड़क यातायात के सञ्चालन में किसी भी प्रकार का पर्यावरणीय अवरोध उत्पन्न ना हो।

For TEHRI PULP AND PAPER LTD

[Signature]
Authorized Signatory

[Signature]
NOTARY
MUZAFFARNAGAR

22/12/2022

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- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.

21-Dec-2022 10:54 AM 21-Dec-2022 10:54 AM

TEHRI PULP AND PAPER LTD 9TH KM BHOPA ROAD MZN TEHRI PULP AND PAPER LTD 9TH KM BHOPA ROAD MZN TEHRI PULP AND PAPER LTD 9TH KM BHOPA ROAD MZN TEHRI PULP AND PAPER LTD 9TH KM BHOPA ROAD MZN

2. यह कि, राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मोहल्लासुभाष नगर मदनपुरी, गली न० 1, शनि मंदिर के पास, मुज़फ्फरनगर जो कि उक्त वर्णित भट्टे के स्वामी हैं तथा इसी भूमि पर उपरोक्त मिलने वाले वाहनों द्वारा ईट निर्माण हेतु राख लाई जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्यत्र कहीं भी राख नहीं डाली जाएगी।

3. यह कि, मैं राहुल बत्रा पुत्र दिनेश मोहन बत्रा भट्टा ग्राम संधावली, बाईपास रोड स्थित मेसर्स शिवा ब्रिक्स सप्लाय भट्टे का स्वामी हूँ, यह भी सुनिश्चित करूंगा कि ईंटों के निर्माण प्रक्रिया के समय राख इधर उधर दुसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा भट्टा ग्राम संधावली, बाईपास रोड स्थित मेसर्स शिवा ब्रिक्स सप्लाय भट्टे का होगा।

4. यह कि, भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा भट्टा ग्राम संधावली, बाईपास रोड स्थित मेसर्स शिवा ब्रिक्स सप्लाय भट्टे की अपनी उक्त भूमि पर हवा चलने कि स्थिति में समय समय पर जल का छिडकाव करवाएंगे तथा पर्यावरण के मानदंडों का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

5. यह कि, यह सहमति शर्त दिनांक 22.12.2022 से लागू मणि जाएगी।

यह कि, किसी भी सहमति का उलंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या कोचूनी विवादों के उत्पन्न होने कि स्थिति में समस्त निपटारों कि समस्त जिम्मेबारी खर्चे सहित स्वयं भट्टा स्वामी श्री राहुल बत्रा पुत्र दिनेश मोहन बत्रा, जनपद मुज़फ्फरनगर की होगी।

हस्ताक्षर

मिल प्रतिनिधि
(ह०)

ईट भट्टा स्वामी
(ह०)

For TEHRI PULP AND PAPER LTD.

(के० के० गुप्ता)

Authorised Signatory

(राहुल बत्रा पुत्र दिनेश मोहन बत्रा)

Notary Public
Muzaffarnagar
I have been satisfied to use the stamp of the deponent and understand the content of the affidavit which has been read out and explained to me to the deponent for charge.
Notary Public
MUZAFFARNAGAR

PREENA TYAGI
NOTARY
MUZAFFARNAGAR

22/12/2022



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2151
Government of Uttar Pradesh

e-Stamp



Certificate No.	: IN-UP52563473144073V
Certificate Issued Date	: 06-Jul-2023 10:17 AM
Account Reference	: NEWIMPACC (SV)/ up14743004/ MUZAFFARNAGAR SADAR/ UP-MJF
Unique Doc. Reference	: SUBIN-UPUP1474300400151041378001V
Purchased by	: Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Description of Document	: Article 5c General Loan Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Second Party	: Not Applicable
Stamp Duty Paid By	: Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line



ASH SUPPLY AGREEMENT

Between

Bulk ash Supplier (First Party)
and
Tehri Pulp and Paper Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar(U.P.) on 1st day of August 2023 ("01.08.2023").

For Tehri Pulp & Paper Ltd.

[Signature]
Director

For BULKASH SUPPLIERS

[Signature]
Proprietor

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

Statutory Alert:

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3. In case of any discrepancy please inform the Competent Authority.

E 3 AUG 2023

06-Jul-2023 10:17 AM 06-Jul-2023 10:17 AM

TEHRI PULP AND PAPER LTD 9TH KM BHOPA ROAD MZN TEHRI PULP AND PAPER LTD 9TH KM BHOPA ROAD MZN TEHRI PULP AND PAPER LTD 9TH KM BHOPA ROAD MZN TEHRI PULP AND PAPER LTD 9TH KM BHOPA ROAD MZN

Bulk Ash Supplier, 870/13, Bhopa Road, Muzaffarnagar, (U.P.) a Company having its registered office at 870/13, Bhopa Road, Muzaffarnagar-251001(India), hereinafter referred to as "**Bulk Ash Supplier**", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns) of the **FIRST PART**;

And

Tehri Pulp and Paper Limited, 9 KM Stone, Bhopa Road, Muzaffarnagar, (U.P.) having its registered office at **216, Agarwal Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034** which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

WHEREAS

- A. **Bulk Ash Supplier** is a trading firm and engaged in the business of supply and sale of dry fly ash in different cement plants by using closed body bulkers on their demands.
- B. **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** is undertaking to supply ash (hereinafter referred to as "**Waste**"), in various states across India, and is desirous of delivering this ash to Different cement plants through **Bulk Ash Supplier** by using closed body bulkers.

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) hereby specifically agrees and confirms that ash supplied in cement plants on their demands, **Bulk Ash Supplier** will be only carried out its own through bulkers

Certification

Bulk Ash Supplier will issue the ash lifting certificate mentioning the name of **Tehri Pulp and Paper Ltd (SECOND PARTY)**.

2 Terms and Termination:

This Agreement shall be valid and binding from the date of its execution till two (02) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

For Tehri Pulp & Paper Ltd.

[Signature]
Director

PKERNA LYAGI
NOTARY
MUZAFFARNAGAR

For BULKASH SUPPLIERS

[Signature]
Proprietor

3 AUG 2023

3 Termination

This Agreement can be terminated by **Bulk Ash Supplier**, by giving 15 days' notice period.

Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

4 Commercial Terms

All commercial terms as applicable in this agreement will be settled between **Bulk Ash Supplier** and **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**.

M/s Bulk Ash Supplier, Bhopa Road, Muzaffarnagar shall organize to transport the fly ash to different **Cement's Plants**

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plants for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

Miscellaneous

Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

ii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Bulk Ash Supplier** and **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**.



For Tehri Pulp & Paper Ltd.
[Signature]
Director

PREKNA TYAGI
NOTARY
MUZAFFARNAGAR

For BULKASH SUPPLIERS
[Signature]
Proprietor

3 AUG 2023

iii. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

iv. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

v. Assignment

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of Bulk Ash Supplier. Notwithstanding anything contained herein, no consent of Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall be required for an assignment by Bulk Ash Supplier to any third party.

vi. Indemnification:

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) agrees and undertakes to indemnify Bulk Ash Supplier for any liability, claims, legal actions against Bulk Ash Supplier or any of its directors or employees, arising out of any negligent action or willful misconduct of Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) also agrees to indemnify Bulk Ash Supplier and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.



For Tehri Pulp & Paper Ltd
[Signature]
Director

PREENA TYAGI
NOTARY
MUZAFFARNAGAR

For BULKASH SUPPLIERS
[Signature]
Proprietor

- 3 AUG 2023

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For **Tehri Pulp and Paper Limited**
(SECOND PARTY)

For **Bulk Ash Supplier**

Name: Sachin Agarwal

Name: Kuldeep Singh/Jagdeep Singh

For Tehri Pulp & Paper Ltd.

For BULKASH SUPPLIERS

[Signature]

[Signature]

Director

Proprietor

(Signature & Stamp)

(Signature & Stamp)

Witnesses 1:

Name: Kishor Kumar Gupta
H. No. 59, Lal Bagh, Gandhi Colony
Lane No. 6, Muzaffarnagar, (UP)

[Signature]
SUSHEEL KUMAR S/O TC SHARMA
ANAND PURI LANE NO-2
MUZAFFARNAGAR

(Signature)

Witnesses 2:

Name: Sunil Kumar
H. No. 58, Lal Bagh, Gandhi Colony
Lane No. 6, Muzaffarnagar, (UP)

[Signature]
Tanuj walia
H.No 108, Kiran City
Muza Horngar

(Signature)



[Signature]
I, *[Name]* of *[Address]*
the deponent is/are identified by *[Name]*
have been satisfied myself to examine
the deponent *[Name]* stand the
content of the *[Document]* which has
been read out and explained by
me to the deponent fee charge
BY *[Signature]* MUZAFFARNAGAR

For BULKASH SUPPLIERS
[Signature]
Proprietor

Identified by *[Signature]*

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

- 3 AUG 2023



उत्तर प्रदेश UTTAR PRADESH

GD 082566

सहमति शपथ पत्र

NOTARY

यह कि मैं नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, नसीरपुर स्थित शिवा ब्रिक फिल्ड ग्राम नसीरपुर निकट सरवट, मुजफ्फरनगर का स्वामी हूँ तथा मेरे एवं मैसर्स तिरुपतिबालाजी फबरस प्राइवेट लिमिटेड भोपा रोड़, मुजफ्फरनगर की बायलर जनित राख को अपने भट्टे पर ईटों के निर्माण हेतु उठाने के लिए मैसर्स तिरुपतिबालाजी फबरस प्राइवेट लिमिटेड भोपा रोड़, मुजफ्फरनगर के साथ निम्न बिन्दुओं पर सहमति बनी-

1- यह कि भट्टा स्वामी नितिन कुमार पुत्र श्री जगमोहन जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वा वाहन जल छिडकाव के पश्चात पूरी तरह तिरपाल से ढक कर ही मिल परिसर से बाहर जायेगा। ताकि सड़क यातायात के संचालन में किसी भी प्रकार का अवरोध उत्पन्न ना हो।

PRERNA IYAGI
NOTARY
MUZAFFARNAGAR

For Tirupatibaalaji Fiberr Private Limited

23 DEC 2023

K. Anand Kumar
Director

2- यह कि मैं नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, जो कि उक्त वर्णित भट्टे के स्वामी हैं तथा इसी भूमि पर उपरोक्त मिल से वाहनो द्वारा ईट निर्माण हेतु राख लाई जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्यत्र कही भी राख नहीं डाली जायेगी।

3- यह कि नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, यह भी सुनिश्चित करूंगा कि ईटो के निर्माण प्रक्रिया के समय राख इधर उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, का होगा।

4- यह कि भट्टा स्वामी नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, भट्टे की अपनी उक्त भूमि पर हवा चलने की स्थिति में समय-समय पर जल का छिडकाव करवायेंगे तथा पर्यावरण के मानदंडो को पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

यह कि यह सहमति शर्त दिनांक 23.12.2023 से लागू मानी जायेगी।

यह कि किसी भी सहमति का उल्लंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या कानूनी विवादों के उत्पन्न होने की स्थिति में समस्त निपटारों की समस्त जिम्मेवारी खर्च सहित नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, की होगी।

हस्ताक्षर

For Tirupatibaalaji Fibers Private Limited

Nitin Kumar

Director

मिल प्रतिनिधि

(ह0)

ईट भट्टा स्वामी

(ह0)

PRERNA YAGI
NOTARY
MUZAFFARNAGAR

Nitin Kumar
Certified that Signature (LTL/RTI)
Identified by Shri.....

Identified by
Nitin Kumar

23 DEC 2023

2158

TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED

(Formerly Known as : TIRUPATIBAALAJI FIBERRS LIMITED)

Manufacturers of : Quality Grade Kraft Paper

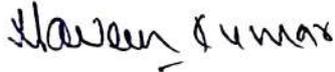
Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar-251001 (U.P.) INDIA
Ph. : +91-7500300051, +91-7500300046, E-mail : info.tirupatibalaji@gmail.com

CIN : U21000UP1995PTC073074

**राखी निस्तारण का ठेका**

मैसर्स तिरुपतिबालाजी फाइबर्स प्राइवेट लिमिटेड की ओर से श्री संदीप कुमार पुत्र श्री रजपाल निवासी
ग्राम मखियाली जिला मुज़फ्फरनगर को राखी उठाने एवं उसको उचित स्थान पर निस्तारण हेतु ठेका प्रदान किया
जाता है साथ ही साथ यह प्रमाण भी (श्री संदीप कुमार की तरफ से) लिया जाता है कि श्री संदीप कुमार इस राखी का
निस्तारण केवल ज़मीन के भराव हेतु ही करेंगे।

(कृते तिरुपति बालाजी फाइबर्स प्राइवेट लिमिटेड)



(डायरेक्टर)



स्वीकृति :-

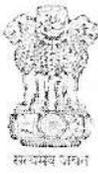
मै संदीप कुमार पुत्र श्री रजपाल उपरोक्त ठेके को समस्त शर्तों सहित स्वीकार करता हु।



(संदीप कुमार)

(प्रधान ग्राम पंचायत मखियाली)

दिनांक - 24-09-2021



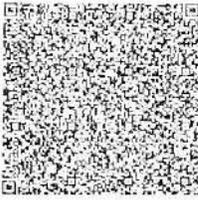
INDIA NON JUDICIAL
2159
Government of Uttar Pradesh

e-Stamp



229

Certificate No. : IN-UP18403914662356U
 Certificate Issued Date : 10-Oct-2022 10:59 AM
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 Purchased by : TIRUPATIBAALAJI FIBERRS PVT LTD 9KM BHOPA ROAD MZN
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : TIRUPATIBAALAJI FIBERRS PVT LTD 9KM BHOPA ROAD MZN
 Second Party : Not Applicable
 Stamp Duty Paid By : TIRUPATIBAALAJI FIBERRS PVT LTD 9KM BHOPA ROAD MZN
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



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सहमति शपथ पत्र

यह कि मैं नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड़, ईवान हॉस्पिटल, मुजफ्फरनगर, नसीरपुर स्थित शिवा ब्रिक फिल्ड ग्राम नसीरपुर निकट सरवट, मुजफ्फरनगर का स्वामी हूँ तथा मेरे एवं मैसर्स तिरुपतिबालाजी फबरस प्रा० लि० भोपा रोड़, मुजफ्फरनगर की बायलर जनित राख को अपने भट्टे पर ईटो के निर्माण हेतु उठाने के लिए मैसर्स तिरुपतिबालाजी फबरस प्रा० लि० भोपा रोड़, मुजफ्फरनगर के साथ निम्न बिन्दुओं पर सहमति बनी-

1- यह कि भट्टा स्वामी नितिन कुमार पुत्र श्री जगमोहन जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जल छिडकाव के पश्चात पूरी तरह तिरपाल से ढक कर ही मिल परिसर से बाहर जायेगा ताकि सड़क यातायात के संचालन में किसी भी प्रकार का अवरोध उत्पन्न ना हो।

PPRANA TYAGI
NOTARY
MUZAFFARNAGAR

(Handwritten signature)

2- यह कि मैं नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड, ईवान हॉस्पिटल, मुजफ्फरनगर, जो कि उक्त वर्णित भट्टे के स्वामी हैं तथा इसी भूमि पर उपरोक्त मिल से वाहनो द्वारा ईट निर्माण हेतु राख लाई जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्यत्र कहीं भी राख नहीं डाली जायेगी।

3- यह कि मैं नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड, ईवान हॉस्पिटल, मुजफ्फरनगर, यह भी सुनिश्चित करूंगा कि ईटो के निर्माण प्रक्रिया के समय राख इधर उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड, ईवान हॉस्पिटल, मुजफ्फरनगर, का होगा।

4- यह कि भट्टा स्वामी नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड, ईवान हॉस्पिटल, मुजफ्फरनगर, भट्टे की अपनी उक्त भूमि पर हवा चलने की स्थिति में समय-समय पर जल का छिड़काव करवायेंगे तथा पर्यावरण के मानदंडो का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

5- यह कि यह सहमति शर्त दिनांक 22.12.2022 से लागू मानी जायेगी।

यह कि किसी भी सहमति का उल्लंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या कानूनी विवादों के उत्पन्न होने की स्थिति में समस्त निपटारों की समस्त जिम्मेवारी खर्च सहित स्वयं नितिन कुमार पुत्र श्री जगमोहन निवासी, श्री राम विहार, सामने भोपा रोड, ईवान हॉस्पिटल, मुजफ्फरनगर,की होगी।

हस्ताक्षर

For Tirupatibaalaji Fiberrrs Private Limited

[Signature]

Auth. Sign.

मिल प्रतिनिधि

(हो)

NOTARY

[Signature]

ईट भट्टा स्वामी

(हो)



[Signature]
I have examined the above and
the deponent is/are identified by me
I have been satisfied myself to examine
the deponent who understand the
content of the affidavit which has
been read out and explained to
me to the deponent fee charge
RS. _____

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR